

## Minutes of Kick-off Meeting

Project Details	
<b>Meeting No. 01</b>	
<b>Appointed Date:</b> 05.12.2024, (Approved by RO on dated-23.12.2024)	<b>Chaired by:</b> Project Director, NHAI, PIU Honnavar
<b>Date of Meeting:</b> 31.12.2024	<b>Mode :</b> In person
<b>Venue:</b> PIU Office	
<b>Name of the Project:</b> Four laning with paved Shoulders of Honnavar Port Connectivity Road from Km 0.00 (Kasarkod side of Honnavar Port) to Km 2.580 (towards NH-66) connecting Honnavar Port with NH-66 at Km 195.986 and to improve NH-66 from Km 195.00 to Km 197.00 to integrate port connectivity on EPC mode under Bharatmala Phase	
<b>Name of DPR Consultant:</b> M/s. Intercontinental Consultants and Technocrats Private Limited.	<b>Name of Contractor / Concessionaire:</b> M/s. Viva Infraventure Pvt Ltd.
<b>Name of AE/IE:</b> M/s. Lion Engineering Consultants Pvt Ltd.	<b>Name of Division:</b> Honnavar
<b>Regional Office:</b> Bengaluru	<b>Project Implementation Unit:</b> Honnavar
<b>Length (Km) :</b> 4.58 Km	<b>Scheduled Completion Date :</b> 06.06.2026
<b>Contract Amount (Rs Cr) :</b> 87.5	<b>Verification of Insurance Policy (Yes/No) :</b> No
<b>Physical progress till date of meeting (%) :</b> 0%	<b>BG Details:</b> BG no. 21594BG000005 & 21594BG000006
<b>Financial progress till date of meeting (%) :</b> 0%	<b>PBG Details:</b>
<b>Sub Contractor Details :</b> Nil.	

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**Timeline for Kick-off Meetings:**

Appointed Date:			
S. No	Timeline	Chaired by	Scheduled Date
1	AD+7 days	PD/ RO	12.12.2024
2	AD+2 months	RO	
3	AD+4 months	GM/ CGM	
4	AD+5 months	Member	
			31.12.2024
			(the approval of AD was communicated by the Competent Authority on dated-23.12.2024.)

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Para No. as per SOP	Details of discussion in previous meeting	Original Target date	Points discussed (Yes / No)	Details of discussion in current meeting	Actions required as per the discussion in current meeting	Revised Target date
52 (A) (ii)	Design & Drawing: Finalizing SOP/CHECKLIST for submission and review of Design and Drawings		Yes	<p>Initially, the proposed alignment for the Honnavar Port Connectivity Project Highway fell under the CRZ IA zone, within the High Tide Line. During the EAC meeting on dated-26.09.2024, Project Proponent i.e., M/s. Ports and Inland Water Transport Baithkol Karwar has intimated that the road alignment has been shifted within the Port Limit area from CRZ-1A to CRZ-III and the project is now part of port given clearance on 21.09.2012 by SEIAA Karnataka and desired amendment in combined EC+CRZ clearance from SEIAA.</p> <p>In this regard, PIU vide letter no.1376 dated-21.12.2024 has already requested KMB to submit the final alignment.</p> <p>During the meeting, PD informed M/s. Honnavar Port Pvt Ltd to submit the final alignment plan along with coordinates through the Karnataka Maritime Board, as alignment has to be provided by GoK as per the Bipartite Agreement.</p> <p>PD informed the EPC Contractor to appoint the Design Director, safety consultant and proof consultant immediately.</p>	<p>KMB, HPPL to submit the final alignment along with the centerline &amp; ROW coordinates before 10.01.2025.</p> <p>EPC Contractor to obtain the approval of Proof Consultant &amp; safety consultant before 15th January 2025 and appoint Design Director.</p> <p>EPC Contractor to commence the survey and submit the design and drawing to AE and approval of the same should be done before 14.02.2025.</p>	10.01.2025
15.01.2025						
14.02.2025						

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<p><b>Design &amp; Drawing</b>                  Sequence of submission and corresponding review of Designs &amp; Drawings</p>					
5.2 (A) [iii]		Yes	Design and drawings in conformity with the provisions of Contract Agreement duly signed by Proof consultant shall be submitted to the Authority's Engineer for approval.  The same shall be reviewed & approved by AE within 15 days.	EPC Contractor to submit the drawing on or before 14.02.2025 and approval of AE on or before 28.02.2025.	28.02.2025
<p><b>Design &amp; Drawing</b>                  The Schedule shall be devised in such a way to complete the approvals before AB-3 Months in EPC Projects and AD-6 Months in HAM Projects</p>					
5.2 (A) [iii]		Yes	EPC Contractor was informed to submit the drawing on or before 14.02.2025	EPC Contractor to submit the drawing on or before 14.02.2025	14.02.2025

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Para No. as per SOP	Details of discussion in previous meeting	Original Target date	Points discussed (Yes / No)	Details of discussion in current meeting	Actions required as per the discussion in current meeting	Revised Target date
5.2 (A) [IV]	Design & Drawing: Alternative/Innovative Materials/Technology proposed for use in the Project.		Yes	EPC Contractor was informed to explore the use of innovative material like plastic waste, flyash strictly obtaining source approval from AE.	EPC Contractor to submit the proposal for source approval.	31.01.2025
5.2 (A) [V]	Design & Drawing: Design principles involving broad parameters like FRL, HFL, Catchment Area, Velocity of stream, Scour level, Discharge, requirement of additional Structures/CD works and Soil parameters based on Geotech investigations.		Yes	EPC Contractor to design, considering the parameters like FRL, HFL, HTL. Geotech survey will be carried by EPC Contractor.	EPC Contractor should to submit the reports after the Geotech survey.	14.02.2025.
5.2 (A) [VI]	Design & Drawing: Variations from the provisions of Schedule B and C broadly identified.		Yes.	Schedule B & C shall be reviewed by EPC Contractor and AE. Any variation shall be submitted. The Final alignment to be considered by the EPC contractor and AE.	Any variation in Schedule B & C shall be submitted by EPC Contractor & AE.	15.01.2025

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Para No. as per SOP	Details of discussion in previous meeting	Original Target date	Points discussed (Yes / No)	Details of discussion in current meeting	Actions required as per the discussion in current meeting	Revised Target date
52 (B) (ii)	<p><b>Other Agendas</b>                      Identification of critical sections / bottlenecks of the project for prioritization in Work Programme</p>		Yes	M/s. Hornnavar Port Private Limited was informed to handover the Right of way hindered within 120 days as assured by the Karnataka Maritime Board vide letter dated 07.06.2024.	Right of way shall be handover by the Karnataka Maritime Board.	05.04.2025
52 (B) (iii)	<p><b>Other Agendas</b>                      Structure of Baseline Work Programme with Schedule of submitting the revised programme during the execution. Features of Work Programme are as below</p> <p>a) Project Management Tool / Software for developing and submitting the Baseline Programme to be finalized during the meeting. (Filios Primavera or Equivalent)</p> <p>b) The order in which the Contractor intends to carry out the Works, including the anticipated timing of design and stages of Works</p> <p>c) Resource Mapping (Manpower, Machinery and required financial inputs) with all the activities</p> <p>d) Network-based programme with Critical Path</p> <p>e) The sequence and timing of inspections and tests of critical activities as per the requirement of Contract provisions.</p> <p>f) Particulars for the pre-construction reviews and for any other submissions, approvals and consents as required in the Agreement.</p> <p>g) Micro-level programme with resource mapping for every 2/5 Km stretch and Major Structures in the Project.</p>		Yes	PD informed to submit the Micro-level work programme using the Project Management Tool / Software, resource mapping.	Micro-level work programme with resource mapping for the Flyover, MNB & VUP shall be submitted by the EPC Contractor.	15.01.2025

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Para No. as per SOP	Details of discussion in previous meeting	Original Target date	Points discussed (Yes / No)	Details of discussion in current meeting	Actions required as per the discussion in current meeting	Revised Target date
5.2 (B) (iii)	Other Agencies: Formats/Modalities of Quality Assurance Plan, Methodology, Traffic Management Plan, Environment Management Plan etc. to be submitted by the Contractor/Concessionaire		Yes	EPC Contractor was informed to submit Quality Assurance Plan, Methodology, Traffic Management Plan, Environment Management Plan etc. to AE for approval.	EPC Contractor to submit the same for approval of AE.	15.01.2025
5.2 (B) (iv)	Other Agencies: EOS works identified by the Contractor/Concessionaire to be reviewed (to be discussed considering Appendix-01)			M/s. Honnavar Port Pvt. Ltd. informed that there is VIP demand for additional underpasses in the Project Highway. PD informed that the request may be submitted to PIU and the case will be dealt as per Bipartite Agreement dated- 11.03.2020.	EPC Contractor & M/s. Honnavar Port Private Limited was informed to take necessary action.	10.01.2025

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Para No. as per SOP	Details of discussion in previous meeting	Original Target date	Points discussed (Yes / No)	Details of discussion in current meeting	Actions required as per the discussion in current meeting	Revised Target date
Appendix-2	<p><b>Hindrance Register</b> Baseline Hindrance Register shall be prepared on the day of signing of Joint Memorandum. The same shall be maintained at site to record the following</p> <ul style="list-style-type: none"> <li>a. Removal of existing hindrances</li> <li>b. Development of any encumbrances</li> <li>c. New hindrance due to public resistance / COS / Court cases etc</li> </ul> <p>These details should be jointly signed-off, duly mentioning the date of inclusion and removal. Any update shall be supported through geo-referenced video with date and time stamp.</p> <p><b>Note:</b> The Baseline Work Programme shall be updated every month as per the updated Hindrance Register (Impacted on Project Management Tool) to assess its impact on the Critical Path and overall Project Completion. Schedule and shall be included in the MPR.</p>		Yes	Hindrance has already been mentioned in the handover Memorandum and 15% of the land is Hindered. HPPL & KMB to provide the balance ROW within 120 days. EPC contractor was informed to maintain the hindrance register.	Hindrance register shall be maintained by the EPC contractor.	05.04.2025
NA	Finalization of Check list for PCC / CC (as per appendix -02)		NO			

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Additional Points may be discussed:

Para No. as per SOP	Details of discussion in previous meeting	Original Target date	Points discussed (Yes / No)	Details of discussion in current meeting	Actions required as per the discussion in current meeting	Revised Target date
1	Status of Approvals & Clearances		Yes	EPC Contractor was informed to apply for the clearances mentioned in Table-2 of Schedule-A, Annex-IV, of EPC Contract Agreement. PD assured to provide all assistance.	EPC Contractor to apply for clearances and approvals as specified in CA.	31.01.2025.
2	Status of Permits & Licenses		Yes	EPC Contractor was informed to apply for the clearances mentioned in Table-2 of Schedule-A, Annex-IV, of EPC Contract Agreement. PD assured to provide all assistance.	EPC Contractor to apply for clearances and approvals as specified in CA.	31.01.2025.
3	Status of mobilization of Safety and Proof Consultant by CO		Yes	PD informed that the empaneled agency as per the NHAL Policy Circular shall be proposed for approval of the Competent Authority.	EPC Contractor to appoint safety & proof consultant.	15.01.2025
4	Status of Laboratory establishment:		Yes	PD directed to establish man power, machinery, laboratory at the earliest.	EPC Contractor informed that all the man power, machinery, laboratory will be established before 15.01.2025.	15.01.2025

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Para No. as per SOP	Details of discussion in previous meeting	Original Target date	Points discussed (Yes / No)	Details of discussion in current meeting	Actions required as per the discussion in current meeting	Revised Target date
5	Status of Mobilization of Key Experts by AE/IE		Yes	<p>The proposal for engagement of AE has been submitted to Competent Authority for approval and M/s. Lion Engineering Consultants has been recommended under variation who are already serving services of AE for the Kumta - Sirsi NH-766 E project.</p> <p>The Key personnel shall be same as appointed in the Kumta, Sirsi Project.</p> <ul style="list-style-type: none"> <li>I. Team Leader cum senior bridge engineer: Sh. J Kannan</li> <li>II. Resident cum pavement specialist: Sh. N Karunai Siva Prakasam</li> <li>III. Bridge/structural engineer: Sh. Jaganath S Kolar</li> <li>IV. Senior quality cum Material Expert: Sh. Pradeep Kothari</li> </ul>	Competent Authority to approve the variation proposal.	10.01.2025

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6	DPR Consultant: a. Presence of DPR Consultant during Kick-off Meeting b. Comments of DPR Consultant on every agenda	Yes	DPR Consultants were not present during the meeting.	

Other Remarks/Observations:

Para No. as per SOP	Details of discussion in previous meeting	Original Target date	Points discussed (Yes / No)	Details of discussion in current meeting	Actions required as per the discussion in current meeting	Revised Target date
7	Submission of Traffic diversion plan		Yes	PD informed to submit the Traffic diversion plan to AE in accordance with the IRC guidelines.	EPC Contractor to submit the Traffic diversion plan to AE in accordance with the IRC guidelines.	15.01.2025
8	Status of Material approval					

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		Yes	PD informed that the Material to be used will be submitted to AE for approval.	EPC Contractor was informed that the Material to be used will be submitted to AE for approval	15.01.2025
9	Plan/ Profile/ OGL Register	Yes	EPC Contractor was informed that after the alignment plan is submitted by Gok, P&P shall be prepared and OGL Register will be maintained.	GoK, Karnataka Maritime Board and Honnavar Port Pvt. Ltd. to submit the alignment plan.	14.02.2025
10	Other Agenda:		Nil.		

Appendix-01  
 DO's and Don'ts for processing COS / Variations from Schedule – B and Schedule – C

Do's		Don'ts	
S. No.	Do's	Do's	Don'ts
1	All the COS claims shall be first submitted for in-principle approval through Normative Cost		The COS work shall not be executed at Site without issuance of COS Order by the ROs, or Concurrence of in-principle approval by the concerned Member in MoM
2	Clarification shall be sought only once by AE/IE. In case of multiple instances, PD shall be informed by AE/IE prior to seeking clarifications duly giving reasons why the query was not asked in the first instance		The practice of Conditional Approval, taking Undertakings from the Contractors on COS cases, Transfer of Savings shall not be followed while recommending to HQ for approvals
3	All COS cases shall be submitted along with its Time implication on the overall Project Completion Schedule		
4	The Design Principle used in the adjacent Packages along the corridor shall be first checked and normalized for uniform principles across a corridor		

## Minutes of Kick-off Meeting

## Appendix-03

List of Attendees					
S. No.	Name	Designation	Organization	Mobile No.	Signature
1	M. Shivakumar,	DGM(T) & Project Director	PIU-Honnavar	8130006062	
2	Mandadi Bhavith Reddy,	Deputy Manager(T)	PIU-Honnavar	7981052255	
3	Ainmat Manipal,	Site Engineer	PIU-Honnavar	8746818124	
4	J Kannan	Team Leader cum senior bridge engineer	M/s. Lion Engineering Consultants Pvt Ltd.,	9962180442	
5	N Karunai Siva Prakasam	Resident cum pavement specialist	M/s. Lion Engineering Consultants Pvt Ltd.,	8714045507	
6	Jaganath S Kolar	Bridge/structural engineer	M/s. Lion Engineering Consultants Pvt Ltd.,	9850282259	
7	Pradeep Kothari	Senior quality cum Material Expert	M/s. Lion Engineering Consultants Pvt Ltd.,	8770249920	
8	Nifin Yadav	Project Coordinator	M/s. Viva Infrastructure Pvt Ltd.,	9354852396	
9	Tarakesh Phayde	Port Engineer	M/s. Honnavar Port Pvt. Ltd	7019017877	

**Office of the Tahsildar, Honavar, Uttara Kannada District - 581**

**334**

Telephone: 08387 220262

e-mail: tah.honavar@gmail.com

Telephone: 08387 220262 (Fax)

No.: MAG/VIV/ /2023-24

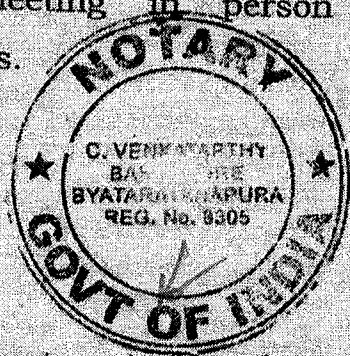
Date: 22-03-2024

Meeting Notice

Subject: Regarding attendance at the meeting

Reference: As discussed in the meeting held on 21-03-2024 at Government Primary School Mallukurva, Polling Booth No. 74, Honavar Taluk.

In relation to the above subject, as informed in the referenced meeting, a meeting has been convened under the chairmanship of the Honorable District Officer on 26-03-2024 at 11:00 AM at the District Officer's Office Auditorium, Karwar. You are requested to attend the said meeting in person with the necessary information/documents.



Signature:

Tahsildar, Honavar

To:

1. Deputy Director, Department of Land Records, Karwar
2. DFO Karwar (C.R.Z Officer-in-charge)

ATTESTED BY ME

*[Signature]*  
C. VENKATAPATHY  
ADVOCATE & NOTARY  
# 002, Crescent Heights Apartment  
1st Cross, S. Hanumanth, Amruthana  
Sanakara N. (St)  
Bengaluru - 560022

*[Signature]*  
KARUNA N  
Translator  
City Civil Court Premises  
Bangalore - 560009

3. Deputy Forest Conservation Officers, Honavar
4. Assistant Director of Land Records, Honavar
5. Port Officers, Honavar
6. CEO Honavar Port Pvt. Company Limited
7. Panchayat Development Officers, Gram Panchayat Kasarkod
8. Mr. Jagadish Tandel, Member, Gram Panchayat Kasarkod and Tonka

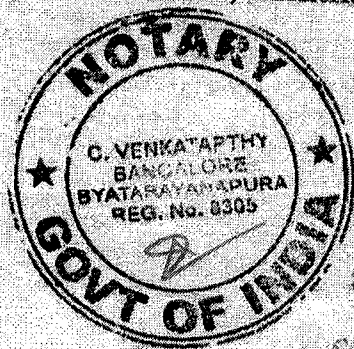
Area Gram Panchayat Members

9. Deputy Tahsildar, Manki
10. Revenue Inspectors, Manki
11. Village Administrative Officers, Kasarkod
12. Mr. Hamza, President, Taluk Persian Boat Owners Association, Kasarkod
13. Mr. Vivan, Secretary, Taluk Persian Boat Owners Association, Kasarkod
14. Mr. Ganapati Kasarkod, Fish Traders Association, Kasarkod
15. Mr. Rajesh Ishwar Tandel, Kasarkod, Tonka
16. Mr. Rajesh Govind Tandel, Kasarkod

Copy: Respectfully submitted for information to the Honorable District Officer, U.K. Karwar.

Copy: Respectfully submitted for information to the Honorable Assistant Commissioner, Bhatkal Sub-Division, Bhatkal.

Tahsildar, Honavar



RAGI. UNAL. H. U.  
Translator:  
City Civil Court Premises  
Bangalore - 560005

ATTESTED BY ME

*Call 28/2/15*  
C. VENKATAPATHY  
ADVOCATE & NOTARY  
002, Crescent Heights Apartment  
1st Cross, Snehanagar, Amruthahalli,  
Bhakar Nagar (Post)  
Bangalore - 560092

**Office of the Deputy Commissioner, Uttara Kannada District,  
Karwar, -581 301**

Telephone: 08382 226406, 226471

Fax: 08382 226603

Email: dckarwar@gmail.com

Website:

No. DCB/MAG-1/CR-816/2023-24

Date: 28-03-2024

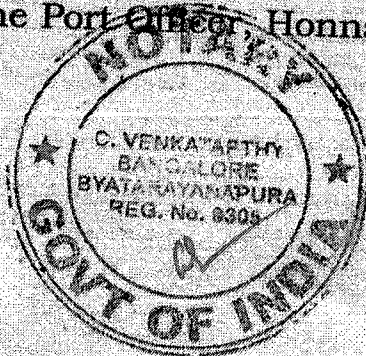
**Subject:** Implementation of Prohibition Order under Section 144 of the Code of Criminal Procedure, 1973, in the vicinity of the port development work area at Kasarkod Tonka, Honnavar Taluk, Uttara Kannada District, to maintain law and order.

**Reference:**

1. Letter No. Land/CR-10-2022-23 from the Port Officer, Honnavar
2. Section 144 of the Code of Criminal Procedure, 1973

**Introduction:**

The port at Kasarkod Tonka, Honnavar Taluk, Uttara Kannada District, is undergoing development. During the execution of this work, the company contracted for the project has faced threats to the workers and damage to vehicles/equipment used in the project due to stone-throwing. This has caused fear among the workers, making them hesitant to come to work. Therefore, to maintain law and order in the vicinity of the development work area at Kasarkod Tonka, Honnavar, the Port Officer, Honnavar, has requested the imposition



✓  
KAGLUNA H L  
Translator  
City Civil Court Premises  
Bangalore - 560009

of a prohibition order under Section 144 of the Code of Criminal Procedure, 1973.

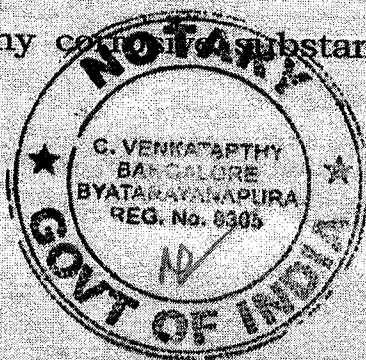
Due to threats to workers involved in the development project at the port area of Kasarkod Tonka, Honnavar Taluk, and damage to vehicles/equipment through stone-throwing, the work is being hindered. To prevent any untoward incidents in the future and to maintain law and order, it is necessary to impose a prohibition order in the said area. Therefore, the following order is issued.

**Order:**

For the reasons detailed in the introduction and under the powers conferred to me by Section 144 of the Code of Criminal Procedure, 1973, in view of the welfare of the workers involved in the Honnavar Kasarkod 'Tonka' port development project and to prevent any untoward incidents, and to maintain law and order, as per the request of the Port Officer, Honnavar, a prohibition order is imposed from 29-03-2024 to 05-04-2024 in the vicinity of the port development work area in Kasarkod Tonka, Honnavar Taluk, Uttara Kannada District, with the following restrictions:

**Restrictions:**

1. Gathering of five or more people for protests or demonstrations causing inconvenience to the public is prohibited. Any individuals/groups carrying weapons such as sticks, swords, spears, clubs, guns, cudgels, knives, poles, or any other items capable of causing physical harm is prohibited.
2. Carrying any corrosive substances or explosives is prohibited.



ANGELINA M. S.  
Treasurer  
City Civil Court Penitentiary  
Bangalore - 560009

3. Throwing stones or other projectiles or carrying devices or equipment for rapid propulsion or manufacturing is prohibited.

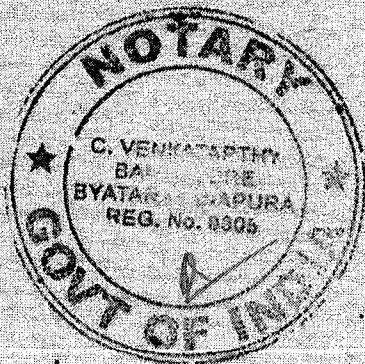
The above prohibition order must be strictly enforced by the Superintendent of Police, Uttara Kannada, Karwar.

This order is issued today, dated: 29-03-2024, with my signature and seal.

District Magistrate,  
Uttara Kannada, Karwar

**Copy for information and necessary action:**

- 1) Superintendent of Police, Uttara Kannada, Karwar.
- 2) Sub-Divisional Magistrate, Bhatkal
- 3) Circle Inspector of Police, Honnavar.
- 4) Taluk Magistrate, Honnavar.
- 5) District Information and Public Relations Officer, Uttara Kannada, Karwar.



✓  
K. S. N. S. S. S.  
Translator,  
1st Civil Court Premises  
Bangalore - 560002

ATTESTED BY ME  
C. VENKATAPATHY 29/3/24  
ADVO. & NOTARY  
8002, Crescent Heights Apartment  
1st Cross, Snehnagar, Amruthahalli  
Bhakar Nagar (Post)  
Bangalore - 560002

## HONNAVAR PORT (P) LTD.

Please help and support us in executing the government project on time. Earlier our Executive Director had given the representation to your office, which is enclosed along with this complaint for your information.

Thanking You,

Yours faithfully,  
Sudheer M Naik  
(JE - HPPL)

This computerized complaint was received at the station on this day, 06/04/2024, at 21:15 hours, and has been registered as Station Crime Number 85/2024 under Sections 143, 147, 323, 341, 504, 506 along with IPC 149.

Police Sub Inspector  
Honnavar Police Station

Port Office Kasarkod Tonka, Honnavar Taluk, Uttar Kannada  
District, Karnataka - 581 342.

Regd. Office #103, Lalehzar Apartments, 45/1-2, Palace Road,  
Bangalore - 560 001, Karnataka, India.

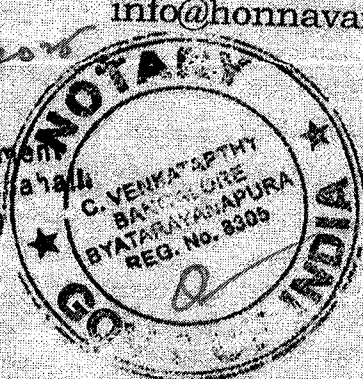
Ph: +91-80-2235 3670, 4149 4960 Fax: +91-80-2235 3671 Email:

info@honnavarport.com

ATTESTED BY ME

*25/2/2024*  
C. VENKATAPATHY  
ADVOCATE & NOTARY

#002, Crescent Heights Apartment  
1st Cross, Snehnagar, Amruthahalli  
Sahakar Nagar  
Bengaluru - 560092



*✓*  
KAGIUNA.M.L.  
Translator  
City Civil Court Premises  
Bangalore - 560009

ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿ

(ದಂಡಪುಸ್ತಕ ಸಂಹಿತೆ ಕಲಂ 154 ರ ಕೆಳಗೆ)

ಘನ ನ್ಯಾಯಾಲಯ : Prl. Civil Judge(Jr.Dn) &amp; JMFC Court, Honnavara, Uttara Kannada Dist.

1. ಜಿಲ್ಲೆ : Uttara Kannada ವ್ಯತ್ಯ/ಉಪ ವಿಭಾಗ : Bhatkal Sub-Division

ಪೊಲೀಸ್ ಠಾಣೆ : Honnavara PS

ಅಪರಾಧ ಸಂಖ್ಯೆ : 0085/2024

ಪ್ರ.ಪ.ವ.ದಿನಾಂಕ : 06/04/2024

2. ಕಾಯ್ದೆ ಮತ್ತು ಕಲಂಗಳು : IPC 1860 (U/s-506,341,504,143,147,149,323)

3. (a) ಕೃತ್ಯ ನಡೆದ ದಿನ : Saturday

ದಿನಾಂಕ ದಿಂದ :

06/04/2024

ದಿನಾಂಕ ವರೆಗೆ :

06/04/2024

ವೇಳೆಯಿಂದ :

12:30:00

ವೇಳೆಯವರೆಗೆ :

12:31:00

(b) ಠಾಣೆಯಲ್ಲಿ ವರ್ತಮಾನ ಸ್ವೀಕರಿಸಿದ ದಿನಾಂಕ : 06/04/2024 21:15:00

ಬರವಣಿಗೆಯಲ್ಲಿ / ಹೇಳಿಕೆ : Others

(c) ಪಿಯಾರದುದಾರ / ಜಾತ್ಯೀದಾರ ತಡವಾಗಿ ವರದಿ ಮಾಡಿದಕ್ಕೆ ಕಾರಣಗಳು :

NO DELAY

(d) ಜನರಲ್ ಡ್ಯೂರಿ ಉಲ್ಲೇಖ ಸಂಖ್ಯೆ ಮತ್ತು ಸಮಯ : 6 , 21:15:00

4. (a) ಕೃತ್ಯ ನಡೆದ ಸ್ಥಳ :

TONKA KASARKOD, HONNAVAR, Uttara Kannada, Karnataka,

(b) ಪೊಲೀಸ್ ಠಾಣೆ ಯಿಂದ ಇರುವ ದಿಕ್ಕು ಮತ್ತು ದೂರ : TOWARDS 4 KM WEST

(c) ಗ್ರಾಮ : TONKA

ಗಸ್ತಿನ ಹೆಸರು :

NEW BEAT 5

(d) ಸ್ಥಳವು ಬೇರೆ ಪೊಲೀಸ್ ಠಾಣೆ ವ್ಯಾಪ್ತಿಗೆ ಬರುವಂತಹದ್ದು ಆದರೆ ಆ ಪೊಲೀಸ್ ಠಾಣೆಯ ಹೆಸರು :

ಜಿಲ್ಲೆ :

5. ಪಿಯಾರದುದಾರ/ಜಾತ್ಯೀದಾರ :

(a) ಹೆಸರು : SUDEER M NAIK

ತಂದೆ / ಗಂಡನ ಹೆಸರು :

(b) ವಯಸ್ಸು : 30

(c) ವೃತ್ತಿ :

: Engineers

(d) ಧರ್ಮ : Hindu

(e) ಜಾತಿ :

: Naik

(f) ಫ್ಯಾಕ್ಸ್ :

(g) ಇ-ಮೇಲ್ :

:

(h) ದೂರವಾಣಿ :

(i) ರಾಷ್ಟ್ರೀಯತೆ :

: India

(j) ಪಾಸ್ ಪೋರ್ಟ್ ಸಂಖ್ಯೆ :

ನೀಡಿದ ದಿನಾಂಕ :

(k) ವಿಳಾಸ : TONKA  
KASARKOD, HONNAVAR,  
Uttara Kannada, Karnataka

(l) ಲಿಂಗ : Male

(m) ಪಿಯಾರ್‌ದುದಾರ ಖುದ್ದಾಗಿ ನೋಡಿದ್ದರೆ ಅಥವಾ ಕೇಳಿಸಿಕೊಂಡಿದ್ದರೆ  
ಪಿಯಾರ್‌ದುದಾರರು ಕೃತ್ಯವನ್ನು ನೋಡಿದ್ದಾರೆ

6. ಗೊತ್ತಿರುವ / ಅನುಮಾನಿತ/ಅಪರಿಚಿತ ವ್ಯಕ್ತಿಯ ಪೂರ್ತಿ ವಿವರಗಳು

Sl.No.	ಹೆಸರು / ತಂದೆಯ ಹೆಸರು / ಜಾತಿ / ವಿಳಾಸ	ವಿಧ	ವ್ಯಕ್ತಿಯ ವಿಧ	ಲಿಂಗ	ವಯಸ್ಸು	ವೃತ್ತಿ
1	GANAPATI TANDEL(A1) .TONKA KASARKOD, HONNAVAR Uttara Kannada, Karnataka	Accused	Adult	Male		
2	RAJU TANDEL(A2) .TONKA KASARKOD, HONNAVAR Uttara Kannada, Karnataka	Accused	Adult	Male		
3	BHASKAR TANDEL(A3) .TONKA KASARKOD, HONNAVAR Uttara Kannada, Karnataka	Accused	Adult	Male		
4	JAGADEESH TANDEL(A4) .TONKA KASARKOD, HONNAVAR Uttara Kannada, Karnataka	Accused	Adult	Male		
5	RAJESH TANDEL AND 150 OTHERS(A5) .TONKA KASARKOD, HONNAVAR Uttara Kannada, Karnataka	Accused	Adult	Male		

7. ನೋಂದವರ ವಿವರಗಳು.

Sl. No	ಹೆಸರು	ವಿಳಾಸ	ಗಾಯದ ವಿಧ	ಲಿಂಗ	ವಯಸ್ಸು	ಶೈಕ್ಷಣಿಕ
1	SUBRAMANYA NAIK	TONKA KASARKOD, HONNAVAR Uttara Kannada Karnataka	Minor	Male		
2	SUDEER M NAIK	TONKA KASARKOD, HONNAVAR Uttara Kannada Karnataka	Minor	Male	30 years	Engineers
3	KRISHNA M NAIK	TONKA KASARKOD, HONNAVAR Uttara Kannada Karnataka	Minor	Male		
4	ROSHAN H NAIK	TONKA KASARKOD, HONNAVAR Uttara Kannada Karnataka	Minor	Male		
5	TANMOY DEY	TONKA KASARKOD, HONNAVAR Uttara Kannada Karnataka	Minor	Male		
6	MURARI C NAIK	TONKA KASARKOD, HONNAVAR Uttara Kannada Karnataka	Minor	Male		
7	HIRAMAN YADAV	TONKA KASARKOD, HONNAVAR Uttara Kannada Karnataka	Minor	Male		

8. ಕಳುವಾಗಿರುವ / ಬಾಗಿಲಾಗಿರುವ ಸ್ವತ್ತುಗಳ ವಿವರಗಳು

Sl.No	Property Type	Item description	Estimated Value (in Rs.)
1			

ಕಳುವಾಗಿರುವ / ಬಾಗಿಲಾಗಿರುವ ಸ್ವತ್ತುಗಳು ಮೌಲ್ಯ :

9. ಪಂಚನಾಮ ವರದಿ / ಯು.ಡಿ. ಕೆಸ್, ಸಂಖ್ಯೆ :

10. ಪುರಾತನ ವರ್ತಮಾನ ವರದಿಯ ವಿವರಗಳು

ಪಿರ್ಯಾಧಿದಾರಾದ ಶ್ರೀ ಸುದೀರ್ ಎಮ್ ನಾಯ್ಕ, ವಯಸ್ಸು : 30 ವರ್ಷ, ಉದ್ಯೋಗ : ಜ್ಯೂನಿಯರ್ ಇಂಜಿನಿಯರ್, ವಾಸ : ಟೊಂಕಾ, ಕಾಸರಕೋಡ, ಹೊನ್ನಾವರ ರವರು ದಿನಾಂಕ : 06-04-2024 ರಂದು 21:15 ಗಂಟೆಗೆ ಹೊನ್ನಾವರ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ನೀಡಿದ ಇಂಗ್ಲೀಷ್ ಗಣಕೀಕೃತ ದೂರಿನ ಸಾರಾಂಶ ಏನೆಂದರೆ, ದಿನಾಂಕ : 01/04/2024 ರಿಂದ ಕಾಂಟ್ರಾಕ್ಟರ್ ರವರಾದ ಸುಭಾಷ ಪೂಜಾರಿ ರವರ ಮುಖಾಂತರ ಹೊನ್ನಾವರ ಬಂದರು ಅಭಿವೃದ್ಧಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಬಂದರು ಇಲಾಖೆಯಿಂದ ಬಂದರು ಇಲಾಖಾ ಜಾಗದಲ್ಲಿ ಹಾಲಿ ಇದ್ದಂತಹ ಕಚ್ಚಾ ರಸ್ತೆಯನ್ನು ಡಾಂಬರೀಕರಣ ಮಾಡುವ ಕಾರ್ಯದಲ್ಲಿ ನಿರತರಾಗಿದ್ದು ಇರುತ್ತದೆ. ಇವರೊಂದಿಗೆ ಬಂದರು ಇಲಾಖೆಯ ಸಿಬ್ಬಂದಿಗಳು, ಎಚ್.ಪಿ.ಪಿ.ಎಲ್ ಕಂಪನಿಯ ಸಿಬ್ಬಂದಿಗಳು ಹಾಗೂ ಕಾಂಟ್ರಾಕ್ಟರ್‌ಗಳು ಇವರು ಸಹಿತ ಕಾಮಗಾರಿಯಲ್ಲಿ ತೊಡಗಿದ್ದರು. ಈ ದಿವಸ ದಿನಾಂಕ : 06/04/2024 ರಂದು 12 :30 ಗಂಟೆಗೆ ಹೊನ್ನಾವರ ಬಂದರು ಅಭಿವೃದ್ಧಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹಾಲಿ ಇದ್ದಂತಹ ಕಚ್ಚಾ ರಸ್ತೆಯನ್ನು ಡಾಂಬರೀಕರಣ ಮಾಡುವ ಸ್ಥಳದಲ್ಲಿ ಸುಮಾರು 150 ಕ್ಕೂ ಹೆಚ್ಚು ಗಂಡಸರು, ಮಹಿಳೆಯರು ಸಹಿತ ಅಕ್ರಮ ಕೂಟವನ್ನು ಕಟ್ಟಿಕೊಂಡು, ಕಂಪನಿಯ ಕೆಲಸದಲ್ಲಿ ತೊಡಗಿದ್ದ ಪಿರ್ಯಾಧಿ, ಎಚ್.ಪಿ.ಪಿ.ಎಲ್ ಕಂಪನಿಯ ಸಿಬ್ಬಂದಿಯವರಾದ ಕೃಷ್ಣ ಎಮ್ ನಾಯ್ಕ ಎಚ್. ಆರ್, ರೋಶನ್ ಎಚ್. ನಾಯ್ಕ, ಮುರಾರಿ ಸಿ ನಾಯ್ಕ, ಸುಬ್ರಹ್ಮಣ್ಯ ನಾಯ್ಕ, ಹೀರಾಮನ್ ಯಾದವ್, ತನ್ಮಯ್ ದೇ, ಇವರುಗಳನ್ನು ಆಪಾದಿತರಲ್ಲರೂ ಸೇರಿ ಒತ್ತಾಯ ಪೂರ್ವಕವಾಗಿ ಕೆಲಸ ಮಾಡದಂತೆ ಅಡ್ಡಗಟ್ಟಿ ತಡೆದು, ಬೋಳಿಮಗನೆ, ಸೂಳೆಮಕ್ಕಳೇ ಅಂತಾ ಅವಾಚ್ಯ ಶಬ್ದಗಳಿಂದ ನಿಂದಿಸಿ, ಶಾಂತತಾಭಂಗ ಮಾಡಿ ಎಚ್.ಪಿ.ಪಿ.ಎಲ್ ಸಿಬ್ಬಂದಿಗಳಿಗೆ, ಕಾಂಟ್ರಾಕ್ಟರ್ ರವರಿಗೆ ಬೆದರಿಸಿ, ನಿಮ್ಮನ್ನು ಜೀವ ಸಹಿತ ಬಿಡುವುದಿಲ್ಲಾ, ನಿಮ್ಮನ್ನು ಕೊಲೆ ಮಾಡುತ್ತೇವೆ ಅಂತಾ ಹೇಳಿ, ಕಂಪನಿಯ ಕೆಲಸದಲ್ಲಿ ತೊಡಗಿದ್ದ ಸಿಬ್ಬಂದಿಯವರಾದ, ಸುದೀರ್ ಎಮ್ ನಾಯ್ಕ, ಕೃಷ್ಣ ಎಮ್ ನಾಯ್ಕ ಎಚ್. ಆರ್, ರೋಶನ್ ಎಚ್. ನಾಯ್ಕ, ಮುರಾರಿ ಸಿ ನಾಯ್ಕ, ಸುಬ್ರಹ್ಮಣ್ಯ ನಾಯ್ಕ, ಹೀರಾಮನ್ ಯಾದವ್, ತನ್ಮಯ್ ದೇ ರವರಿಗೆ ಕಾಮಗಾರಿ ನಡೆಯುತ್ತಿದ್ದ ಸ್ಥಳದಲ್ಲಿ, ಕೈಯಿಂದ ಹಲ್ಲೆ ಮಾಡಿದ್ದು ಇರುತ್ತದೆ. ಅದ ಕಾರಣ ಎಚ್.ಪಿ.ಪಿ.ಎಲ್ ಸಿಬ್ಬಂದಿ, ಬಂದರು ಇಲಾಖೆಯ ಸಿಬ್ಬಂದಿಗಳು ಹಾಗೂ ಕಾಂಟ್ರಾಕ್ಟರ್ ರವರುಗಳು ಭಯದ ವಾತಾವರಣದಲ್ಲಿ ಜೀವನ ನಡೆಸುತ್ತಿದ್ದಾರೆ ಈ ಬಗ್ಗೆ ಆಪಾದಿತರಾದ 1] ಗಣಪತಿ ತಾಂಡೇಲ್, 2] ರಾಜು ತಾಂಡೇಲ್, 3] ಭಾಸ್ಕರ್ ತಾಂಡೇಲ್, 4] ಜಗದೀಶ ತಾಂಡೇಲ್, 5] ರಾಜೇಶ ತಾಂಡೇಲ್ ಎಲ್ಲರೂ ವಾಸ : ಟೊಂಕಾ, ಕಾಸರಕೋಡ, ಹೊನ್ನಾವರ ಹಾಗೂ ಇನ್ನೂ 150 ಜನರು (ಹೆಸರು ವಿಳಾಸ ತಿಳಿದು ಬಂದಿರುವುದಿಲ್ಲ) ಸದರಿಯವರುಗಳ ವಿರುದ್ಧ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ನೀಡಿದ ದೂರು

11. (a) ತೆಗೆದುಕೊಂಡ ಕ್ರಮ:

Investigation

(b) ಪ್ರ.ವ.ವರದಿಯನ್ನು ಪಿರ್ಯಾದಿಯವರಿಗೆ ಅಪರದ ಭಾಷೆಯಲ್ಲಿ ವಿವರಿಸಿ, ಓದಿ ಹೇಳಲಾಗಿದೆ ಅದರ ಪ್ರತಿಯನ್ನು ಪುಕಟ್ಟೆಯಾಗಿ ಕೊಡಲಾಗಿದೆಯೇ? :  
Yes

(c) ಪೊಲೀಸ್ ಅಧಿಕಾರಿಯು ತನಿಖೆಗೆ ಸ್ಥಳಕ್ಕೆ ಧಾವಿಸದಿದ್ದಲ್ಲಿ, ಅಥವಾ ತನಿಖೆ ಮಾಡಲು ನಿರಾಕರಿಸಿದಲ್ಲಿ, ಕಲಂ 157 ಸಿ.ಆರ್.ಪಿ.ಸಿ ಯ ಕಲಂ (ಎ) ಅಥವಾ (ಬಿ) ಯಡಿ ಕಾರಣವನ್ನು ದಾಖಲಿಸಬೇಕು.

INVESTIGATION

12. ಪಿರ್ಯಾದಿಯ ಸಹಿ/ ಹೆಚ್ಚಿರಲಿರುವ ಗುರುತು



13. ನ್ಯಾಯಾಲಯಕ್ಕೆ ಕಳುಹಿಸಿದ ದಿನಾಂಕ ಮತ್ತು ಸಮಯ : 06/04/2024 21:45:00

14. ನ್ಯಾಯಾಲಯಕ್ಕೆ ತೆಗೆದುಕೊಂಡು ಹೋದ ಪಿಸಿ/ ಹೆಚ್.ಸಿ. : SHIVARAJ VENKATRAMAN NAIK , PC 1691

ಓದಿ ಹೇಳಲಾಗಿ ಕೇಳಲಾಗಿ ಸರಿಯಿದೆ

ತಾಣಾಧಿಕಾರಿಯ ಸಹಿ:

  
Police Sub Inspector

ಹೆಸರು: SANTHOSH KUMAR M. PSI  
Honnavar Police Station

ಪುಟಗಳು : Superintendent of Police/Commissioner of Police  
ADDL SP KARWAR  
DSP BHATKAL  
PI DCRB KARWAR  
COMPLAINANT  
CASE FILE

## HONNAVAR PORT (P) LTD.

No: HPPL/RD/2024/0040

Date:06/04/2024

To,

The Station House Officer,  
Honnavar Police Station,  
Honnavar.

From,

Sudheer M Naik,  
Junior Engineer,  
Age: 30years  
Address: Tonka, kasarkod,  
Honnavar.  
Mob:8884024085.

Sir,

**Sub: Request to lodge a complaint against localites of Kasarkod Tonka area-reg.**  
**Ref: Our letter No. HPPL/RD/2024/0031, Dated: 28/03/2024 addressed to your office.**

\*\*\*\*\*

It is submitted that the work of blacktopping of existing kachha road along the seashore connecting the port project site was commenced by the Port department in the port land from 01-04-2024 by awarding the work to the contractor Shri Subhash Poojary. The staff of Port Department, Company and the Contractor had carried out this Government work smoothly till yesterday, 05-04-2024. But, today, on 06-04-2024 at around 12.30pm the localities of Kasarkod Tonka village consisting of men including the persons mentioned below and women both around more than 150 numbers made the unlawful assembly to commit an offence, concealed the design to commit offence and made the criminal conspiracy, wrongfully restrained me and the other employees by name (Krishna M Naik HR, Roshan H Naik, Murari C Naik, Subbramanya Naik, Hiranman Yadav, Tanmoy Dey) forcefully illegally stopped the work, abused with filthy languages like bolimakkale, sulamakkale made the provocation to break the public peace, threatened us as well as the staff of M/s. HPPL saying that they will kill us if work is continued, beaten by hands and kicked me and above said staff of the Port Department & manhandled the Contractor and his staff who were working at the site. Therefore, the staff of M/s. HPPL, Port Department and the contractor are in panic and fear and their life is at high risk.

Further, it is submitted that M/s. HPPL had already submitted a letter mentioning few names of trouble shooters and their family members (Mr. Ganapati Tandel, Mr. Raju Tandel, Mr. Bhaskar Tandel, Mr. Jagadish Tandel & Mr. Rajesh Tandel) who are opposing the implementation of the port by resorting to threatening, blocking the movement of staff and vehicles etc. requesting to take appropriate action against them. The copy of this letter under reference (1) above is attached herewith for your kind perusal. The above said persons are the main accused in this above said case they brought the other accused to the spot to commit the offence today.

Presently, the work of road the has stopped since this incident. Therefore, it is kindly requested to register our complaint and take stringent action against the suspected persons and provide us Police Protection.



Port Office : Kasarkod Tonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342.

Regd. Office : #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001, Karnataka, India.


Ph : +91-80-2235 3670, 4149 4960 Fax : +91-80-2235 3671 Email : info@honnavarport.com

## HONNAVAR PORT (P) LTD.

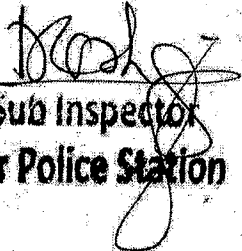
Please help and support us in executing government project in time. Earlier our Executive Director had given the representation to your office is enclosed along with this complaint for your information.

Thanking You,

Yours faithfully,

  
Sudheer M Naik  
(JE - HPPL)

ಈ ನಗರೀಕೃತಿ ಖರೀದಿ ಈ ದಿನ 06-04-2024 ರಿಂದ 21-15 ನಂತರ  
ಬಾಕಿ ಉಳಿದು ನಿರೀಕ್ಷಿಸಲಾಗುವಂತೆ ಈಗ ನನ್ನ ನಂ - 85/2024. ಫುಡಿ 143. 147. 323.  
341. 504. 506 ಗಳು 149 I.P.C ನಿಯಮ (ಅರಸಿ) ಬಾಕಿ ಉಳಿದು ನಿರೀಕ್ಷಿಸಲಾಗುವಂತೆ.

  
Police Sub Inspector  
Honnavar Police Station

Port Office : Kasarkod Tonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342.

Regd. Office : #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001, Karnataka, India.

Ph : +91-80-2235 3670, 4149 4960 Fax : +91-80-2235 3671 Email : info@honnavarport.com



**Karnataka State Pollution Control Board**  
Parisara Bhavana, No.49, Church Street, Bengaluru-560001

Tele : 080-25589112/3,  
25581383/388

Fax:080-25586321

Email id: ho@kspcb.gov.in

**Consent For Establishment (CFE) - (CfE-Fresh)**

As per the provisions of  
**The Water (Prevention & Control of Pollution) Act, 1974**  
&  
**The Air (Prevention & Control of Pollution) Act, 1981**

To

**Ms Honnavar Port Pvt Ltd, Uttara Kannada**

for the Facility located at,

**Ms Honnavar Port Pvt Ltd, Kasarkod Tonka Village, Honnavar Taluk, Uttara  
Kannada**

**Uttara Kannada**

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
CTE-347764	254538	287506	RED/LARGE	20/02/2025

**This Consent is granted for the Products/ Activity/Service name indicated  
in the annexure along with the terms & conditions attached to this order**

Validity : 30/12/2034



ISO 9001:2015 & 14001:2015 Certified

(This document contains 9 pages including annexure &amp; excluding additional conditions)

Combined Consent Order No: CTE-347764

PCB ID: 254538

GSC No : PBOXG0000277506

Date: 20/02/2025

To,

The Applicant

Ms Honnavar Port Pvt Ltd

103, lalehzar Apartments, 45/1-2,  
Palace road, Bengaluru- 560001,  
Karnataka, India. , Bengaluru,  
BENGALURU URBAN, KARNATAKA,  
560001

Sir,

Sub: Consent to Establish under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981-reg.,

Ref: 1. CFE application submitted by the industry/organization on 10/01/2025 at Regional Office

2. Inspection of the project site by Regional Officer Karwar on 13/01/2025

3. Proceedings of the ECM dated 31/01/2025, held on 27/01/2025

With reference to the above, Karnataka State Pollution Control Board hereby accords **Consent for Establishment** for new Activity under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following terms & conditions.

**Location:**

Name of the Applicant: Ms Honnavar Port Pvt Ltd

Address: Kasarkod Tonka Village, Honnavar Taluk, , Uttara Kannada

Industrial Area: Not In Ind area, Kasarkod Tonka Village,

Taluk: Honavar, District: Uttara Kannada

**Conditions:**

1. This consent for establishment is valid up to 30/12/2034 from the date of issue.
2. The applicant shall not undertake expansion/diversification without the prior consent of the Board.
3. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.
4. This consent is granted considering the following activities:

Sr	Product Name	Applied Qty	Unit
1	Coal	2.7000	Million Metric Tons/Annum
2	Fertilizer	0.2000	Million Metric Tons/Annum
3	Granite	1.0000	Million Metric Tons/Annum
4	Iron Ore	0.1500	Million Metric Tons/Annum
5	Molases with Agro Products	0.4000	Million Metric Tons/Annum
6	Steel Product	0.2900	Million Metric Tons/Annum
7	sugar		

(This document contains 9 pages including annexure & excluding additional conditions)

**I. WATER CONSUMPTION:**

1. The source of water shall be from Local Body and total water consumption shall be as below.

Particulars	Water consumption(KLD)
Domestic Purpose	10.0
Others .....	3.0



(This document contains 9 pages including annexure & excluding additional conditions)

## II. WATER POLLUTION CONTROL:

1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.
2. The applicant shall treat the domestic wastewater from the factory in septic tank with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part - I and Part- II
3. The applicant shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
4. The quantity of domestic waste water and trade effluent generated from the proposed industry shall not exceed the permitted quantity as indicated below

### Discharge of effluents under the Water Act:

Sl. No.	Description	Permitted Quantity of discharge in KLD	Mode/Place of disposal
2	Domestic Purpose	8.000	Authority shall treat the water in the proposed STP.
1	Others .....	3.000	Authority shall treat the wash water in the proposed ETP

5. The applicant shall treat the trade effluent in proposed ETP which consists of the following;

### STP & ETP details

SINo	ETP/STP NO	ETP Code	Category Name	Capacity (Meter Cubic)	Units	Remarks
1	STP1	BS-	Bar Screen	0.13	1	
2	ETP1	BS-	Bar Screen	2.00	1	
3	STP1	COL	P-Collection Tank	5.00	1	
4	ETP1	COL	P-Collection Tank	0.16	1	
5	STP1	EQU	P-Equalization Tank	0.25	1	
6	ETP1	SET	S-SETTLING TANK	0.50	1	
7	STP1	SHT	S-SLUDGE HOLDING TANK	5.00	1	

6. The applicant shall ensure that the ETP will treat the effluent to the stipulated standards as indicated in Annexure-I
7. The applicant shall not discharge any effluent outside the industry premises.
8. The applicant shall provide separate flow meter for inflow & outflow of effluents through ETP and separate energy meter and shall maintain a logbook for hourly record of meter reading for the verification of inspecting officers
9. The applicant shall discharge the effluents only to the place mentioned in the Consent order.

(This document contains 9 pages including annexure & excluding additional conditions)

### III. AIR POLLUTION CONTROL:

1. The Source of emission, Stack height & Air Pollution Control (APC) measures shall be as specified in ANNEXURE-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

### IV. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - \* Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- \* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- \* A "decibel" is a unit in which noise is measured.
- \* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- \* Leq: It is an energy mean of the noise level over a specified period.

### V. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated from the process other than wastes covered under the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016, in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the proposed plant and mode of disposal shall be as below.

Sr	Solid Waste Name/Type	Qty-Unit	Mode of Disposal
1	Non-biodegradable	2.7000 - M.T	OTH
2	biodegradable	4.0500 - M.T	OTH

### VI. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES 2016:

1. The applicant shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the provisions of the said Rules.

(This document contains 9 pages including annexure & excluding additional conditions)

**VII. GENERAL:**

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The applicant shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
3. The applicant shall not commission the proposed plant for trial or regular production unless necessary Water & air pollution control equipments are installed as specified in the Consent Order.
4. The applicant shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
5. The applicant shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
6. The applicant shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation to the Board.
7. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
8. This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement, that is necessary for setting/operation of the plant.
9. The applicant shall furnish pointwise compliance to the conditions given under this consent for establishment along with the application for Consent to operate.
10. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.
11. The applicant shall comply with all the Conditions and guidelines issued from time to time.
12. The applicant must create structure/facility for rain water harvesting and ground water recharge.
13. The applicant shall develop extensive green belt within the periphery of the plant.
14. This consent is issued without prejudice to Court Cases pending in any Hon'ble Court.

Please note that this is only consent for establishment issued to you to proceed with the formalities for establishment of the industry and does not give any right to proceed with trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 120 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

(This document contains 9 pages including annexure &amp; excluding additional conditions)

Consent Fee paid : Rs. 704000

**Note:**

The Conditions No. II(2) &amp; VII(4) mentioned in the schedule are not applicable.

**COPY TO:**

1. The Environmental Officer, KSPCB, Regional Office, Karwar for information and to inspect the industry during your next visit to the area.
2. Master copy (Dispatch).
3. Office copy.

**ANNEXURE- II**

Chimney No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM <sup>3</sup>	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	2 x 500kVA	18	PM, SO <sub>2</sub> , NO <sub>x</sub> , CO, NMHC	100, 60, 80, 80, 100	DIE	SCR, WSP	Before Commissioning

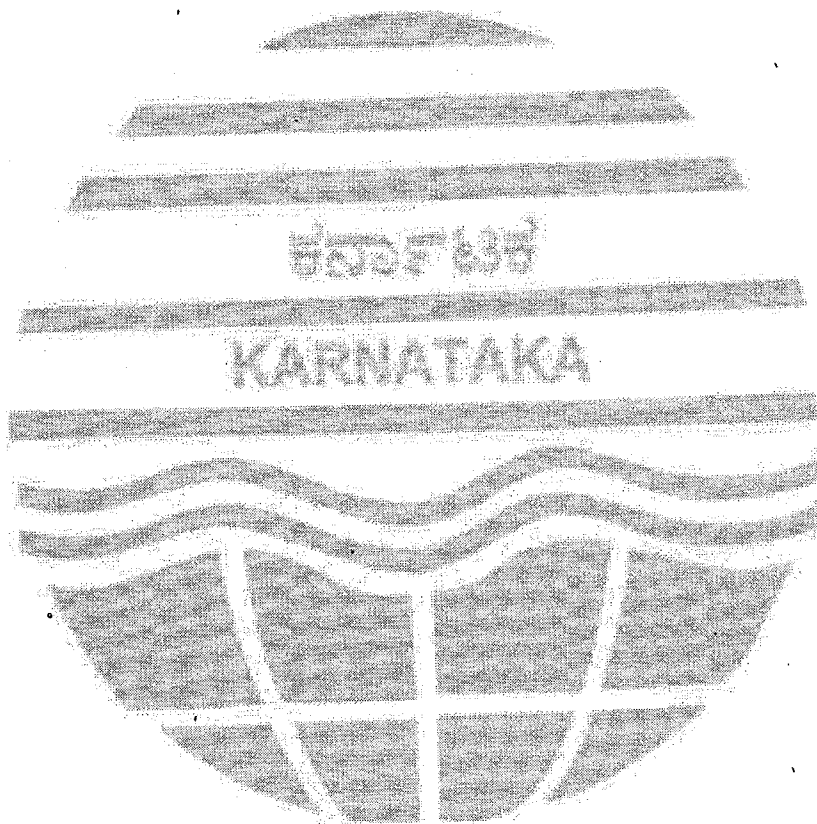
Note:

SCR, WS : Scrubber  
P

(This document contains 9 pages including annexure & excluding additional conditions)

**Additional Conditions:**

1. Condition No. II(2) & VII(4) are not applicable.
2. The project authorities shall strictly comply with the conditions stipulated in this consent order and additional conditions attached to this order containing pages 1 to 7.
3. The CFE is issued as per the recommendations of the Enforcement Committee Meeting held on 27/01/2025 duly approved by Member Secretary



(This document contains 9 pages including annexure & excluding additional conditions)

**LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.**

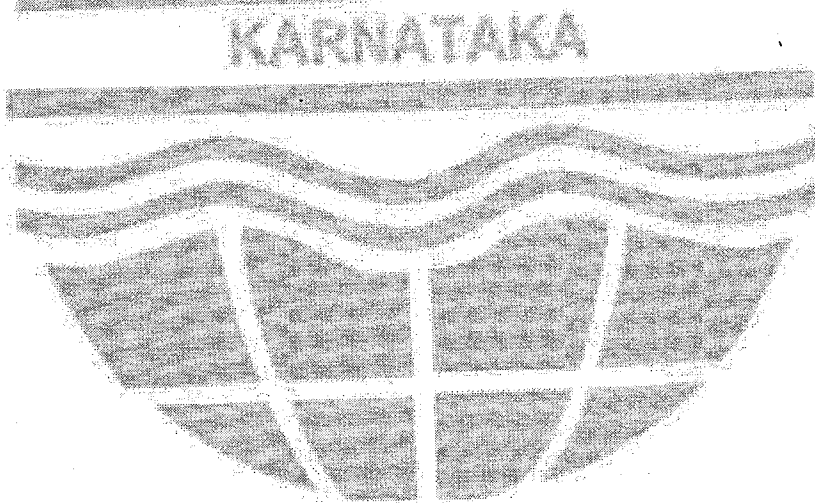
1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame or rectangular stacks, the equivalent diameter can be calculated from the following equation.

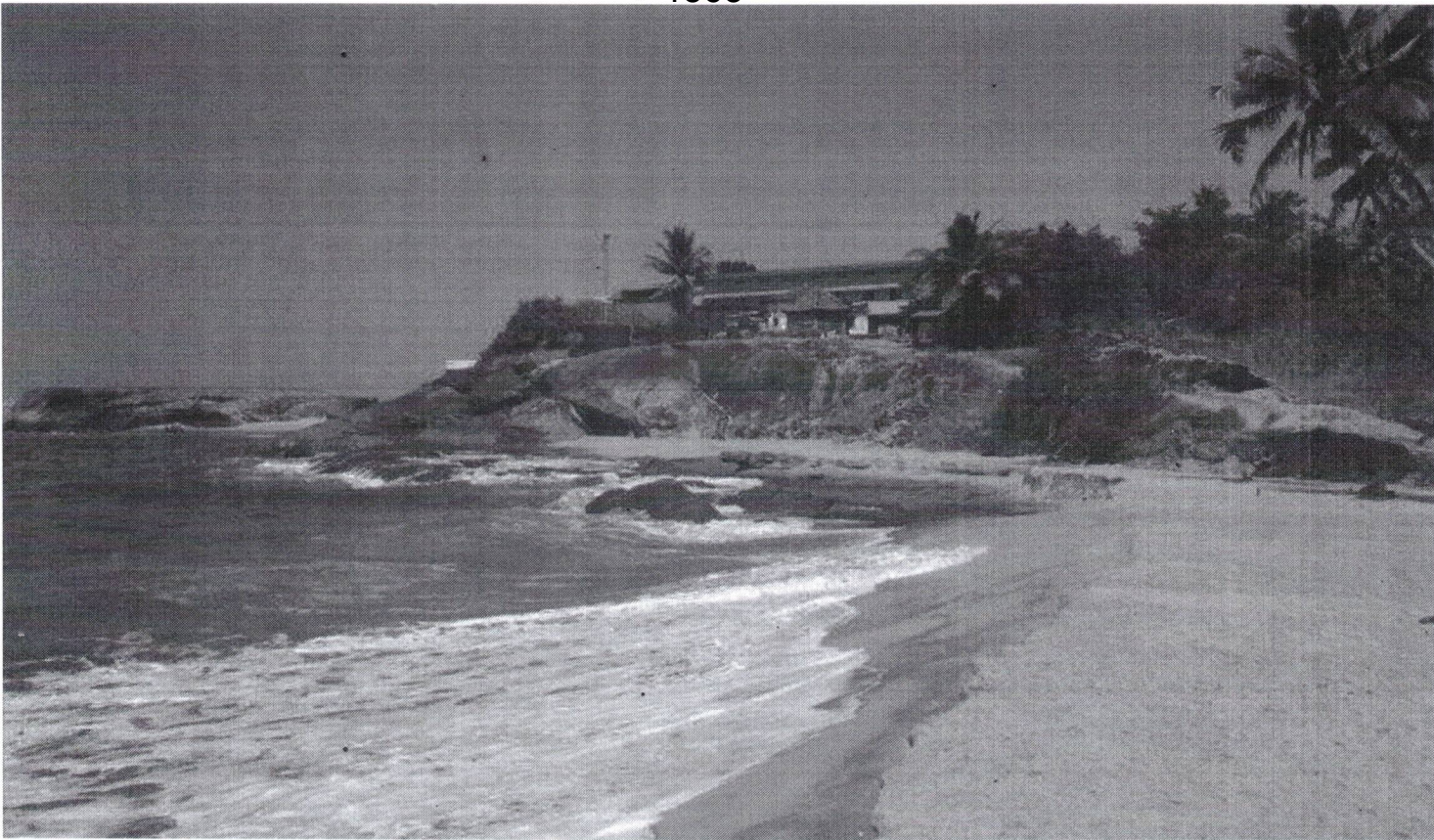
$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

FOR AND ON BEHALF OF  
KARNATAKA STATE POLLUTION CONTROL BOARD



Signature Not Verified  
Digitally signed by  
Date: 2025.02.20 15:57:57  
+05:30



**REPORT ON  
SHORELINE MANAGEMENT PLAN ALONG  
KARNATAKA COAST**

**Submitted to**



Government of Karnataka

**Prepared by**



National Centre for Sustainable Coastal Management (NCSCM)  
Ministry of Environment, Forest and Climate Change (MoEF&CC)  
Anna University Campus, Chennai 600025

**September 2024**

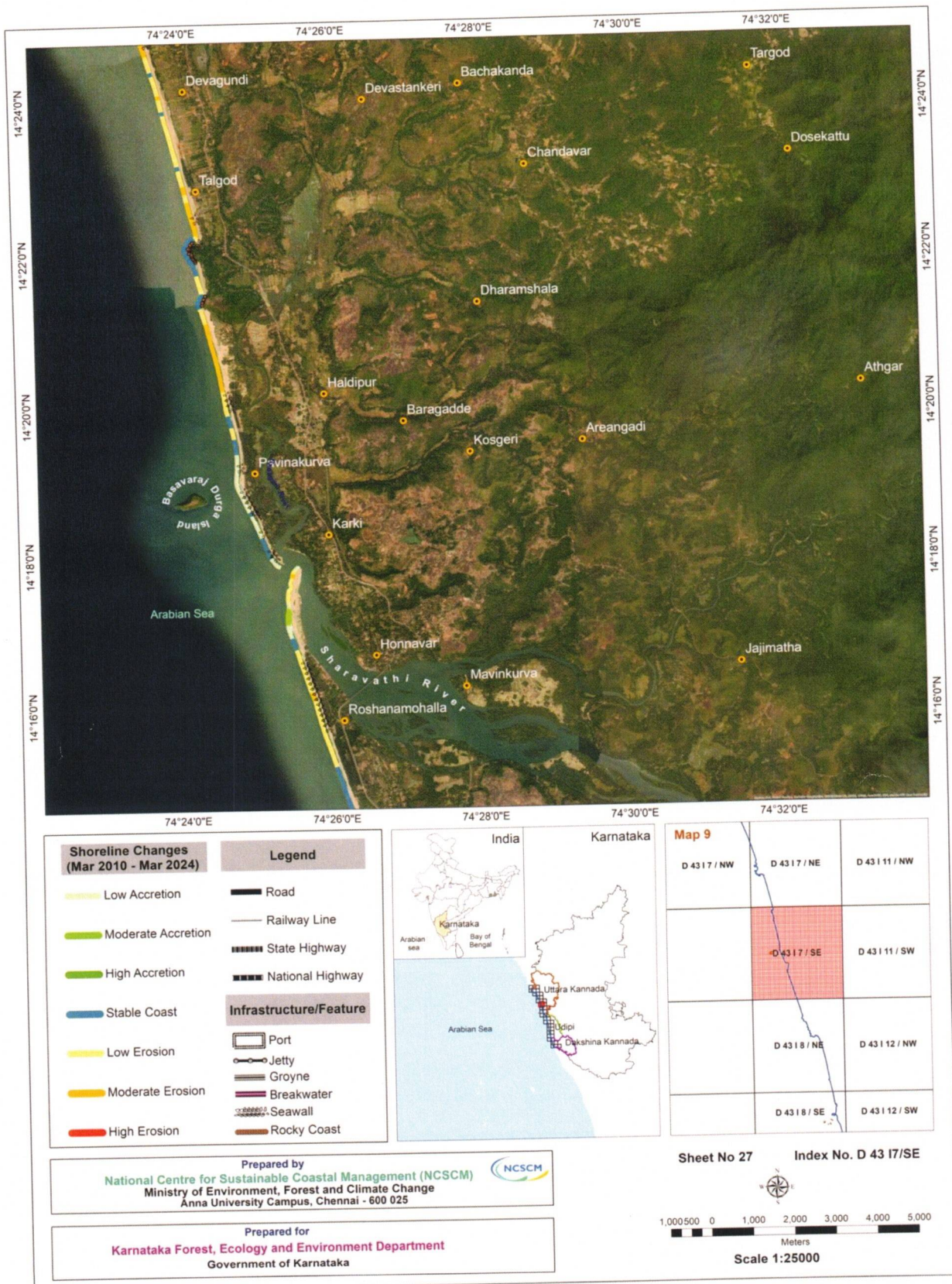


Figure 9: Shoreline changes along Sharavathi Estuary, Uttara Kannada

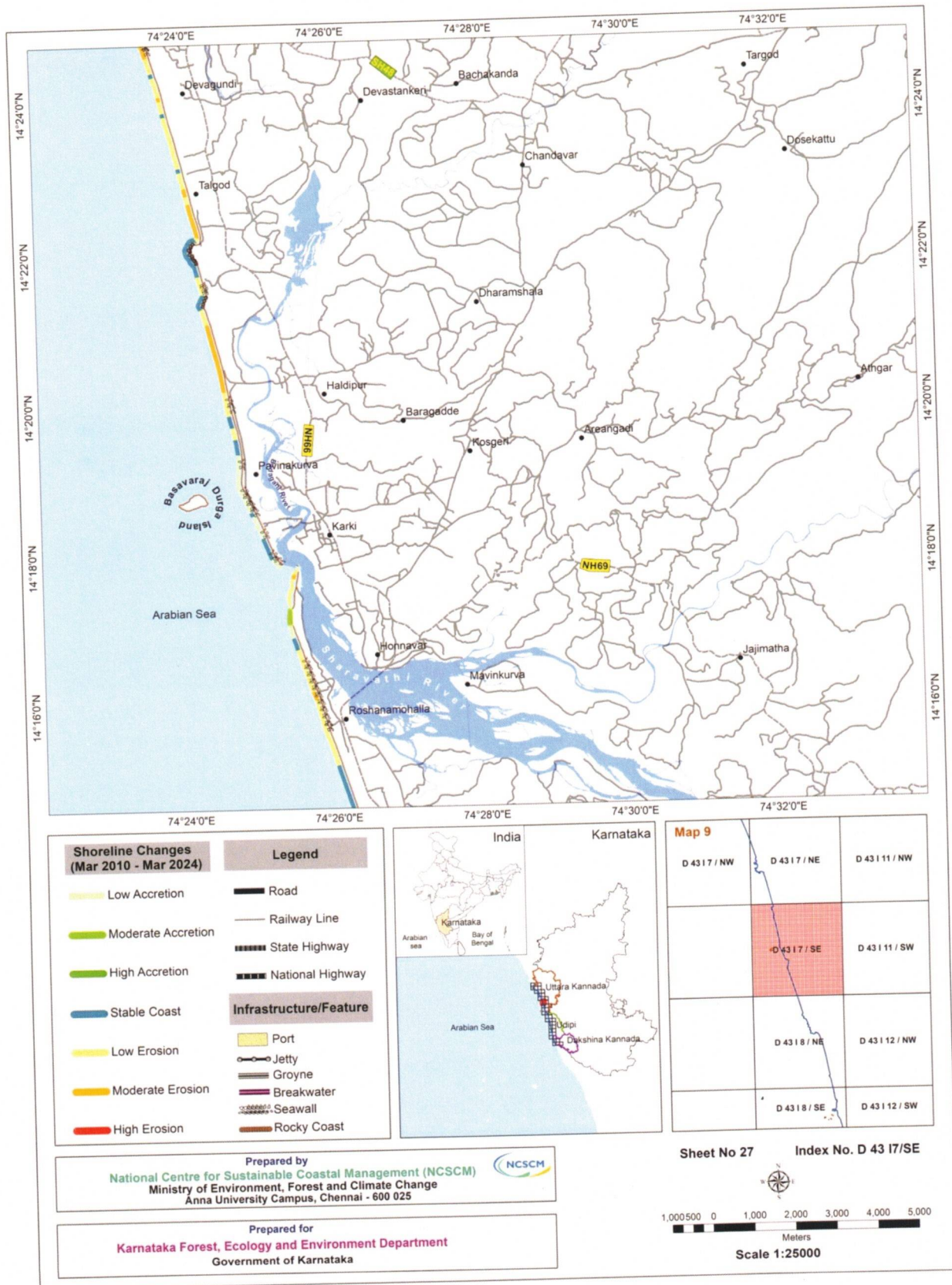


Figure 7.9: Shoreline changes along Sharavathi Estuary, Uttara Kannada



# HONNAVAR PORT (P) LTD.

No. HPPL/PORT/CRZ/2025/032

Date: 18/02/2025

To,

The Member Secretary,  
Karnataka State Coastal Zone Management Authority,  
Room No.710, 7th Floor, IV Gate,  
M. S. Building, Bangalore - 560 001.

Sir,

**Sub: Request to take necessary action on the illegal constructions (Houses/Sheds/Compound walls) carried out in the CRZ (NDZ) area within the port limits at Kasarkod Tonka Village, Honnavar Taluk, Uttar Kannada District, Karnataka - reg.**

**Ref: HPPL letter No. HPPL/KSCZMA/2024/0034, Dated: 04/04/2024 addressed to your good office.**

\*\*\*\*\*

With respect to the subject cited above, it is respectfully brought to your kind notice that vide letter under ref, M/s. HPPL had intimated to your good office regarding construction of houses by few localities from the Kasarkod Tonka village who reside along the seashore/beach of Kasarkod region in the CRZ (NDZ) area falling within the port limits (photographs of the constructions attached for ready reference). The said illegal construction of houses/compound wall/sheds without any permission from the concerned authorities/Government Orders are persisting and progressing. But no action is taken against these constructions and encroachers till date.

The said encroachers involved in illegal constructions are repeatedly interrupting the port project development work sanctioned by the Government of Karnataka in the Government land for their personal interest and causing undue delay in project implementation. As these encroachers are continuously creating structures without permission in the Government land, the said act is hindering the development work at Kasarkod village.

Therefore, once again it is kindly requested to take necessary stringent action against such illegal construction activities been carried out without any permission from the concerned authority in the CRZ (NDZ) area falling within the Port limits at the earliest.

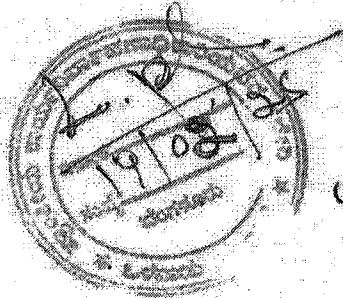
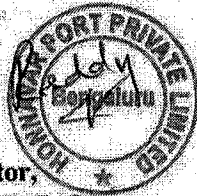
Your early action is highly solicited in the matter.

Thanking You.

Yours faithfully,

*C. Raju*

Executive Director,  
Honnavar Port (P) Ltd.



*Raj* 19/02/25  
ಸ್ವೀಕೃತಿ ಮತ್ತು ರವಾನೆ ಸಮಯಕ್ಕಾಗಿ  
ಅರ್ಜಿ. ಜಿ.ಎ.ಸಿ.ಸಿ. ಮತ್ತು ಪರಿಷರ ಇಲಾಖೆ  
(ಸ್ವೀಕೃತಿ ಮತ್ತು ರವಾನೆ ಇಲಾಖೆ ಸಮನ್ವಯ) ಅಂತ  
ಏಕಮಹದೀಶ ಕಟ್ಟಡ. ಬೆಂಗಳೂರು-1

Enclosures: As above.

Port Office : Kasarkod Tonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342.

Regd. Office : #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001, Karnataka, India.  
Ph : +91-80-2235 3670, 4149 4960 Fax : +91-80-2235 3671 Email : info@honnavarport.com



# HONNAVAR PORT (P) LTD.

**Copy submitted to:**

1. The Deputy Commissioner, Karwar Uttar Kannada District for favor of kind information and necessary action.
2. The Assistant Commissioner, Bhatkal for favor of kind information and necessary action.
3. The CEO, Karnataka Maritime Board, Khanija Bhavan, Bengaluru for favor of kind information and necessary action.
4. The Regional Director (Env), Forest Ecology & Environment Department, Karwar for favor of kind information and necessary action.
5. The Director, (Port & Member), Karnataka Maritime Board, Karwar for favor of kind information and necessary action.
6. The Tahsildar Honnavar for favor of kind information and necessary action.
7. The Assistant Executive Engineer, Port Sub Division, Honnavar for favor of kind information and necessary action.
8. The Port Officer, Honnavar for favor of kind information and necessary action.

Port Office : Kasarkod Tonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342.

Regd. Office : #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001, Karnataka, India.  
Ph : +91-80-2235 3670, 4149 4960 Fax : +91-80-2235 3671 Email : info@honnavarport.com



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)

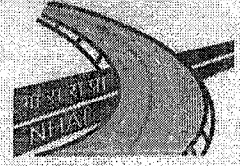
## National Highways Authority of India

(Ministry of Road Transport & Highways, Government of India)

परियोजना कार्यान्वयन इकाई-होन्नवार/Project Implementation Unit - Honnavar

2nd Floor, Part 1, Vasudeva Business Park, Adjacent To HDFC Bank,  
Mastikatte, Honnavar - 581 334

Email : piunhahonnavar@gmail.com Email : piuhonnavar@nhai.org



No. NHAI/PIU-HNVR/14011/CEO& Director Port/2024-25/1757

21.02.2025

To,

1. The Chief Executive Officer  
Karnataka Maritime Board  
Khanija Bhavan, No.49, West  
Entrance 3rd Floor, Race  
Course Road, Bengaluru-56001.
2. The Director  
Ports & Inland Water Transport  
Baithkhol, Karwar, UK District. -581 302

**Sub:** Four laning with paved shoulders of Honnavar Port Connectivity Road from Km.0.00 (Kasarkod side of Honnavar Port) to Km.2.58 (towards NH-66) connecting Honnavar Port with NH-66 at Km.195.986 and to improve NH-66 from Km.195.000 to Km.197.000 to integrate port connectivity on EPC mode under Bharathmala Phase-I. Requested to depute your representatives during the survey and ensure State Administration support including police and revenue -reg

Ref:

1. PIU Honnavar letter no. NHAI/PIU-HNVR/14011/DC&SP/2024-25/1755 dated- 21.02.2025.
2. PIU Honnavar letter no. NHAI/PIU-HNVR/14011/DC&SP/2024-25/1677 dated-13.02.2025.
3. PIU Honnavar letter no. NHAI/PIU-HNVR/14011/DC&SP/2024-25/1607 dated-04.02.2025.
4. PIU Honnavar letter no. NHAI/PIU-HNVR/14011/CEO&DirectorPort/2024-25/1558 dated 25.01.2025.
5. PIU Honnavar letter no. NHAI/PIU-HNVR/14011/DC/2024-25/1527 dated-22.01.2025.
6. NHAI PIU-Honnavar letter no. NHAI/PIU-HNVR/14011/CEO/2024-25/756 dated-31.08.2024.
7. NHAI PIU-Honnavar letter no. NHAI/PIU-HNVR/14011/RO/2024-25/398 dated-05.07.2024.
8. Maritime Board Karnataka Letter no. KMB-38/DEV-11/2024 dated 24.06.2024.
9. NHAI PIU-Honnavar Letter No NHAI/PIU-HNVR/14011/CEO/2024-24/233 dated 08.06.2024.
10. Maritime Board Karnataka Letter no. KMB-22/DEV-11/2022 dated 07.06.2024.
11. NHAI PIU-Honnavar Letter No NHAI/PIU-HNVR/Port/2023-24/799 dated 28.02.2024.
12. Maritime Board Karnataka Letter no. KMB-22/DEV-11/2022 dated 26.02.2024.
13. NHAI PIU-Honnavar Letter No NHAI/PIU-HNVR/Port/2023-24/770 dated 22.02.2024.
14. NHAI PIU-Honnavar Letter No NHAI/PIU-HNVR/Port/2023-24/647 dated 22.01.2024.
15. NHAI PIU-Honnavar Letter No NHAI/PIU-HNVR/Port/2023-24/336 dated 18.10.2023.
16. NHAI PIU-Honnavar Letter No : NHAI/PIU-HNVR/Port-KSKD/268 dated 27.09.2023.
17. NGT Order No. 76 of 2022 (SZ) & I.A. No. 116, 144, 146/2022 (SZ) dated 26.09.2023
18. NHAI HQ letter No 11011/1/2021/PC/Kasarkod- Honnavar dated 11.02.2022.

Sir,

This is in reference to the Honnavar Port Connectivity Project, which involves the four-laning with paved shoulders of the Honnavar Port Connectivity Road from Km 0.00 (Kasarkod side of Honnavar Port) to Km 2.580 (towards NH-66), connecting Honnavar Port with NH-66 at Km 195.986 and improving NH-66 from Km 195.00 to Km 197.00 to integrate port connectivity. This project is being implemented under EPC mode as part of Bharatmala Phase-I.

2. A Bipartite Agreement was executed on 11.03.2020 between the Public Works & IWT

प्रधान कार्यालय, जी ५ और ६, सेक्टर-१०, द्वारका, नई दिल्ली - ११० ०७५

Headquarters, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi - 110 075 www.nhai.gov.in

Department, Government of Karnataka, through the Director of Ports & IWT Department, GoK (hereinafter referred to as the "First Party"), and the Regional Officer, Regional Office, NHAI, Bengaluru (hereinafter referred to as the "Second Party"), for the execution of the Honnavar Port Connectivity Project.

3. As per the Bipartite Agreement, the Government of Karnataka is required to provide encumbrance-free land/ROW to NHAI. Vide letter No. KMB-38/DEV-II/2024 dated 24.06.2024, KMB handed over 85% of the required land and requested NHAI to declare the appointed date for the EPC contract with M/s. Viva Infraventure Pvt. Ltd.

4. NHAI, vide Letter No. 1396, declared the appointed date to the EPC Contractor M/s. Viva Infraventure Pvt Ltd., as 05.12.2024. Further, vide your letter dated 10.09.2024, it was communicated that the remaining 15% encumbrance-free land/ROW (as per the land handover memorandum) would be handed over to NHAI within four months of the appointed date. Consequently, the remaining 15% land must be handed over to NHAI by 05.04.2025.

5. Currently, EPC contractor is required to submit the design and drawings for approval. For this purpose, a preliminary site survey is scheduled to be conducted from 25.02.2025 to 28.02.2025. to facilitate a smooth and uninterrupted survey process while ensuring minimal disruption to the local community and maintaining law and order, it is requested to depute your representatives during the survey work for clear identification of Port land, alignment of the Highway and also ensure State Administration support including police and revenue, as assured vide your letter dated-10.09.2024.

Thanking you,

Yours faithfully

*[Signature]*  
2/10/24  
DGM(T) & Project Director,  
NHAI, PIU-Honnavar

- CC:
1. The Hon'ble Principal Secretary to the Government, Public works, Ports and Inland Water Transport Department, GoK- for information please.
  2. The Deputy Commissioner, Uttara Kannada- for information Please.
  3. The Superintendent of Police, Karwar- For information Please
  4. The Regional Officer, NHAI, RO-Bengaluru- For information Please.
  5. The Executive Director, Honnavar Port Pvt Ltd, Lalehzar Apartment, 103, 45/1-2, Palace Road Bangalore Karnataka-560001- for information Please
  6. M/s. Viva Infrastructure Pvt Ltd.,- For information and necessary action.



# HONNAVAR PORT (P) LTD.

Date: 24/02/2025

No: HPPL/PORT/EC/2025/034

To,

The Chief Secretary,  
Government of Karnataka,  
Vidhana Soudha, Bengaluru,  
Karnataka.

Respected Sir,

Sub: Request to ~~provide~~ support in implementation of the Port Project of Development of Barge/Vessel loading facility to handle 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka village, Honnavar Taluk, Uttar Kannada District by M/s. Honnavar Port (P) Ltd-reg.

Ref: 1. Government of Karnataka Order No. PWD 119 PSP 2010, dated: 22/09/2010.

2. Environment Clearance granted by State Level Environment Impact Assessment Authority (SEIAA) – Karnataka, vide letter No. SEIAA: 22: IND: 2011 dated 21/09/2012.

\*\*\*\*\*

Adverting to the above, following points are respectfully submitted for favor of your kind perusal and further needful in the matter.

- Government of Karnataka vide GO. No. PWD 119 PSP 2010, dated: 22/09/2010 leased the Port land for Development of Barge /Vessel loading facility at Kasarkod side and Honnavar side of Honnavar Port under ref (1).
- As per the regulatory compliance in obtaining the Environment Clearance, after conducting Public Hearing, M/s. Honnavar Port (P) Ltd was accorded **integrated Environmental Clearance + CRZ Clearance** for the project including the road connectivity by the State Level Environment Impact Assessment Authority (SEIAA)– Karnataka, vide letter No. SEIAA: 22: IND: 2011 dated 21/09/2012 vide under ref (2).
- The port land of 3,64,500 sqm reserved for the project vide GO under ref (1) was illegally occupied by few fishermen engaged in dry fish business. After litigation and as per the WP. No: 100908-934/2016 [GM-RES] in the Hon'ble High Court of Karnataka (Dharwad Bench), W.A. No: 100303/2016 & 101144-101169/2016 [GM – RES] in the Hon'ble High Court of Karnataka (Dharwad Bench), MISC.APPEAL No: 01/2016 to 27/2016 of the PRL. District and Sessions Judge, Uttar Kannada District, Karwar and Order No. RB/LND-2/CR-72/12/13 of the Deputy Commissioner's Court, Uttar Kannada District the unauthorized occupants were evicted on 06<sup>th</sup> December 2016. In the said process, M/s. HPPL lost precious 4 years period of execution from the EC validity. Copy of the all the orders are produced herewith as **Annexure - 1**.
- To achieve the financial closure, an Amended and Restated Lease Agreement was executed by HPPL with Government of Karnataka on 14<sup>th</sup> March 2018 for a lease period of 30 years up to 2048. Subsequently, from 2019 onwards, work of construction of Approach Trestle and Berth was commenced at the project site using the village road as the **Approach Road to the project site as per the Agreement & the EIA report along the**

Port Office : Kasarkod Tonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342

Regd. Office : #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001, Karnataka, India.

Ph : +91-80-2235 3670, 4149 4960 Fax : +91-80-2235 3671 Email : info@honnavarport.com



# HONNAVAR PORT (P) LTD.

shoreline was illegally encroached by the fishermen and illegal structures were getting constructed in the Notified Port Limit where HPPL has brought to the notice of KSCZMA, Deputy Commissioner-Karwar and Tahsildar Honnavar. The localities time and again agitated and obstructed the movement of machinery and equipment. Due to these reasons, M/s. HPPL could execute the work for a very short duration and was able to complete one Approach Trestle at the site. But again, due to Covid -19 pandemic, the work could not be progressed further.

- Thereafter, the localities filed a Public Interest Litigation (PIL) in the Hon'ble High Court of Karnataka vide W. P. No 4039/2021 (PIL) challenging the EC granted to the port project. The case was dismissed in favor of the State Government & M/s. HPPL. In the said process, M/s. HPPL lost precious **1 more year period** of execution from the EC validity. Copy of the order is produced herewith as **Annexure - 2**.
- After disposal of W. P. No 4039/2021 (PIL), few localities having vested interest continued to obstruct the port project work by preventing M/s. HPPL in using the existing village road. They also created hindrance for 4 lane road work sanctioned under the Bharatmala Pariyojana Phase - I to be executed by the NHAI. Presently, M/s. HPPL staff and vehicles are forcefully barred to enter the project site by the localities.
- Again, the local fishermen filed an Original Application No. 76 of 2022 in the Hon'ble National Green Tribunal (NGT) alleging violation of provisions of CRZ Notification 2019 on the beaches of Kasarkod village. We have informed Hon'ble NGT that road and port are integrated part and EC & CRZ is well obtained. As SEIAA has not responded that road is an integrated part of the Project in NGT. Based on the direction of the Hon'ble NGT(SZ), M/s. HPPL obtained EC & CRZ permission from the authorities for the 4 -lane road connectivity and for the usage of the Kachha road for the port activities.
- After the clarification furnished by EAC of MoEF & CC, New Delhi stating that the road is an integrated part of the port project and combined EC + CRZ clearance was granted by SEIAA - Karnataka on 21/09/2012, only then they clarified that road and port are integrated on 18/05/2024, vide Letter No. SEIAA 03 MISC 2024. Because of the wrong submission made to the NGT by SEIAA, we lost about **2 years**. Ultimately, Hon'ble NGT dismissed the O.A. No 76 of 2022 in favor of the State Government & M/s. HPPL. Copy of the order is produced herewith as **Annexure - 3**.
- Thus, due to the aforementioned facts M/s. HPPL lost about 13 years period of the EC Validity. Further, there were no extensions granted by the authority considering the **time loss undergone due to litigations**.
- Therefore, M/s. HPPL had to apply for afresh EC for the project. The authority following due diligence and comprehensive process, granted Environment Clearance (EC) for the project vide **File No. SEIAA 02 IND 2024 on 31/12/2024** and Consent for Establishment (CFE) was granted by the Karnataka State Pollution Control Board vide Order No. CTE-347764, Dated: **20/02/2025**. Copy of the same is produced herewith as **Annexure - 4 & 5**. Meanwhile, the localities again filed an Appeal No. 7 of 2025 in the Hon'ble National Green Tribunal (SZ) challenging the EC granted by SEIAA - Karnataka.
- Thus, M/s. HPPL has lost **14 years** since the Government allotted the Port Land in 2010 due to various litigations.

Port Office : Kasarkod Tonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342

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## PRESENT STATUS IN THE PROJECT

- i. The ownership in the RTC of the land leased vide **GO No. PWD 119 PSP 2010, dated: 22/09/2010** under ref (1), depicts the name of the Government of Karnataka. The Name in the RTC is to be changed as Port Department/Karnataka Maritime Board. Copy is produced herewith as **Annexure - 6**.
- ii. Concerning to the 4-lane road execution by NHAI, the Appointment Date has been finalized by the NHAI and the land handover process by the State Government is partial, as only 85% of the land is handed over. The District Administration is enduring fullest efforts to conduct the survey to ascertain the settlements in the road alignment from NH-66 to the Port Project boundary for a width of 35m and to handover balance 15% of land to NHAI. Copy is produced herewith as **Annexure - 7**.
- iii. A Police Outpost was sanctioned vide **Government Order No. HD 77 POP 2024, Bengaluru, Dated: 25/07/2024** at Port project area at Kasarkod Village, Honnavar Taluk for the safe and peaceful execution of the project work. Copy is produced herewith as **Annexure - 8**.
- iv. Certain localities are constructing houses along the seashore/beach of Kasarkod region without permission in the CRZ (NDZ) area falling in the Port Limits. Copy of the letter intimating about the illegal construction submitted to the authorities are produced herewith as **Annexure - 9**.
- v. M/s. HPPL has been paying the land lease rent to the Port Department promptly since 2010 till date.
- vi. M/s. HPPL has employed staff from the Karnataka State itself.
- vii. Because of the delay in connecting port project premises and due to the time lost in various litigations the company has incurred huge loss and the estimated project cost has escalated considerably. Even then the company is running from pillar to post to ground the project.

## REQUEST TO THE GOVERNMENT

- i. Port Department/Karnataka Maritime Board to actively follow-up with the Revenue Department in procuring the **ownership** changed in the name of the Port Department in the RTC of Survey no 305.
- ii. As per the instructions of the Hon'ble NGT, to allow M/s. HPPL to lay the Kachha Road and Blacktop for the port connectivity.
- iii. Initiative has to be taken by the Port Department/Karnataka Maritime Board to handover the remaining **15%** of the land to NHAI required for execution of the 4-lane road connectivity to the Port at an earliest.
- iv. The Police Outpost needs to be made **functional** at the earliest and installation of the CC cameras along the road connectivity.
- v. Stringent action to be taken by the authorities on the **illegal construction** of houses by certain localities in the CRZ (NDZ) area.

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# HONNAVAR PORT (P) LTD.

- vi. To create and provide Project Investor Friendly Environment in Karnataka.
- vii. To consider our lease period from the day of the commissioning, as we have lost our lease period in the Public Litigation, Land handover from the Port Department/Karnataka Maritime Board and lack of road connectivity to the Port.

Therefore, in view of the aforementioned facts, we humbly request the State Government to look into the matter/issues on priority and direct the concerned authorities to act positively in successful implementation of the Port Project.

Thanking You,

Yours faithfully,

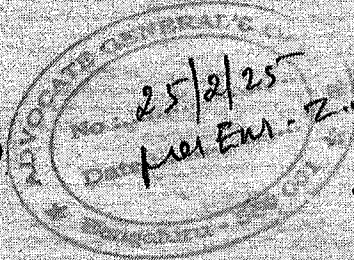
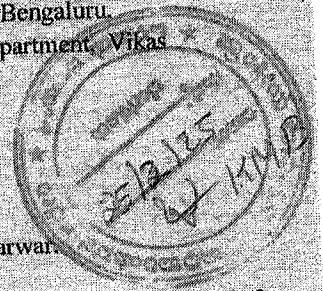
*A. Rajan Reddy*  
 Executive Director  
 Honnavar Port (P) Ltd.



Enclosure: As above.

**Copy submitted for favor of kind information and necessary action to:**

1. The Additional Chief Secretary to the Hon'ble Chief Minister of Karnataka, Vidhana Soudha, Bengaluru.
2. The Principal Secretary, Infrastructure Development, Ports & Inland Water Transport Department, Vikas Soudha, Bengaluru.
3. The Advocate General, Government of Karnataka, Bengaluru.
4. The Deputy Commissioner, Uttar Kannada District, Karwar.
5. The Chief Executive Officer, Karnataka Maritime Board, Khanija Bhavan, Bengaluru.
6. The Assistant Commissioner, Bhatkal.
7. The Director Ports & Member, (Maritime & IWT Operations), Karnataka Maritime Board, Karwar.
8. The Tahsildar, Honnavar.



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ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ವಿಷಯ:- M/s. North Canara Sea Ports GVPREL-  
Consortium, Hyderabad ಇವರಿಗೆ ಹೊನ್ನಾವರ  
ಬಂದರಿನಲ್ಲಿ ಮೂಲಭೂತ ಸೌಲಭ್ಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಿ  
ಲಂಗರು ಚಟುವಟಿಕೆಯನ್ನು ನಡೆಸುವ ಯೋಜನೆಗೆ ಅನುಮತಿ  
ನೀಡುವ ಕುರಿತು.

==

ಓದಲಾಗಿದೆ:-

1. ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ ಲೋಇ 190 ಪಿಎಸ್‌ಪಿ 2009, ದಿನಾಂಕ 18.3.2010.
2. Letter No. NCSPL-GVPREL-CONSORTIUM/PW-DP&IWT/PORTS2010-11/09 Dated 18.5.2010 and 27.8.2010 of M/s. North Canara Sea Ports-GVPREL - Consortium, Hyderabad.
3. ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ, ಕಾರವಾರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ ಬಂಜಸಾ 62/ಭೂಮಿ(2)/2010, ದಿನಾಂಕ 16.07.2010.

ಪ್ರಸ್ತಾವನೆ:-

M/s. North Canara Sea Ports - GVPREL - Consortium, Hyderabad ರವರಿಗೆ ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಪ್ರಸ್ತುತ ಲಭ್ಯವಿರುವ ಧಕ್ಕೆಯ ಮೂಲಕ 10 ವರ್ಷದ ಕಾಲಾವಧಿಯವರೆಗೆ ಲಂಗರು ಚಟುವಟಿಕೆಗಳನ್ನು (Anchorage Operations) ನಡೆಸಲು ಸರ್ಕಾರದ ಅನುಮತಿಯನ್ನು ಮತ್ತು ಸದರಿ ಲಂಗರು ಚಟುವಟಿಕೆಗಳ ಉದ್ದೇಶಕ್ಕಾಗಿ ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಇಲಾಖೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ 5 ಎಕರೆ ಬಂದರು ಭೂಮಿಯನ್ನು 10 ವರ್ಷಗಳ ಅವಧಿಗೆ ಗುತ್ತಿಗೆ ಆಧಾರದ ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (1)ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ 18.3.2010ರ ಆದೇಶದಲ್ಲಿ ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ.

M/s. North Canara Sea Ports - GVPREL - Consortium, Hyderabad ಸಂಸ್ಥೆಯವರು ಕ್ರಮ ಸಂಖ್ಯೆ (2)ರ ಪತ್ರದಲ್ಲಿ ಹೊನ್ನಾವರ ಬಂದರಿನಿಂದ ಸಮರ್ಪಕ ಲಂಗರು ಚಟುವಟಿಕೆಗಳನ್ನು ನಡೆಸಲು ಅನುಕೂಲವಾಗುವಂತೆ ಆಮದು ಮತ್ತು ರಫ್ತು ಚಟುವಟಿಕೆ ನಡೆಸುವ ಉದ್ದೇಶದಿಂದ ಮೂಲಭೂತ ಸೌಲಭ್ಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಸದರಿ ಸಂಸ್ಥೆಯವರು ಸರ್ಕಾರಕ್ಕೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಈ ಕೆಳಗಿನಂತೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

- i. ಹೊನ್ನಾವರ ಬಂದರಿನ ಬದಿಯಲ್ಲಿ ಸುಮಾರು 200-220 ಮೀ. ಉದ್ದ ಹಾಗೂ 5-6 ಮೀ. ಆಳದ ಜಟ್ಟಿ ನಿರ್ಮಾಣ
- ii. ಸದರಿ ಜಟ್ಟಿಯ ಹಿಂಭಾಗದಲ್ಲಿ (back up area) ಸುಮಾರು 4,45,500 ಚ.ಮೀ. ನೀರಿನ ಜಾಗವನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸುವುದು(Reclamation).
- iii. ವಾಹನಗಳ ಟರ್ಮಿನಲ್ ಮಾಡಲು ಹೊನ್ನಾವರ ಸೇತುವೆಯ ಕೆಳಗೆ ಸುಮಾರು 36000 ಚ.ಮೀ. ನೀರಿನ ಜಾಗವನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸುವುದು.
- iv. ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ 17ರಿಂದ ಹೊನ್ನಾವರ ಬಂದರಿಗೆ ಪ್ರವೇಶಿಸಲು 130 X 12 ಮೀ. ಅಗಲದ (ಒಟ್ಟು 1560 ಚ.ಮೀ) ರಸ್ತೆ ನಿರ್ಮಿಸಲು ಶರಾವತಿ ಸೇತುವೆಯ ಮೂಲೆಯಲ್ಲಿ ಹೊಂಡದ ಜಾಗವನ್ನು ಭರಾವ ಮಾಡುವುದು.
- v. ಹೊನ್ನಾವರ ಬಂದರಿನಿಂದ ಕಾಸರಕೋಡ ಬದಿಯಲ್ಲಿ ಸುಮಾರು 200-220 ಮೀ. ಉದ್ದ ಹಾಗೂ 5-6 ಮೀ. ಆಳದ ಜಟ್ಟಿ ನಿರ್ಮಾಣ
- vi. ಸದರಿ ಜಟ್ಟಿಯ ಹಿಂಭಾಗದಲ್ಲಿ ಅಂದರೆ ಕಾಸರಕೋಡ ಬದಿಯಲ್ಲಿ ಶರಾವತಿ ಹಾಗೂ ಅರಬ್ಬೀ ಸಮುದ್ರದ ಸಂಗಮ ಆಗುವ ದಕ್ಷಿಣ ಬದಿಯಲ್ಲಿ ತಾನಾಗಿಯೇ ಭರಾವ ಆದ spit ಜಾಗೆಯಲ್ಲಿ 3,64,500 ಚ.ಮೀ. ಜಾಗವನ್ನು ಲಂಗರು ಚಟುವಟಿಕೆಗಳಿಗಾಗಿ (Anchorage operations) ಸುಧಾರಣೆ ಮಾಡಲು ಅನುಮತಿ.
- vii. 2.5 ಕಿ.ಮೀ. ಉದ್ದದ ಹಾಗೂ 5-6 ಮೀ. ಆಳಕ್ಕೆ ಹೂಳೆತ್ತಿ (Dredging) ಜಾಸಲ್ ನಿರ್ಮಾಣ
- viii. 500 ಮೀ. ಉದ್ದದ ಬ್ರೇಕ್ ವಾಟರ್ ನಿರ್ಮಾಣ

ಮೇಲಿನಂತೆ ಮೂಲಭೂತ ಸೌಲಭ್ಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಿ 30 ವರ್ಷಗಳ ಕಾಲಾವಧಿಗೆ ಲಂಗರು ಚಟುವಟಿಕೆ ನಡವಲು ಅನುಮತಿ ನೀಡುವಂತೆ ಸದರಿ ಸಂಸ್ಥೆಯು ಕೋರಿರುತ್ತದೆ. ಈ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳನ್ನು ಹಂತ ಹಂತವಾಗಿ ಸಂಸ್ಥೆಯು ತನ್ನ ಸ್ವಂತ ಬಂಡವಾಳ ಹಾಗೂ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳ ನೆರವಿನಿಂದ ಒಟ್ಟು ರೂ. 200.00 ಕೋಟಿ ಅಂದಾಜು ವೆಚ್ಚದಲ್ಲಿ ಕೈಗೊಳ್ಳಲು ಉದ್ದೇಶಿಸಿರುವುದಾಗಿ ಸದರಿ ಸಂಸ್ಥೆಯವರು ತಿಳಿಸಿರುತ್ತಾರೆ.

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ಸದರಿ ಸಂಸ್ಥೆಯವರು LNG (Liquid Natural Gas), ಪೆಟ್ರೋಲಿಯಂ ಕ್ರೂಡ್ (Petroleum Crude), ಕಲ್ಲಿದ್ದಲು ಅಮದು ಮಾಡಲು ಮತ್ತು ಕಬ್ಬಿಣದ ಅದಿರು ಹಾಗೂ ಇತರ ಸಾಮಾನ್ಯ ಪದಾರ್ಥಗಳು (Rice exports, Com exports, Granite and Wooden Logs exports etc). ರಫ್ತು ಮಾಡಲು ಉದ್ದೇಶಿಸಲಾಗಿದ್ದು LNG ಮತ್ತು ಪೆಟ್ರೋಲಿಯಂ ಕ್ರೂಡ್ ನಿರ್ವಹಣೆಗಳಿಂದಾಗಿ ಹೊನ್ನಾವರ ಬಂದರನ್ನು ಕರ್ನಾಟಕದ ಅನಿಲ ಮತ್ತು ಎಣ್ಣೆ ನಿರ್ವಹಣೆಯ ಕೇಂದ್ರವನ್ನಾಗಿ ಪರಿವರ್ತಿಸಲು ಉದ್ದೇಶಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಸಂಸ್ಥೆಯು LNG ಅಮದು ಮಾಡಲು ಅಮೇರಿಕಾದ VGS Group ಸಂಸ್ಥೆಯವರೊಂದಿಗೆ ಪರಸ್ಪರ ಒಪ್ಪಂದ ಮಾಡಿಕೊಂಡಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಲಂಗರು ಚಟುವಟಿಕೆ ನಡೆಸುವುದರಿಂದ 30 ವರ್ಷಗಳ ಅವಧಿಯಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ಹೆಚ್ಚಿನ ಆದಾಯ ಬರಲಿದೆ. ಮೊದಲನೆಯ 3 ವರ್ಷಗಳು ಮೂಲಭೂತ ಸೌಲಭ್ಯಗಳ ನಿರ್ಮಾಣವಧಿಯಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ಯಾವುದೇ ಆದಾಯವಿರುವುದಿಲ್ಲ. ಪ್ರಸ್ತುತ ಜಾಲಿಯಲ್ಲಿರುವ ಸರಕು ಹೇರಿಳಿಸುವ ನಿಯಮಾವಳಿಗಳನ್ವಯ (ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಲೋಇ 115 ಪಿಎಸ್‌ಪಿ 2006 ದಿನಾಂಕ 25.5.2006ರಂತೆ ತಿದ್ದುಪಡಿಗೊಂಡ) ಸರ್ಕಾರಕ್ಕೆ ಆದಾಯ ಬರಲಿದ್ದು ಇದರ ಒಟ್ಟು ಮೊತ್ತ ರೂ. 251.90 ಕೋಟಿಗಳೆಂದು ಅಂದಾಜಿಸಲಾಗಿದೆ. ಇದಲ್ಲದೆ 6ನೇ ವರ್ಷದಿಂದ ಪ್ರತಿ ವರ್ಷ ರೂ. 10.00 ಲಕ್ಷಗಳಂತೆ ಒಟ್ಟು ರೂ. 2.50 ಕೋಟಿ ಅಧಿಕ ಮೊತ್ತವನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಸಂದಾಯ ಮಾಡುವುದಾಗಿ ಸಂಸ್ಥೆಯವರು ತಿಳಿಸಿರುತ್ತಾರೆ.

ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ, ಕಾರವಾರ ಇವರು ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (3)ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ 16.7.2010ರ ಪತ್ರದಲ್ಲಿ M/s. North Canara Sea Ports - GVPREL - Consortium, Hyderabad ಸಂಸ್ಥೆಯು ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಜಟ್ಟಿ ನಿರ್ಮಿಸಲು ಮತ್ತು ಇತರ ಮೂಲಭೂತ ಸೌಲಭ್ಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸುವ ಸಂಬಂಧ ಸದರಿ ಸಂಸ್ಥೆಯು ಸಲ್ಲಿಸಿರುವ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಶೀಲಿಸಿ ಸದರಿ ಸಂಸ್ಥೆಗೆ ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಜಟ್ಟಿ ನಿರ್ಮಿಸಿ ಲಂಗರು ಚಟುವಟಿಕೆಯನ್ನು ನಡೆಸಲು ಬಂದರು ಭೂಮಿಯನ್ನು ಮತ್ತು ಇತರ ಮೂಲಭೂತ ಸೌಲಭ್ಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಅನುಮತಿ ನೀಡುವಂತೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿರುತ್ತಾರೆ.

- i. ಹೊನ್ನಾವರ ಬಂದರಿನ ಬದಿಯಲ್ಲಿ ಸುಮಾರು 200-220 ಮೀ. ಉದ್ದ ಹಾಗೂ 5-6 ಮೀ. ಅಳತೆ ಜಟ್ಟಿ ನಿರ್ಮಾಣ

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- ii. ಸದರಿ ಜಿಲ್ಲೆಯ ಹಿಂಭಾಗದಲ್ಲಿ (back up area) ಸುಮಾರು 4,45,500 ಚ.ಮೀ. ನೀರಿನ ಜಾಗವನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸುವುದು.
- iii. ವಾಹನಗಳನ್ನು ಟರ್ಮಿನಲ್ ಮಾಡಲು ಹೊನ್ನಾವರ ಸೇತುವೆಯ ಕೆಳಗೆ ಸುಮಾರು 36000 ಚ.ಮೀ. ನೀರಿನ ಜಾಗವನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸುವುದು.
- iv. ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ 170ನೇ ಹೊನ್ನಾವರ ಬಂದರಿಗೆ ಪ್ರವೇಶಿಸಲು 130 X 12 ಮೀ. ಅಗಲದ (ಒಟ್ಟು 1560 ಚ.ಮೀ.) ರಸ್ತೆ ನಿರ್ಮಿಸಲು ಶರಾವತಿ ಸೇತುವೆಯ ಮೂಲೆಯಲ್ಲಿ ಹೊಂಡದ ಚರಗವನ್ನು ಭರಾವೆ ಮಾಡುವುದು.
- v. ಹೊನ್ನಾವರ ಬಂದರಿನಿಂದ ಕಾಸರಕೋಡ ಬದಿಯಲ್ಲಿ ಸುಮಾರು 200-220 ಮೀ. ಉದ್ದ ಹಾಗೂ 5-6 ಮೀ. ಅಳದ ಜಿಲ್ಲೆ ನಿರ್ಮಾಣ.
- vi. ಸದರಿ ಜಿಲ್ಲೆಯ ಹಿಂಭಾಗದಲ್ಲಿ ಅಂದರೆ ಕಾಸರಕೋಡ ಬದಿಯಲ್ಲಿ ಶರಾವತಿ ಹಾಗೂ ಅರಬ್ಬೀ ಸಮುದ್ರದ ಸಂಗಮ ಆಗುವ ದಕ್ಷಿಣ ಬದಿಯಲ್ಲಿ ತಾನಾಗಿಯೇ ಭರಾವೆ ಆದ spit ಜಾಗದಲ್ಲಿ 3,64,500 ಚ.ಮೀ. ಜಾಗವನ್ನು ಲಂಗರು ಚಟುವಟಿಕೆಗಳಿಗಾಗಿ (Anchorage operations) ಸುಧಾರಣೆ ಮಾಡಲು ಅನುಮತಿ.
- vii. 2.5 ಕಿ.ಮೀ. ಉದ್ದದ ಹಾಗೂ 5-6 ಮೀ. ಅಳಕ್ಕೆ ಹೂಳೆತ್ತಿ (Dredging) ಚಾನಲ್ ನಿರ್ಮಾಣ.
- viii. 500 ಮೀ. ಉದ್ದದ ಬ್ರೇಕ್ ವಾಟರ್ ನಿರ್ಮಾಣ.

ಸಂಸ್ಥೆಯು ಕೋರಿರುವ ಮೇಲ್ಕಂಡ ಬಂದರು ಭೂಮಿಗೆ ಕರ್ನಾಟಕ ಬಂದರುಗಳು (ಸರಕು ಹೇರಿಳಿಸುವ ಶುಲ್ಕಗಳ) (ತಿದ್ದುಪಡಿ) ನಿಯಮಾನುಸಾರ ಬಾಡಿಗೆ ನಿಗದಿಪಡಿಸಲು ನಿರ್ದೇಶಕರು ಶಿಫಾರಸ್ಸು ಮಾಡುತ್ತಾ ಮುಂದುವರೆದು ಸದರಿ ಸಂಸ್ಥೆಗೆ ಬಂದರು ಭೂಮಿಯನ್ನು ದೀರ್ಘಾವಧಿ ಫೇಲ್ ಗುತ್ತಿಗೆ ನೀಡುವುದರಿಂದ ಸರ್ಕಾರಕ್ಕೆ ಹೆಚ್ಚಿನ ಆರ್ಥಿಕ ಆದಾಯ ಬರುವುದಲ್ಲದೆ ಸ್ಥಳೀಯರಿಗೆ ಉದ್ಯೋಗಾವಕಾಶ ಸಹ ದೊರೆಯುವ ಸಾಧ್ಯತೆ ಇದೆ. ಪ್ರಸ್ತುತ ಖಾಲಿ ಇರುವ ಭೂಮಿಯು ಹಂಚಿಕೆ ಮಾಡದಿದ್ದಲ್ಲಿ ಅನಧಿಕೃತ ಒತ್ತುವರಿಯಾಗುವ ಸಾಧ್ಯತೆ ಇದೆ ಎಂದು ನಿರ್ದೇಶಕರು ವರದಿ ಮಾಡಿರುತ್ತಾರೆ.

ಸದರಿ ಸಂಸ್ಥೆಯು ದಿನಾಂಕ 27.8.2010ರಂದು ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಿರುವ ಮನವಿಯಲ್ಲಿ ಸಂಸ್ಥೆಯು ಉದ್ದೇಶಿಸಿರುವ ಯೋಜನೆಯು ದೀರ್ಘಾವಧಿಯದಾಗಿದ್ದು ಇದನ್ನು ಕಾರ್ಯಗತಗೊಳಿಸಲು ಬ್ಯಾಂಕಿನಿಂದ ಸಾಲ ಸೌಲಭ್ಯ ಪಡೆಯುವ

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ಲಗತ್ತವಿರುವುದರಿಂದ ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಜಟ್ಟಿ ನಿರ್ಮಿಸಿ ಲಂಗರು ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳಲು 30 ವರ್ಷಗಳ ದೀರ್ಘಾವಧಿಗೆ ಗುತ್ತಿಗೆ ನೀಡುವಂತೆ ಸರ್ಕಾರವನ್ನು ಕೋರಿರುತ್ತಾರೆ.

ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ M/s. North Canara Sea Ports - GVPREL - Consortium, Hyderabad ಸಂಸ್ಥೆಯವರು ಜಟ್ಟಿ ನಿರ್ಮಿಸಿ ಲಂಗರು ಚಟುವಟಿಕೆ ನಡೆಸಲು ತಯಾರಿಸುವ ಯೋಜನೆಯಿಂದ ಸ್ಥಳೀಯರಿಗೆ ಉದ್ಯೋಗಾವಕಾಶ ಹಾಗೂ ಬಂದರು ಭೂಮಿಯ ಉಪಯೋಗದಿಂದ ರಾಜ್ಯ ಸರ್ಕಾರಕ್ಕೆ ಬಾಡಿಗೆ ರೂಪದಲ್ಲಿ ಹಾಗೂ ಸರಕು ಹೇರಿಳಿಸುವ ಶುಲ್ಕಗಳ ಮೂಲಕ ಹೆಚ್ಚಿನ ಆದಾಯ ಬರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಮೇಲ್ಕಂಡ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಗಣಿಸಿ ಕೆಳಕಂಡಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿದೆ.

ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಲೋಇ 119 ಕಿಎಸ್‌ಕಿ 2010

ಬೆಂಗಳೂರು ದಿ.22.09.2010

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ M/s. North Canara Sea Ports - GVPREL - Consortium, Hyderabad ಸಂಸ್ಥೆಯವರು ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಹಾಗೂ ಹೊನ್ನಾವರ ಬಂದರಿನ ಕಾಸರಕೋಡು ಬದಿಯಲ್ಲಿ ಜಟ್ಟಿ ನಿರ್ಮಿಸಿ ಲಂಗರು ಚಟುವಟಿಕೆ ನಡೆಸಲು ಸಕ್ಷ ಎ ಮತ್ತು ಡಿ ಯಲ್ಲಿ ತೋರಿಸಿರುವ ಬಂದರು ಭೂಮಿಯಲ್ಲಿ ಮೂಲಭೂತ ಸೌಲಭ್ಯಗಳನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಉದ್ದೇಶಿಸಿರುವ ಒಟ್ಟು 8,47,560 ಚ.ಮೀ. (ಎಂಟು ಲಕ್ಷ ನಲವತ್ತೇಳು ಸಾವಿರದ ಏನೂರು ಅರವತ್ತು ಮಾತ್ರ) ಬಂದರು ಭೂಮಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸುವ ಯೋಜನೆಗೆ ಇತರೆ ಇಲಾಖೆಗಳಿಂದ ಅನುಮೋದನೆ ಪಡೆಯಲು ಅವಕಾಶವಾಗುವಂತೆ ಮೇಲೆ ತಿಳಿಸಿರುವ ಒಟ್ಟು ಭೂಮಿಯನ್ನು ಕಾಯ್ದಿರಿಸಿದೆ.

ಸದರಿ ಸಂಸ್ಥೆಗೆ ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಹಾಗೂ ಹೊನ್ನಾವರ ಬಂದರಿನ ಕಾಸರಕೋಡು ಬದಿಯಲ್ಲಿ ಲಂಗರು ಚಟುವಟಿಕೆಗಳನ್ನು ನಡೆಸಲು ಉದ್ದೇಶಿಸಿರುವ ಯೋಜನೆಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಕೆಳಕಂಡಂತೆ ಮೂಲಭೂತ ಸೌಲಭ್ಯ ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಮತ್ತು ಲಂಗರು ಚಟುವಟಿಕೆ (Anchorage Operations) ನಡೆಸಲು 30 (ಮೂವತ್ತು) ವರ್ಷಗಳ ಅವಧಿಗೆ ಗುತ್ತಿಗೆ ಆಧಾರದ ಮೇಲೆ ನೀಡಲು ಮಂಜೂರಾತಿ ನೀಡಿದೆ.

1. ಹೊನ್ನಾವರ ಬಂದರಿನಲ್ಲಿ ಸುಮಾರು 200-220 ಮೀ. ಉದ್ದ ಹಾಗೂ 5-6 ಮೀ. ಅಳದ ಜಟ್ಟಿ ನಿರ್ಮಾಣ ಮಾಡಲು ಅನುಮತಿ

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- ii. ಮೇಲಿನ ಜಟ್ಟಿಯ ಹಿಂಭಾಗದಲ್ಲಿ (back up area) ಮೊದಲ ಹಂತವಾಗಿ 40000 ಚ.ಮೀ. (ನಲ್ವತ್ತು ಸಾವಿರ ಮಾತ್ರ) ನೀರಿನ ಜಾಗವನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಅನುಮತಿ.
- iii. ವಾಹನಗಳ ಟರ್ಮಿನಲ್ ಮಾಡಲು ಹೊನ್ನಾವರ ಸೇತುವೆಯ ಕೆಳಗೆ ಸುಮಾರು 36000 ಚ.ಮೀ. ನೀರಿನ ಜಾಗವನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಅನುಮತಿ.
- iv. ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ 170ರ ಹೊನ್ನಾವರ ಬಂದರಿಗೆ ಪ್ರವೇಶಿಸಲು 130 x 12 ಮೀ. ಅಗಲದ (ಒಟ್ಟು 1560 ಚ.ಮೀ) ರಸ್ತೆ ನಿರ್ಮಿಸಲು ಹಾಗೂ ಶರಾವತಿ ಸೇತುವೆಯ ಮೂಲೆಯಲ್ಲಿ ಹೊಂಡದ ಜಾಗವನ್ನು ಭರಾವೆ ಮಾಡಲು ಅನುಮತಿ.
- v. ಹೊನ್ನಾವರ ಬಂದರಿನ ಕಾಸರಕೋಡ ಬದಿಯಲ್ಲಿ ಸುಮಾರು 200-220 ಮೀ. ಉದ್ದ ಹಾಗೂ 5-6 ಮೀ. ಅಳದ ಜಟ್ಟಿ ನಿರ್ಮಾಣ ಮಾಡಲು ಅನುಮತಿ.
- vi. ನದಿ ಕಾಸರಕೋಡ ಬದಿಯ ಜಟ್ಟಿಯ ಹಿಂಭಾಗದಲ್ಲಿ ಶರಾವತಿ ಹಾಗೂ ಅರಬ್ಬೀ ಸಮುದ್ರದ ಸಂಗಮ ಆಗುವ ದಕ್ಷಿಣ ಬದಿಯಲ್ಲಿ ತಾಸಾಗಿಯೇ ಭರಾವೆ ಆದ spit ಜಾಗದಲ್ಲಿ ಮೊದಲನೆ ಹಂತವಾಗಿ 40000 ಚ.ಮೀ. (ನಲ್ವತ್ತು ಸಾವಿರ ಮಾತ್ರ) ಜಾಗವನ್ನು ಲಂಗರು ಚಟುವಟಿಕೆಗಳಿಗಾಗಿ (Anchorage operations) ಸುಧಾರಣೆ ಮಾಡಲು ಅನುಮತಿ.
- vii. 2.5 ಕಿ.ಮೀ. ಉದ್ದದ ಹಾಗೂ 5-6 ಮೀ. ಅಳಕ್ಕೆ ಹೊಳೆತ್ತಿ (Dredging) ಚಾನಲ್ ನಿರ್ಮಾಣ ಮಾಡಲು ಅನುಮತಿ.
- viii. 500 ಮೀ. ಉದ್ದದ ಬ್ರೇಕ್ ವಾಟರ್ ನಿರ್ಮಾಣ ಮಾಡಲು ಅನುಮತಿ.

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (ii), (iii), (iv) ಮತ್ತು (vi) ರಲ್ಲಿ ನಮೂದಿಸಿರುವ ಮೊದಲ ಹಂತದ ಬಂದರು ಭೂಮಿಗೆ ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ ಲೋಇ 115 ಪಿಎಸ್‌ಪಿ 2001, ದಿನಾಂಕ 25.5.2006ರನ್ವಯ ತಿದ್ದುಪಡಿಗೊಂಡ 1964ರ

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ಕರ್ನಾಟಕ ಬಂದರುಗಳ (ನರಕು ಹೇರಿಳಿಸುವ ಶುಲ್ಕಗಳ) ನಿಯಮಾವಳಿಗಳ ಶುಲ್ಕಲೇಖನಕ್ಕೆ ಬಾಡಿಗೆಯನ್ನು ಹಾಗೂ ಈ ಆದೇಶದ ಅನುಬಂಧದಲ್ಲಿರುವ ಇತರ ಷರತ್ತುಗಳನ್ನು ವಿಧಿಸಲಾಗಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ  
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

  
(ಎನ್. ತಿಪ್ಪೇಸ್ವಾಮಿ)

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,  
ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು  
ಜಲಸಾರಿಗೆ ಇಲಾಖೆ(ಬಂದರುಗಳು)

ಇವರಿಗೆ:-

- 1) ಮಹಾಲೇಖಪಾಲಕರು, ಕರ್ನಾಟಕ, ಬೆಂಗಳೂರು.
- 2) ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ, ಕಾರವಾರ.
- 3) M/s. North Canara Sea Ports - GVPREL - Consortium,  
Hyderabad
- 4) ಬಂದರು ಅಧಿಕಾರಿ, ಹೊನ್ನಾವರ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು :

1. ಮಾನ್ಯ ಜೀವಿಶಾಸ್ತ್ರ, ಪರಿಸರ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಸಚಿವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿಯವರಿಗೆ.
2. ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ, ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ ಇವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿಯವರಿಗೆ.
3. ಸರ್ಕಾರದ ಅಪರ ಕಾರ್ಯದರ್ಶಿ, ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ ಇವರ ಆಪ್ತ ಸಹಾಯಕರಿಗೆ.
4. ಹೆಚ್ಚುವರಿ ಪ್ರತಿಗಳು/ಶಾಖಾ ರಕ್ಷಣಾ ಕಡತ.

ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ ಲೋಇ 119 ಏಎಸ್‌ಪಿ 2010 ದಿನಾಂಕ 22.9.2010ಕ್ಕೆ

ಅನುಬಂಧ

ಷರತ್ತುಗಳು:

1. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಪಡೆಯುವ ಭೂಮಿಯಲ್ಲಿ ಸರಕು ಆಮದು/ರಫ್ತು ಉದ್ದೇಶಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಅಭಿವೃದ್ಧಿ ಕೆಲಸಗಳನ್ನು ಮಾಡುವುದಾದಲ್ಲಿ ಪರಿಣಿತ ಕನ್ಸಲ್ಟಿಂಗ್ ಮುಖಾಂತರ ವಿನ್ಯಾಸ ನಕಾಶೆಯನ್ನು ತಯಾರಿಸಿ ಕೆಲಸ ಕೈಗೆತ್ತಿಕೊಳ್ಳುವ ಮುನ್ನ ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ, ಕಾರವಾರ ರವರ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆದು ತಮ್ಮ ಸ್ವಂತ ಖರ್ಚಿನಿಂದ ನಿರ್ಮಿಸತಕ್ಕದ್ದು.
2. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಎಲ್ಲಾ Construction work ಹಾಗೂ Dredging ಕಾಮಗಾರಿಗಳು ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳ ಮೇಲ್ವಿಚಾರಣೆಯಲ್ಲಿ ಮಾಡತಕ್ಕದ್ದು.
3. ಇಲಾಖಾ ಅಧಿಕಾರಿಗಳು ಯಾವುದೇ ಸಮಯದಲ್ಲಾದರೂ ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಲು ಅಧಿಕಾರ ಹೊಂದಿರುತ್ತಾರೆ. ಹಾಗೂ ಇಲಾಖಾ ಅಧಿಕಾರಿಗಳು ಪರಿವೀಕ್ಷಣೆ ಮಾಡುವ ಸಮಯದಲ್ಲಿ ಅನುಮೋದಿತ ಡ್ರಾಯಿಂಗ್ ಮತ್ತು ಡಿಸೈನ್‌ಗಳನ್ನು ಸಂಸ್ಥೆಯವರು ಹಾಜರುಪಡಿಸತಕ್ಕದ್ದು.
4. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಬಂದರು ಭೂಮಿಯಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಕೈಗೊಳ್ಳುವ ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಒಟ್ಟು ಮೊತ್ತದ ಮೇಲೆ ಶೇಕಡ 1ರಷ್ಟು ಪರಿವೀಕ್ಷಣೆ ಶುಲ್ಕವನ್ನು ಇಲಾಖೆಗೆ ಭರಿಸತಕ್ಕದ್ದು.
5. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಅಭಿವೃದ್ಧಿಗೊಳಿಸುವ ಯಾವುದೇ ಕಾಮಗಾರಿಗಳಿಂದ ಇಲಾಖಾ/ ಬಂದರಿನ ಚಟುವಟಿಕೆಗಳಿಗೆ ಹಾಗೂ ಬಂದರಿನಲ್ಲಿ ಈಗಾಗಲೇ ನಡೆಯುತ್ತಿರುವ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ಯಾವುದೇ ತೊಂದರೆಯಾಗದಂತೆ ಹಾಗೂ ಬಂದರಿನ ಅಸ್ತಿಗಳಿಗೆ ಹಾನಿಯಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.
6. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಒಪ್ಪಿಸಿರುವ ಮೂಲ ಅನುಮೋದಿತ ನಕಾಶೆ/ಡಿಸೈನ್‌ಗಳಲ್ಲಿ ಯಾವುದೇ ಬದಲಾವಣೆ ಇದ್ದಲ್ಲಿ ಇಲಾಖೆಯ ಪೂರ್ವಾಭಾವಿ ಪರವಾನಗಿಯನ್ನು ಪಡೆದು ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.

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7. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಸಕ್ಷ "C" ನಲ್ಲಿ ತೋರಿಸಿರುವಂತೆ ಕಾಸರಕೋಡು ಬದಿಯಲ್ಲಿ ಲಭ್ಯವಿರುವ ರಸ್ತೆಯನ್ನು ಉಪಯೋಗಿಸತಕ್ಕದ್ದು.
8. ಸದರಿ ಸಂಸ್ಥೆಯವರು Design ಮತ್ತು Plan ಗಳನ್ನು ಕ್ರಾಸ್ ಚೆಕ್ ಮಾಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.
9. ಸದರಿ ಸಂಸ್ಥೆಯವರು ತಮ್ಮ ಜಠ ಮತ್ತು ಸ್ಥಿರಾಸ್ಥಿಗಳಿಗೆ ತಮ್ಮ ಖರ್ಚಿನಲ್ಲಿಯೇ ವಿಮೆಯನ್ನು ಮಾಡಿಸತಕ್ಕದ್ದು. ಈ ವಿಮೆಯು ಜೀವಹಾನಿ ಮತ್ತು ಮನುಷ್ಯರ ಅಂಗವಿಕಲತೆಯ ಬಗ್ಗೆ ಸಹ ಕೂಡಿರತಕ್ಕದ್ದು. ಹಾಗೂ ಈ ವಿಮೆಯನ್ನು ಪ್ರತಿ ವರ್ಷವು ಬಂದರು ಶುಲ್ಕವನ್ನು ತುಂಬುವ ಮೊದಲು ನವೀಕರಿಸತಕ್ಕದ್ದು.
10. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಬಂದರು ಭೂಮಿ ಬಾಡಿಗೆ ಮತ್ತು ಸರಕಿಗೆ ತಗಲುವ ಎಲ್ಲಾ ಬಂದರು ಶುಲ್ಕಗಳನ್ನು ಕಾಲಕಾಲಕ್ಕೆ ಭರಿಸತಕ್ಕದ್ದು ಹಾಗೂ ಈ ಶುಲ್ಕಗಳು ಕಾಲಕಾಲಕ್ಕೆ ಸರ್ಕಾರದಿಂದ ಪರಿಷ್ಕರಣೆಗೊಂಡಲ್ಲಿ ಅಂತಹ ಶುಲ್ಕಗಳನ್ನು ತುಂಬಲು ಸಂಸ್ಥೆಯವರು ಬದ್ಧರಾಗಿರತಕ್ಕದ್ದು.
11. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಬಾಡಿಗೆಗಳನ್ನು ತುಂಬಲು 15 ದಿನಗಳಿಗಿಂತ ಹೆಚ್ಚು ವಿಳಂಬವಾದಲ್ಲಿ ಬಾಕಿ ಇರುವ ಮೊತ್ತದ ಮೇಲೆ ತಿಂಗಳಿಗೆ ಶೇಕಡ 10ರಷ್ಟು ದಂಡನೆಯನ್ನು ವಿಧಿಸಲಾಗುವುದು.
12. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಹೇರಿಳಿಸುವ ಸರಕುಗಳು ಪರಿಸರಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯಿಂದ ಮಾಲಿನ್ಯವಾಗದಂತೆ ಎಚ್ಚರ ವಹಿಸತಕ್ಕದ್ದು. ಒಂದು ಪೇಳಿ ಯಾವುದೇ ರೀತಿಯಲ್ಲಿ ಹಾನಿಯಾದಲ್ಲಿ ಆ ಹಾನಿಯನ್ನು ಸಂಸ್ಥೆಯವರೇ ಭರಿಸತಕ್ಕದ್ದು.
13. ಸದರಿ ಸಂಸ್ಥೆಯವರು ನಿರ್ಮಾಣದ ಕೆಲಸವನ್ನು ಪ್ರಾರಂಭಿಸುವ ಮೊದಲು ಮತ್ತು ಸರಕನ್ನು ಆಮದು/ರಫ್ತು ಮಾಡುವ ಮೊದಲು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಪರಿಸರ ಮಾಲಿನ್ಯ ಇಲಾಖೆಯಿಂದ ಅವರೇ ಅನುಮತಿ ಪತ್ರವನ್ನು ಪಡೆಯತಕ್ಕದ್ದು ಹಾಗೂ ಇತರ ಯಾವುದೇ ಇಲಾಖೆ/ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಹಾಗೂ ಸ್ಥಳೀಯ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಸಹ ಅನುಮತಿ ಬೇಕಾದಲ್ಲಿ ಅದನ್ನು ಸಹ ಸಂಸ್ಥೆಯವರೇ ಪಡೆಯತಕ್ಕದ್ದು.

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14. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಕಾಮಗಾರಿ ಪ್ರಾರಂಭಿಸುವ ಮೂರ್ವದಲ್ಲಿ CRZ ಅವರ ಅನುಮತಿ ಬೇಕಾದಲ್ಲಿ ಅದನ್ನು ಸಹ ಸಂಸ್ಥೆಯವರೇ ಪಡೆಯತಕ್ಕದ್ದು.
15. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಅವರ ಯಾರ್ಡಿಂಗ್ ಬೇಕಾಗಿರುವ ನೀರು, ವಿದ್ಯುತ್‌ಚಕ್ತಿಯನ್ನು ಅವರ ಸ್ವಂತ ಖರ್ಚಿನಿಂದ ಪಡೆಯತಕ್ಕದ್ದು.
16. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಸರ್ಕಾರವು ವಿಧಿಸಬಹುದಾದ ಯಾವುದೇ ಷರತ್ತುಗಳಿಗೆ ಹಾಗೂ ಸರ್ಕಾರವು ಕಾಲಕಾಲಕ್ಕೆ ವಿಧಿಸುವ ಎಲ್ಲಾ ಷರತ್ತುಗಳಿಗೆ ಬದ್ಧರಾಗಿರತಕ್ಕದ್ದು.
17. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿದ ಬಂದರು ಭೂಮಿಯನ್ನು ಹಾಗೂ ಸದರಿ ಭೂಮಿಯಲ್ಲಿರುವ ಚರ, ಸ್ಥಿರ ಇತರ ಆಸ್ತಿಗಳನ್ನು ಪರವಾನಗಿ / ಗುತ್ತಿಗೆ ಅವಧಿ ಮುಗಿದ ನಂತರ ನಿಯಮಾನುಸಾರ ಅವಧಿ ಮುಂದುವರಿಕೆಗೆ ಅವಶ್ಯಕ ಮಾಹಿತಿಯೊಂದಿಗೆ ಸರ್ಕಾರಕ್ಕೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸುವುದು. ಸಂಸ್ಥೆಯ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸರ್ಕಾರವು ಪರಿಗಣಿಸದಿದ್ದಲ್ಲಿ / ಅವಧಿಯನ್ನು ಸರ್ಕಾರವು ವಿಸ್ತರಣೆ ಮಾಡದಿದ್ದಲ್ಲಿ ಸಂಸ್ಥೆಯವರು ಈ ಎಲ್ಲಾ ಆಸ್ತಿಗಳನ್ನು ಸರ್ಕಾರಕ್ಕೆ/ ಇಲಾಖೆಗೆ ಇದ್ದ ಸ್ಥಿತಿಯಲ್ಲಿಯೇ ಯಾವುದೇ ಪರಿಹಾರ ಕೇಳದೇ ವಹಿಸಿಕೊಡತಕ್ಕದ್ದು. ಇದರ ಬಗ್ಗೆ ಯಾವುದೇ ವಿನಾಯಿತಿಯಾಗಲೀ ಪರಿಹಾರ ಅಥವಾ ಇನ್ಯಾವುದೇ ರಿಯಾಯಿತಿಯಾಗಲೀ ಪಡೆಯಲು ಸಂಸ್ಥೆಯವರು ಅರ್ಹರಾಗಿರುವುದಿಲ್ಲ.
18. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಲೋಇ 115 ಪಿಎಸ್‌ಪಿ 2001, ದಿನಾಂಕ: 25-5-2006ರಂತೆ ತಿದ್ದುಪಡಿಗೊಂಡ 1964ರ ಕರ್ನಾಟಕ ಬಂದರುಗಳ (ಸರಕು ಹೇರಿಳಿಸುವ ಶುಲ್ಕಗಳು) ನಿಯಮಗಳಿಗೆ ಬದ್ಧರಾಗಿರತಕ್ಕದ್ದು. ಸದರಿ ನಿಯಮಗಳನ್ವಯ ಸಂಸ್ಥೆಯವರು ಆಮದು / ರಫ್ತು ಮಾಡುವ ಸರಕುಗಳಿಗೆ ಬಂದರು ಶುಲ್ಕಗಳನ್ನು ಪಾವತಿಸತಕ್ಕದ್ದು.
19. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಅಭಿವೃದ್ಧಿಪಡಿಸಿದ ಭೂಮಿಯು ಇಲಾಖೆಗೆ/ಸರ್ಕಾರಕ್ಕೆ ಬೇಕಾದಲ್ಲಿ ನೋಟೀಸು ನೀಡಿದ ಒಂದು ತಿಂಗಳೊಳಗಾಗಿ ತಕ್ಷಣ ಯಾವುದೇ ಪರಿಹಾರ ಕೇಳದೇ ಇದ್ದ ಸ್ಥಿತಿಯಲ್ಲಿಯೇ ಇಲಾಖೆಗೆ ಒಪ್ಪಿಸತಕ್ಕದ್ದು.

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20. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಸರ್ಕಾರ/ಇಲಾಖೆಯೊಂದಿಗೆ ಕೂಡಲೇ ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ ಲೋಇ 115 ಪಿಎಸ್‌ಪಿ 2001, ದಿನಾಂಕ 25.5.2006ರನ್ವಯ ತಿದ್ದುಪಡಿಗೊಂಡ 1964ರ ಕರ್ನಾಟಕ (ಸರಕು ಹೇರಿಕೆ)ಸುವ ಶುಲ್ಕಗಳ ನಿಯಮಾವಳಿಗಳ ನಿಯಮ 25 (2)ರಲ್ಲಿ ನಿಗದಿಪಡಿಸುವಂತೆ Form B ರಲ್ಲಿ ಗುತ್ತಿಗೆ ಒಪ್ಪಂದವನ್ನು ಮಾಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.

21. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಮಂಜೂರು ಮಾಡಿದ ಬಂದರು ಭೂಮಿಯನ್ನು ಒಳಬಾಡಿಗೆಗೆ ನೀಡತಕ್ಕದ್ದಲ್ಲ. ಮಂಜೂರು ಮಾಡಿದ ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಭೂಮಿಯನ್ನು ಉಪಯೋಗಿಸತಕ್ಕದ್ದು.

22. ಸದರಿ ಸಂಸ್ಥೆಯವರು ಮೇಲಿನ ಯಾವುದಾದರೂ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ, ಅವರು ಬಂದರಿನಲ್ಲಿ ನಿರ್ಮಿಸುವ ಸ್ಥಿರ ಮತ್ತು ಚರ ಆಸ್ತಿಗಳನ್ನು ಅವಧಿ ಮುಗಿಯುವ ಮುಂಚಿತವಾಗಿಯೇ ಯಾವ ಸಮಯದಲ್ಲಾದರೂ ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳುವ ಹಕ್ಕು ಇಲಾಖೆಗೆ/ಸರ್ಕಾರಕ್ಕೆ ಇರುತ್ತದೆ.

(ಎಸ್.ತಿಪ್ಪೇಸ್ವಾಮಿ)

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,  
ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು  
ಜಲಸಾರಿಗೆ ಇಲಾಖೆ(ಬಂದರುಗಳು)

**No. SEIAA: 22: IND: 2011**  
**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT**  
**AUTHORITY, KARNATAKA**  
 (Constituted by Ministry of Environment & Forests, Government of India)

Department of Ecology & Environment,  
 Room No.709, 7<sup>th</sup> Floor, IV-Gate,  
 M.S. Building, Bangalore-560 001,  
 Date: 21<sup>st</sup> September 2012.

To,

M/s. Honnavar Port Pvt. Ltd.,  
 # 103, Lalehzar Apartments,  
 45/1-2, Palace Road,  
 Bangalore- 560 001.

Phone: +91-80-22353670, 41494960.

Fax: +91-80-22353671.

Email: [info@honnavaarport.com](mailto:info@honnavaarport.com)

Sir,

Sub: Development of Barge/vessel loading facility to handle 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannda District of M/s. Honnavar Port Pvt. Ltd.,- issue of Environmental Clearance- reg.

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This has a reference to your application dated 09.06.2011 and subsequent communications in this regard for Environmental Clearance for the proposed development of Barge/vessel loading facility to handle 4.9 MTPA of cargo. The proposal has been examined and processed in accordance with EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, EIA, EMP and the additional clarifications furnished in response to the observations of the SEAC, Karnataka.

2. It is interalia, noted that M/s. Honnavar Port Pvt. Ltd., have proposed for development of an all weather barge / vessel loading facility at Coastal Sand Spit, Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannda District. Total land requirement for the proposed facility is 44 Ha out of which, Coal stockyard area: 7 ha; Iron ore stockyard area: 1.80 ha; General cargo storage (open) area: 4 ha; General cargo storage (Closed) area: 2 ha; Liquid cargo storage area: 0.10 ha; Roads and circulation area: 8.15 ha; Operation building area: 0.05 ha; Canteen area: 0.02 ha; Vehicle parking area: 0.09 ha; Substation area: 0.02 ha; Gate house/security/weigh bridge area: 1.50 ha; Truck parking area: 5.40 ha; Fuel station area: 0.02 ha; Control tower area: 0.01 ha; Green belt area: 3.10 ha; Area available for other operations and area earmarked for future expansion: 6.72 ha and Rock armour area (approx) 4 ha.

Total capacity of cargo handling is 4.9 MTPA of which 2.70 MTPA of coal; 1.00 MTPA of iron ore; General Cargo 1.20 MTPA i.e. Granite-0.16 MTPA; Fertilizer- 0.2 MTPA; molasses with agro products- 0.15 MTPA; steel products- 0.40 MTPA and sugar-0.29 MTPA. In order to maintain tranquility in the harbor basin, two break waters are proposed (Southern Break Water: 865 m and northern break water: 820 m). Berth of 440m long and 30m wide with back up area of 44 Hectares, dredging, approach channel: (length of approach channel inner: 1395m & outer 2280m, width of the channel 100m and depth of the channel: (-)10 m), Turning circle (diameter of the turning circle -250m, dredged to a depth of (-) 10 m), Estimated dredging quantity 3.9 million cum, Estimated quantity proposed to be used for reclamation 1 million cum.

3. Total water requirement during the operation phase of barge/vessel loading facility is 7 KLD will be met from Karnataka Rural Water Supply & Sanitation Agency. Out of 7 KLD, 3 KLD supply to barges, 2 KLD supply to barge loading facility staff & users and 2 KLD for miscellaneous. The water required for dust suppression system and fire fighting will be sourced from Sharavati River. The sewage system will be provided to collect the sewage from barge/vessel loading facility administration building; canteen and operation building will be treated in STP. The cargo storage area will be provided with an extensive drainage and treatment system. Drainage pits will be provided in the workshop areas, which will be connected to an oily wastewater tank. Oily wastewater if any will be collected and will be treated to meet the discharge standards. The total power requirement is 1 MVA. The total cost of the project is Rs. 513 Crores.

4. The project proposal has been considered by SEAC and ToRs were issued on 13.09.2011 for conducting Environment Impact Assessment Study and public consultation.

5. The EIA has been conducted by M/s. L&T Ramboll Consulting Engineers Ltd, 3-11921, 5<sup>th</sup> Floor, Block No. 3, White House, Kundan Bagh, Begumpet, Hyderabad - 500 016, A.P. (QCI/NABET accredit consultant). The Public Consultation was held on 27.01.2012.

6. Based on the information submitted by you, presentation made by you and the consultant, M/s. L&T Ramboll Consulting Engineers Ltd, 3-11921, 5<sup>th</sup> Floor, Block No. 3, White House, Kundan Bagh, Begumpet, Hyderabad - 500 016, A.P. the State Level Expert Appraisal Committee (SEAC) examined the proposal and has recommended for issue of Environmental Clearance in the meetings held on 20.08.2011, 17.03.2012, 07.04.2012 & 25/26.05.2012.

7. The Karnataka State Coastal Zone Management Authority has recommended the proposal for issue of Environmental Clearance during the meeting held on 28.05.2012.

8. After due consideration of the project proposal, and considering the recommendations of the State Level Expert Appraisal Committee (SEAC) and KSCZMA, the State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 06.07.2012 & 06.08.2012 accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September 2006 of Ministry of Environment & Forest, GoI subject to strict compliance of terms and conditions as mentioned below:-

**A. Specific Conditions:-**

1. Consent for Establishment from the Karnataka State Pollution Control Board should be obtained before initiating the project.
2. Dredged material remaining after the reclamation/backfilling shall be disposed at dumpsite identified at 2 Km to the North of port entrance channel. The dredged material shall be disposed at greater depths (>30 m) during period of strong near shore currents (during peak wet season) depth so that the material does not come 1.5 m above bed level.
3. Dredging operations shall be undertaken in consultation with expert organization to ensure that dredging operations do not cause adverse impact on water quality and marine-productivity in the vicinity. Dredging operation as far as possible should be kept to the minimum for avoiding any adverse impact on marine life.
4. Deflectors in the dredgers should be fixed if required as to prevent harm to marine species.
5. Disposal sites for excavated material for reclamation/backfilling should be so designed that the revised land use after dumping and changes in the land use pattern do not interfere with the natural drainage.
6. To meet with any emergency situation, adequate foam containers should be kept ready with supporting fire fighting system and water pipeline.
7. Staff posted in sensitive areas should be trained in implementation of the Crisis Management Plan already drawn by the authorities. Mock drill(s) for this purpose should be conducted on a regular basis. Provisions of Dock Safety Act and the guidelines issued by the DG, FASLI/CLI, Mumbai for the safety and health of the workers should be followed.
8. Treatment and discharge of sewage and other liquid wastes including ballast into marine environment shall be carried out as per KSPCB guidelines.
9. Adequate noise control measure must be provided to control noise level at various work places within the standard prescribed. Ear plugs and ear muffs should be provided to the workers in the project area.
10. The quality of treated effluents, solid wastes and emission must conform to the standards laid down by the competent authority. There shall be no disposal of solid and liquid waste into the coastal environment.
11. Necessary leakage detection devices with early warning system must be provided at strategic locations.
12. Standby DG Sets must be provided to ensure uninterrupted power supply of the pump house and the fire fighting system.
13. All lights should be dark sky friendly and should not create glare as glare created would disturb marine life.

14. Undertaking of awareness campaigns amongst fishermen and villagers to minimize harm to species as stipulated.
15. No beach sand shall be used for construction activities.
16. The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed.
17. The height of the buildings other than the lighthouse tower should not exceed 9 meters, and the constructions should be in accordance with the existing FSI/FAR norms in accordance with Coastal Regulation Zone Notification, 1991/2011.
18. The construction waste should be disposed off in designated dumping grounds outside the port area after obtaining necessary permissions from the local Authorities.
19. During transportation of the construction material, it shall be ensured that all safety norms are followed and no spillage takes place in the city roads.
20. No product other than those permissible in the Coastal Regulation Zone Notification, should be stored in the Coastal Regulation Zone area.
21. All construction design/ drawings relating to construction activities must have the approval of the concerned Departments/ Agencies. Ground water should not be tapped for construction activities as the drawl of ground water for industrial use from the CRZ area is a prohibited activity. It should also be ensured that as a result of the proposed constructions, ingress of saline water into ground water does not take place.
22. There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any ground water is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.
23. The waste water generated from the activity shall be collected, treated and reused properly.
24. Sewage Treatment facility should be provided in accordance with the CRZ Notification.
25. Installation and operation of DG set if any shall comply with the guidelines of CPCB. Oil spills if any shall be properly collected and disposed as per the Rules. Project proponent shall install necessary oil spill mitigation measures.
26. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
27. The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
28. It shall be ensured that the proposed activities does not cause disturbance to the fishing activity, movements of fishing boats.
29. Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
30. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 27.01.2012 should be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Authority.
31. The company shall comply with the recommendations made in the EIA/EMP/Risk assessment report/Modeling study etc.

32. The project authorities shall follow the best practices that are being adopted for Safe handling and storage of coal and iron ore in other major ports.
33. The project authorities shall follow the measures proposed for prevention and abatement of air, water and soil pollution due to handling and storage of coal and iron ore.
34. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from the stock yard. The water so collected should be utilized for sprinkling stockyard, roads and watering green belt development etc. The drains should be regularly de-silted and maintained properly.
35. Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the stock yard. Sump capacity shall also be provided for adequate retention period to allow proper settling of silt material.
36. Dimension of the retaining wall at the toe of dumps to check run-off and siltation should be based on the rainfall data.
37. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in stock yard and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.
38. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
39. All approach roads shall be black topped and internal roads and major haul roads shall be black topped or concreted and swept regularly with mechanical sweepers.
40. A 3-tier avenue plantation using local species shall be developed along the main roads, and approach roads. In addition, green belt shall be developed using local species all along the periphery of the site, along the stockyards, which shall be properly maintained. Water sprinkling arrangements shall be established and functional during transfer and loading of coal/iron ore.
41. The Project authorities shall earmark at least 5 % of the total cost of the project towards the future corporate social responsibility, including activities such as providing treated drinking water to Kasarkod, Tonka and Apsarakonda Villages by installing RO plants, provide educational and health facilities and undertake community development programs committed vide letter dated 27.08.2012 which are to be implemented with a budget not less than Rs. 1.5 Crores. Item-wise details along with time bound action plan shall be prepared and submitted to the Authority.

#### **B. GENERAL CONDITIONS:**

1. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
2. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board (KSPCB) and CRZ Authorities.

3. The Proponent shall obtain the construction material such as stones and jelly etc. only from the approved quarries and other construction material shall also be procured from the authorized agencies/traders.
4. The proponent shall obtain approval from the competent authorities for structural safety of the building due to earthquake, adequacy of firefighting equipment etc. as per the National Building Code (NBC) including protection measures for lightening etc.
5. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
6. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
7. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000. Authorization from the KSPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
8. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for lighting and heating should be provided. Details in this regard should be submitted to the SEIAA.
9. Ambient air quality (RPM, SPM, SO<sub>2</sub>, NOX) should be regularly monitored as per the National Ambient Air Quality Emission Standards/Limits prescribed by the Ministry of Environment and Forests, Government of India, vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 and data submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Karwar and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
10. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
11. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka, Regional Director (Environment), Department of


Environment and Ecology, Government of Karnataka, Karwar, the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.

12. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, Rules, 1989 viz. 85 dBA (day time) and 70 dBA (night time).
13. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
14. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF, Regional Office at Bangalore / KSPCB/ CPCB, the Department of Environment & Ecology, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar. A six monthly compliance status report shall be submitted to monitoring agencies.
15. The project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the KSPCB and may also be seen at Website of the State Ecology and Environment department at <http://www.seiaa.kar.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore.
16. The project authorities shall inform the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
17. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
18. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
19. The issue of Environment Clearance doesn't confer any right to the project proponent to operate / run the project without obtaining statutory clearances / sanctions form all other concerned Authorities.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
21. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
22. Officials from the Department of Environment, Ecology, Bangalore/ Regional Office of MoEF, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during

their inspection. A complete set of all the documents submitted to MoEF / SEIAA should be forwarded to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar.

23. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
24. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
25. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.
26. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

Yours faithfully,

  
(KANWERPAL)  
Member Secretary,  
SEIAA.

**Copy to:**

1. The Secretary, Ministry of Environment & Forests, Government of India, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi-110003.
2. The Secretary, Department of Environment and Ecology, Government of Karnataka, Bangalore 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Church Street, Bangalore - 560 001.
4. The CCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore-560 034.
5. The Regional Director (Environment), Department of Ecology and Environment, Karwar.
6. Guard File.



सत्यमेव जयते

File No: SEIAA 02 IND 2024

Government of India

Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), KARNATAKA)



\*\*\*

Date 31/12/2024



To,

g raghavendra reddy  
M/S Honnavar Port Pvt Ltd  
103, lalehzar Apartments, 45/I-2, Palace road, Bengaluru- 560001, Karnataka, India. , Bengaluru,  
BENGALURU URBAN, KARNATAKA, 560001  
reddy.porla@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/KA/INFRA1/496848/2024 dated 04/11/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B3501KA5218090N
(ii) File No.	SEIAA 02 IND 2024
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	7(e) Ports, harbors, breakwaters, dredging Development of Barge/vessel loading facility to handle 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannda District of M/s. Honnavar Port Pvt. Ltd
(vii) Name of Project	g raghavendra reddy
(viii) Name of Company/Organization	UTTARA KANNADA, KARNATAKA
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	No
(xi) Applicability of General Conditions as per EIA Notification, 2006	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A, B and C)/

EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 09/07/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above or through the following web link [click here](#).
5. The brief about configuration of products and byproducts as submitted by the Project Proponent in form-1 (Part A, B and C)/ EIA & EMP Reports / presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on , based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to compliance of Specific and Standard EC conditions as given in this letter.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Environment Impact Assessment Authority (SEIAA) Appraisal Committee hereby accords Environment Clearance to the instant proposal of M/s. g raghavendra reddy under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (1)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The Project Proponent is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions (a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed.
12. (b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.  
(c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.  
(d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.  
(e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.  
(f) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.  
(g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. This issues with the approval of the Competent Authority

**Copy To**

- 1) The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jar Bagh Road, Aliganj, New Delhi- 110 003.
- 2) The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
- 3) The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th

Main Road, Koramangala II Block, Bangalore - 560 034.  
4) Guard File.

## Annexure 1

## Specific EC Conditions for (Ports, Harbors, Breakwaters, Dredging)

## 1.1

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> <li>1. To abide by the reply given to the opinion/request of public expressed in the Public hearing.</li> <li>2. To have provision in the proposed project for the welfare measures of fisherman</li> <li>3. To carry out shoreline protection works</li> <li>4. To have additional safety measures for safety of marine creatures during and construction and operation phases.</li> <li>5. To consider the CER activity submitted by proponent with a recommendation to write to the concerned recipient about the CER activity.</li> </ol>

Additional EC Conditions

N/A

## Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Development of Barge/vessel loading facility to handle 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannda District of M/s. Honnavar Port Pvt. Ltd	
b.	Latitude and Longitude of the project site	14.24202495147362,74.39608425083856 14.30432272123094,74.46341039689695	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	
		Non-Forest Land (A)	44
		Forest Land (B)	0
		Total Land (A+B)	44.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and	NO	

S. No.	Particulars	Details
	Resettlement (R&R) involvement	
f.	Project Cost (in lacs)	60703
g.	EMP Cost (in lacs)	2574
h.	Employment Details	500 during construction , 50 during operation.

#### Details of Products & By-products

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
Coal	Product	2.7	MTPA	Combination of two or three modes	
Iron Ore	Product	1	MTPA	Combination of two or three modes	
Granite	Product	0.16	MTPA	Combination of two or three modes	
Fertilizer	Product	0.2	MTPA	Combination of two or three modes	
Molasses with Agro Product	Product	0.15	MTPA	Combination of two or three modes	
Steel Product	Product	0.4	MTPA	Combination of two or three modes	
Sugar	Product	0.29	MTPA	Combination of two or three modes	



# State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 02 IND 2024

To,

Sri. G. Raghavendra Reddy  
Executive Director,  
M/s. Honnavar Port Pvt. Ltd  
103, lalehzar Apartments,  
45/1-2, Palace road,  
Bengaluru- 560001,  
Karnataka, India.

Sir,

**Sub:** Development of Barge/Vessel Loading Facility of 4.9 MTPA Capacity to Handle Coal, Iron Ore and General Cargo in an Area of 44 Hectors with Lighterage Operations. Proposed Port Connectivity Road with four Lanning from KM:0.00 (Kasarkod Side of Honnavar port) to KM:2.580(Towards NH-66) Connecting Port with NH-66 at KM-195.986 and to the improvement of NH-66 from KM-195:000 to KM-197.000 and Proposed Rail connectivity of 8.5 KM from port site to Konkan Railway Line with the Proposal of new Railway Station at Hosapattana Project at Kasarkod Tonka Village, Honnavar Taluk Uttara Kannada District by M/s. Honnavar Port Pvt. Ltd. - issue of Environmental Clearance Reg.

1. This has reference to your online application dated 26.04.2024 bearing proposal No. SIA/KA/INFRA1/470752/2024 and EIA proposal No. SIA/KA/INFRA1/496848/2024 dated 25.10.2024 addressed to SEIAA, Karnataka on the subject mentioned above. The proposal has been appraised as per procedure prescribed in the provisions under the EIA notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the application in Form-1, Pre-feasibility report, EIA Report and the additional clarification furnished in response to the observations of the SEAC/SEIAA, Karnataka.
2. It is a proposal seeking Environmental clearance for Development of Barge/Vessel Loading Facility of 4.9 MTPA Capacity to Handle Coal, Iron Ore and General Cargo in an Area of 44 Hectors with Lighterage Operations. Proposed Port Connectivity Road with four Lanning from KM:0.00 (Kasarkod Side of Honnavar port) to KM:2.580(Towards NH-66) Connecting Port with NH-66 at KM-195.986 and to the improvement of NH-66 from KM-195.000 to KM-197.000 and Proposed Rail connectivity of 8.5 KM from port site to Konkan Railway Line with the Proposal of new Railway Station at Hosapattana Project at Kasarkod Tonka Village, Honnavar Taluk Uttara Kannada District by M/s. Honnavar Port Pvt. Ltd. This is a project covered under Sl.No.7(e) of the Schedule Under EIA Notification 2006 and amendments made there on.
3. The Proponent in 312<sup>th</sup> SEAC meeting held on 6<sup>th</sup> June 2024 informed that there is no change in the original proposal for which E.C. is in currency and no changes in pollution load

and the CCR from MoEF&CC dated 29.05.2024 mentions that about five percent of the project has been undertaken. Further, it was informed that MoEF&CC had accorded EC to M/s. Mumbai Port Trust without PH vide letter F.No. 10-10-2017-IA-III dated 11.07.2017 considering the earlier PH conducted in 2005 in a similar case. It was further informed that all the litigation cases were disposed by the Hon'ble Court in favor of the proponent and no litigation were pending as on date. Hence, the Proponent requested the Committee to consider the application for granting ToR without PH by considering the concerns/issues raised in the earlier PH held on 27.01.2012.

4. The SEAC during the meeting held on 6<sup>th</sup> June 2024 after detailed deliberation and discussion accepted the request made by the proponent based on precedence and explanation given and decided to recommend the proposal to SEIAA for issue of standard ToR along with the additional ToR to conduct EIA studies without Public Hearing and informed the Proponent to include a chapter on queries and comments raised by the participants during the earlier PH suitably documented in the form of a management plan drawn to address the concerns expressed.

5. The SEIAA considered the proposal during the meeting held on 9th July 2024 and decided to issue ToR for conducting EIA study. Accordingly ToR was issued on 12.08.2024 for conducting Environment Impact Assessment (EIA) study in accordance with EIA notification 2006. The EIA has been conducted by Assystem India, 348, Midtown Complex, Road No. 1, Banjara Hills, Hyderabad-500016, Telangana (India), who have been accredited from NABET vide certificate No: NABET /EIA/2326/RA 0299 (Rev.02). The proponent has submitted the Final EIA report on 25.10.2024 The Karnataka State Coastal Zone Management Authority has issued CRZ clearance vide file No. KA/CRZ/UK/05/2024 dated 25.10.2024. SEAC has recommended the following parameters (Annexure-1) for issue of Environmental Clearance in their meeting held on 13<sup>th</sup> & 14<sup>th</sup> November 2024.

The SEIAA Karnataka in its meeting held on 16<sup>th</sup> December 2024 after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations and has accepted the recommendation of SEAC and has decided to accord Environmental Clearance in accordance with the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions: -

**I. Statutory compliance**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable. No dredging is allowed in protected habitat areas without prior permission from NBWL.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-1 species in the study area).

- iv. Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
  - v. All the recommendations and conditions specified by State Coastal Zone Management Authority for the project shall be complied with.
  - vi. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
  - vii. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
  - viii. All excavation related dewatering shall be as duly authorized by the CGWA. A NOC from the CGWA shall be obtained for all dewatering and ground water abstraction.
  - ix. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
  - x. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- II. Air quality monitoring and preservation**
- i. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO/ and NOx emissions) within and outside the project area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
  - ii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.
  - iii. Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.
  - iv. Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.
  - v. The Vessels shall comply the emission norms prescribed from time to time.
  - vi. Diesel power generating sets proposed as source of backup power should be of

enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

- vii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

### **III. Water quality monitoring and preservation**

- i. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.
- ii. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.
- iii. No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary/ channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.
- iv. Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.
- v. The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.
- vi. Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.
- vii. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- viii. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, I-IVAC purposes and dust suppression.
- ix. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- x. No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.

- xi. All the erosion control measures shall be taken at water front facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.

**IV. Noise monitoring and prevention**

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
- iv. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

**V. Energy Conservation measures**

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- ii. Provide LED lights in their offices and residential areas.

**VI. Waste management**

- i. Dredged material shall be disposed safely in the designated areas.
- ii. Shoreline should not be disturbed due to dumping. Periodical study on shore line changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six monthly monitoring report.
- iii. Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.
- iv. The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- v. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
- vi. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- vii. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

- viii. Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism for integration of terminals oil contingency plan with the overall area contingency plan under the co-ordination of Coast should be covered

#### **VII. Green Belt**

- i. Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- ii. Top soil shall be separately stored and used in the development of green belt.

#### **VIII. Marine Ecology**

- i. Dredging shall not be carried out during the fish breeding and spawning seasons.
- ii. Dredging, etc shall be carried out in the confined manner to reduce the impacts on marine environment.
- iii. The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.
- iv. While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.
- v. A detailed marine biodiversity management plan shall be prepared through the NIOS or any other institute of repute on marine, brackish water and fresh water ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography.
- vi. Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.
- vii. The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.

#### **IX. Public hearing and Human health issues**

- i. The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.
- ii. Workers shall be strictly enforced to wear personal protective equipments like dust

- mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.
- iii. In case of repair of any old vessels, excessive care shall be taken while handling Asbestos & Freon gas. Besides, fully enclosed covering should be provided for the temporary storage of asbestos materials at site before disposal to CTSDF.
  - iv. Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.
  - v. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
  - vi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile SIP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
  - vii. Occupational health surveillance of the workers shall be done on a regular basis.

#### **IX. Corporate Environment Responsibility**

- i. The project proponent shall comply with provision contained in OM vide F.No. 22-65/2017-IA.III dated 20th October 2020, of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute the action plan of taken up -Health, Education, drinking water and skill development, Green Belt Development, Marine Biodiversity Management and Conservation awareness, occupational health and safety awareness program, Air Pollution Abatement measures, Waste Water Treatment measures, Storm Water Management Plan, Stock Yard runoff Management Plan, Noise Abatement Measures, Solid and Hazardous waste Management Measures around the project area, as submitted in PARIVESH Portal. Contact details and Email Ids of Beneficiary in this regard shall be submitted to SEIAA while furnishing the Half Year Compliance report.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholder's / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

#### X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. **Half Yearly Compliances Reports (HYCRs) on the Environmental Conditions stipulated in the Environmental Clearance (EC) letter shall be submitted strictly through the dedicated module of PARIVESH 2.0 in the timely manner on or before 1<sup>st</sup> June and 1<sup>st</sup> December of Each calendar year as per MoEF&CC O M dated 14.06.2024. The HYCRs with its contents of a covering letter, compliance reports, and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No. & date, period of submission and to be sent to the Regional Office of MOEF&CC by email only at email ID ros.z.bng-mefcc@gov.in. Hard copy of HYCRs shall not be acceptable.**
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and

displayed at a convenient location near the main gate of the company in the public domain.

- viii. The project proponent shall inform the Regional Office as well as the Ministry of Environment, Forest and Climate Change, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- x. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
- xi. No further expansion or modifications in the plan shall be carried out without prior Environmental Clearance from the competent authority.
- xii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiii. The State Level Environment Impact Assessment Authority, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiv. The SEIAA, Karnataka reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xv. The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xvi. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xviii. In case of any material supported by documents/ court orders which is contrary to the claim of the applicant and material facts produced, the SEIAA reserves the right to withdraw the EC at any point of time.

**Additional Condition:**

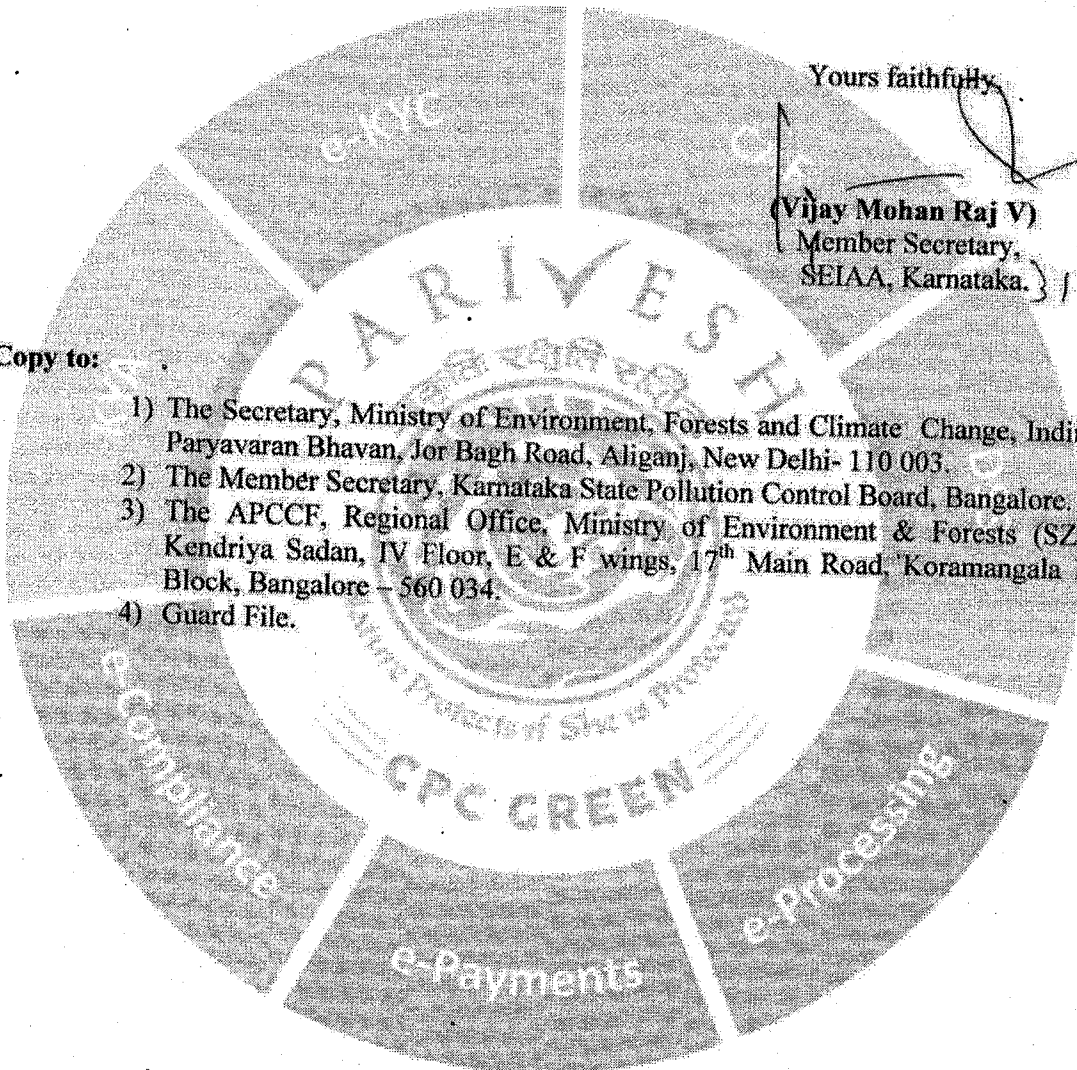
1. The PP shall abide by the reply given to the opinion/request of public expressed in the Public hearing.
2. The PP shall have provision in the proposed project for the welfare measures of fisherman
3. The PP shall carry out shoreline protection works
4. The PP shall have additional safety measures for safety of marine creatures during and construction and operation phases.

Yours faithfully,

(Vijay Mohan Raj V)  
Member Secretary,  
SEIAA, Karnataka.

**Copy to:**

- 1) The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
- 2) The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
- 3) The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
- 4) Guard File.



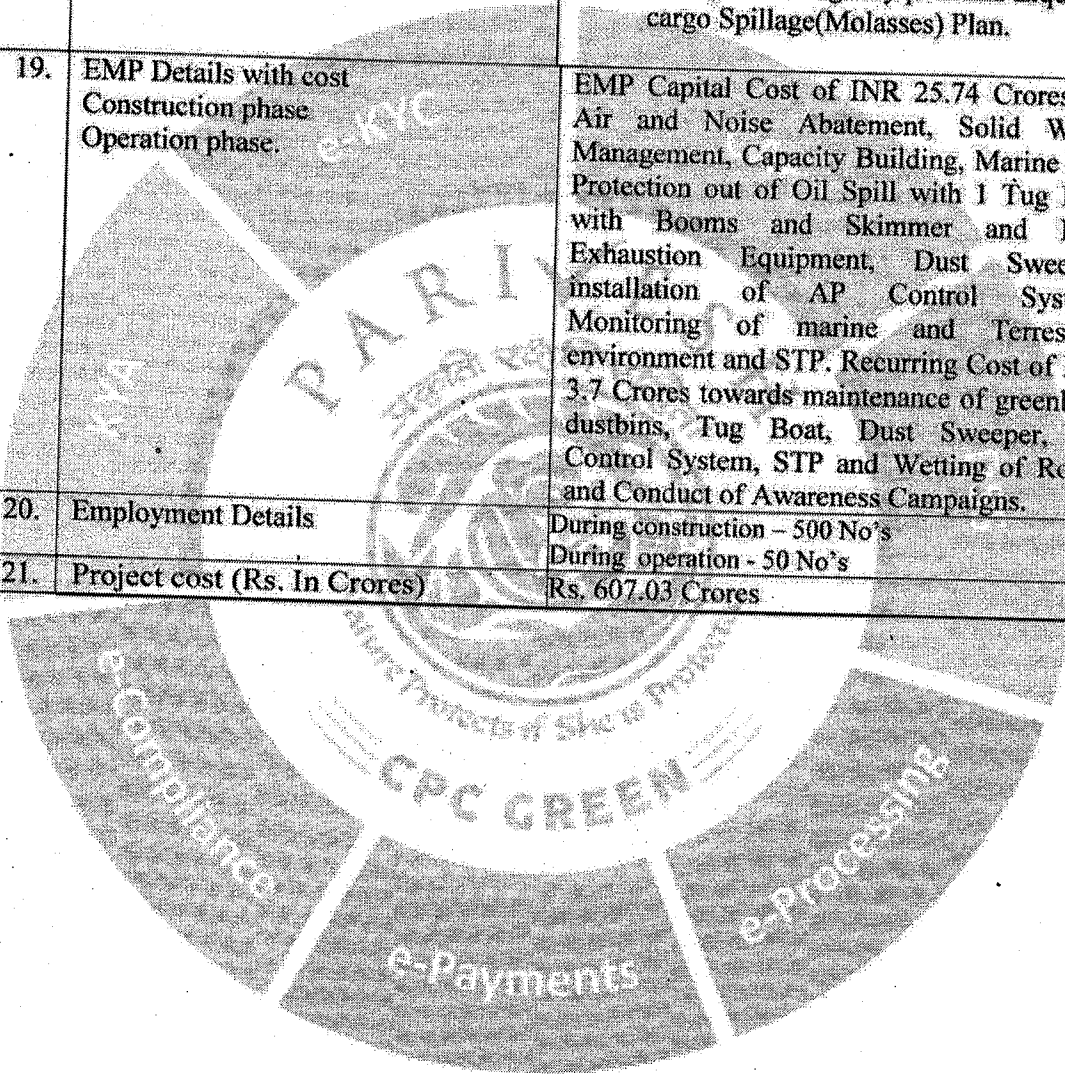
## ANNEXURE I

S.NO	PARTICULARS	INFORMATION Provided by PP
1.	Name & Address of the Project Proponent	Honnavar Port Pvt Ltd, #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore-560001.
2.	Name & Location of the Project	Development of Barge/Vessel Loading Facility of 4.9 MTPA Capacity to Handle Coal, Iron Ore and General Cargo in an Area of 44 Hectors with Lighterage Operations. Proposed Port Connectivity Road with four Lanning from KM:0.00 (Kasarkod Side of Honnavar port) to KM:2.580(Towards NH-66) Connecting Port with NH-66 at KM-195.986 and to the improvement of NH-66 from KM-195.000 to KM-197.000 and Proposed Rail connectivity of 8.5 KM from port site to Konkan Railway Line with the Proposal of new Railway Station at Hosapattana.
3.	New/Expansion/Modification/	NEW
4.	Project Site & Type of project	Category 7(e) as per EIA Notification 2006 (BI)-Coastal Sand Spit at Kasarkod Tonka village in Honnavar Taluka of Uttar Kannada District.
5.	Capacity and details of cargo	Development of Barge/Vessel Loading Facility Capacity- 4.9 MTPA Details of Cargo- 1. Coal -2.7 MTPA 2. Iron Ore- 1.00 MTPA 3. Granite - 0.16 MTPA 4. Fertilizer- 0.2 MTPA 5. Molasses with Argo Product- 0.15 MTPA 6. Steel Product - 0.4 MTPA 7. Sugar- 0.29 MTPA
6.	Details of vessel with capacity	10,000 DWT Capacity Barger/vessel
7.	Quantity of dredging and its disposal details with co-ordinates.	Capital Dredging Material 3.9 MCM, Reclamation of 1.0 MCM of Dredged Material will be used and remaining Material will be Disposed at a Distance of About 2.0 Kms to the North of Port Entrance Channel Located at Latitude 14.308° N and Longitude 74.415° E.
8.	Plot Area in Ha	44 Ha
9.	Built Up area (Sqm)	996.26 Sqm (Operational Building - 498.101 Sqm, Canteen - 224.145 Sqm, Security Gate - 150.067 Sqm & Control Tower - 123.947 Sqm)

10.	CRZ Area and clearance	Project Area is falling under CRZ 1B, CRZ III NDZ, CRZ III 200-500 mts HTL, CRZ IV A, CRZ IVB. Port connectivity falls under CRZ IA & CRZ III NDZ. KCZMA has Recommended the Proposal to SEIAA Karnataka vide Letter/File No KA/CRZ/UK/05/2024 dated 25-10-2024.
11.	Component of development	Approach Berth of 440x30 mt, two approach Trestles of 67.5x15 mt, Two Parallel Breakwaters (North-820 Mts and South-865 mts), Shore Protection work, Approach channel of 3.675 Km (Inner-1.395 Km and Outer-2.28 km).  Fuel Station, Entry Gate, Internal Road, Canteen, Operation Building, Vehicle Parking, Substation, Cargo Storage and External Road & Rail Connectivity.
12.	Details of Land Use (Sqm)	
	a	Plot area 409000 Sqm
	b	Greenbelt / Buffer and Park 31000 Sqm
	c	Parking Total Parking- 54900 Sqm. (Truck Parking- 54000 Sqm and Vehicle Parking-900 Sqm)
	d	Internal Road 81500 Sqm
	e	Cargo handling 149000 Sqm
	f	Others 123600 Sqm
		<b>Total</b> <b>440000 Sqm</b>
13.	<b>WATER POLLUTION during construction &amp; operation</b>	
	a.	Source of water Karnataka Rural Water Supply Sanitation Agency and Other Local Suppliers.
	b.	Total Requirement of Water KLD Construction Stage- 15 KLD, Operation Stage- 7 KLD
	c.	Requirement of water for industrial purpose /production in KLD NA
	d.	Requirement of water for Domestic purpose in KLD NA
	e.	Waste water generation in KLD 2.3 KLD
	f.	CSTP & CETP capacity MLD STP
	g.	Technology employed for Treatment SBR Technology
	h.	Scheme of disposal of excess treated water if any Treated Water will be reused/Recycled for Green Belt and Flushing.

<b>14. AIRPOLLUTION during construction &amp; operation</b>		
a.	Sources of Air pollution	DG Sets, Transport of Raw Material/Product and Material Handling.
b.	Composition of Emissions	NO <sub>x</sub> , PM10, PM2.5, SO <sub>x</sub>
c.	Air pollution control measures proposed and Technology employed	Adequate stack Height Provision, Emission control Devices, Regular Maintenance, Vehicles will be Covered with Tarpaulin, Dust Suppression Method, Electrification of Equipments.
<b>15. NOISE POLLUTION during construction &amp; operation</b>		
a.	Sources of Noise pollution	Construction activity, Transportation of Raw Materials.
b.	Expected levels of Noise pollution	During Construction/Operation Period Noise Levels will be Maintained Below 75dB(A).
c.	Noise pollution control measures proposed	Construction Work will be Restricted to Day Time between 6.00 am to 10.00 pm as per CPCB Guidelines barricading the construction Site, Acoustic Enclosure to DG Set and Equipment Maintenance.
<b>16. WASTE MANAGEMENT</b>		
Construction phase: Details of type & Quantity of waste and its disposal		Construction Waste will be reused with in project site for Filling of Low laying areas, Biodegradable Waste will be used as manure in greenbelt, other waste which can recycled will be sold and Hazardous Waste will be disposed through approved KSPCB Vendors.
Operational Phase: Details of type & Quantity of waste and its disposal		Waste Generated from Cargo Operations, Rubbish from Unpacking and Canteen waste from Daily activities. Solid Waste from the Utilities will be segregated as Biodegradable and Non-Biodegradable. The Biodegradable waste will be subjected to composting and the compost will be used as Manure for the development of Greenbelt. The non-biodegradable waste like Plastic will be disposed of to the approved vendors of KSPCB/CPCB in a scientific manner.
<b>17. POWER</b>		
a.	Total Power Requirement in the Operational Phase with source	Requirement of 1 MW from Substation Located at Honnavar.
b.	Numbers of DG set and capacity in KVA for Stand by Power Supply.	2 Nos of DG Sets Each of 500 KVA
c.	Details of Fuel used with purpose such as boilers, DG, Furnace, TFFI, Incinerator etc.,	DG Sets with Diesel Fuel

18.	<b>Risk Assessment and disaster management</b>	<p>a. Risk Analysis/ Assessment (RA) can be Broadly divided into Hazard identification, Risk Analysis and Mitigation Measures.</p> <p>b. The Disaster Management Plan shall comprise of onsite emergency preparedness plan and off-site emergency Preparedness Plan Including Oil Spill contingency plan and Liquid cargo Spillage(Molasses) Plan.</p>
19.	EMP Details with cost Construction phase Operation phase.	EMP Capital Cost of INR 25.74 Crores for Air and Noise Abatement, Solid Waste Management, Capacity Building, Marine Life Protection out of Oil Spill with 1 Tug Boat with Booms and Skimmer and Dust Exhaustion Equipment, Dust Sweeper, installation of AP Control System, Monitoring of marine and Terrestrial environment and STP. Recurring Cost of INR 3.7 Crores towards maintenance of greenbelt, dustbins, Tug Boat, Dust Sweeper, Ap Control System, STP and Wetting of Roads and Conduct of Awareness Campaigns.
20.	Employment Details	During construction – 500 No's During operation - 50 No's
21.	Project cost (Rs. In Crores)	Rs. 607.03 Crores



Signature Not Verified

Digitally Signed by: Sri Vijay Mohan Raj V  
IFS  
Member Secretary, SIAA

Date: 31/12/2024



**Karnataka State Pollution Control Board**  
Parisara Bhavana, No.49, Church Street, Bengaluru-560001

Tele : 080-25589112/3,  
25581383/388

Fax: 080-25586321

Email id: ho@kspcb.gov.in

**Consent For Establishment (CFE) - (CfE-Fresh)**

As per the provisions of  
**The Water (Prevention & Control of Pollution) Act, 1974**  
&  
**The Air (Prevention & Control of Pollution) Act, 1981**

To

**Ms Honnavar Port Pvt Ltd, Uttara Kannada**

for the Facility located at,

**Ms Honnavar Port Pvt Ltd, Kasarkod Tonka Village, Honnavar Taluk, ,Uttara  
Kannada**

**Uttara Kannada**

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
CTE-347764	254538	287506	RED/LARGE	20/02/2025

**This Consent is granted for the Products/ Activity/Service name indicated  
in the annexure along with the terms & conditions attached to this order**

**Validity : 30/12/2034**



ISO 9001:2015 & 14001:2015 Certified

(This document contains 9 pages including annexure & excluding additional conditions)

Combined Consent Order No: CTE-347764

PCB ID: 254538

GSC No : PBOXG0000277506

Date: 20/02/2025

To,

The Applicant

Ms Honnavar Port Pvt Ltd

103, Ialahzar Apartments, 45/1-2,

Palace road, Bengaluru- 560001,

Karnataka, India., Bengaluru,

BENGALURU URBAN, KARNATAKA,

560001

Sir,

Sub: Consent to Establish under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981-reg.,

Ref: 1. CFE application submitted by the industry/organization on 10/01/2025 at Regional Office

2. Inspection of the project site by Regional Officer Karwar on 13/01/2025

3. Proceedings of the ECM dated 31/01/2025, held on 27/01/2025

With reference to the above, Karnataka State Pollution Control Board hereby accords **Consent for Establishment** for new Activity under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following terms & conditions.

**Location:**

Name of the Applicant: Ms Honnavar Port Pvt Ltd  
 Address: Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannada  
 Industrial Area: Not In Ind area, Kasarkod Tonka Village,  
 Taluk: Honavar, District: Uttara Kannada

**Conditions:**

1. This consent for establishment is valid up to 30/12/2034 from the date of issue.
2. The applicant shall not undertake expansion/diversification without the prior consent of the Board.
3. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.
4. This consent is granted considering the following activities:

Sr	Product Name	Applied Qty	Unit
1	Coal		Million Metric Tons/Annum
2	Fertilizer	2.7000	Million Metric Tons/Annum
3	Granite	0.2000	Million Metric Tons/Annum
4	Iron Ore	0.1600	Million Metric Tons/Annum
5	Molases with Agro Products	1.0000	Million Metric Tons/Annum
6	Steel Product	0.1500	Million Metric Tons/Annum
7	sugar	0.4000	Million Metric Tons/Annum
		0.2900	Million Metric Tons/Annum

(This document contains 9 pages including annexure & excluding additional conditions)

**I. WATER CONSUMPTION:**

1. The source of water shall be from Local Body and total water consumption shall be as below.

Particulars	Water consumption(KLD)
Domestic Purpose	10.0
Others .....	3.0



(This document contains 9 pages including annexure & excluding additional conditions)

## II. WATER POLLUTION CONTROL:

1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.
2. The applicant shall treat the domestic wastewater from the factory in septic tank with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part - I and Part- II
3. The applicant shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
4. The quantity of domestic waste water and trade effluent generated from the proposed industry shall not exceed the permitted quantity as indicated below

### Discharge of effluents under the Water Act:

Sl. No.	Description	Permitted Quantity of discharge in KLD	Mode/Place of disposal
2	Domestic Purpose	8.000	Authority shall treat the water in the proposed STP.
1	Others .....	3.000	Authority shall treat the wash water in the proposed ETP

5. The applicant shall treat the trade effluent in proposed ETP which consists of the following;

### STP & ETP details

SINo	ETP/STP NO	ETP Code	Category Name	Capacity (Meter Cubic)	Units	Remarks
1	STP1	BS-	Bar Screen	0.13	1	
2	ETP1	BS-	Bar Screen	2.00	1	
3	STP1	COL	P-Collection Tank	5.00	1	
4	ETP1	COL	P-Collection Tank	0.16	1	
5	STP1	EQU	P-Equalization Tank	0.25	1	
6	ETP1	SET	S-SETTLING TANK	0.50	1	
7	STP1	SHT	S-SLUDGE HOLDING TANK	5.00	1	

6. The applicant shall ensure that the ETP will treat the effluent to the stipulated standards as indicated in Annexure-I
7. The applicant shall not discharge any effluent outside the industry premises.
8. The applicant shall provide separate flow meter for inflow & outflow of effluents through ETP and separate energy meter and shall maintain a logbook for hourly record of meter reading for the verification of inspecting officers
9. The applicant shall discharge the effluents only to the place mentioned in the Consent order.

(This document contains 9 pages including annexure & excluding additional conditions)

### III. AIR POLLUTION CONTROL:

1. The Source of emission, Stack height & Air Pollution Control (APC) measures shall be as specified in ANNEXURE-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

### IV. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - \* Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- \* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- \* A "decibel" is a unit in which noise is measured.
- \* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- \* Leq: It is an energy mean of the noise level over a specified period.

### V. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated from the process other than wastes covered under the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016, in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the proposed plant and mode of disposal shall be as below.

Sr	Solid Waste Name/Type	Qty-Unit	Mode of Disposal
1	Non-biodegradable	2.7000 - M.T	OTH
2	biodegradable	4.0500 - M.T	OTH

### VI. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES 2016:

1. The applicant shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the provisions of the said Rules.

(This document contains 9 pages including annexure & excluding additional conditions)

### VII. GENERAL:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The applicant shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
3. The applicant shall not commission the proposed plant for trial or regular production unless necessary Water & air pollution control equipments are installed as specified in the Consent Order.
4. The applicant shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
5. The applicant shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
6. The applicant shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation to the Board.
7. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
8. This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement, that is necessary for setting/operation of the plant.
9. The applicant shall furnish pointwise compliance to the conditions given under this consent for establishment along with the application for Consent to operate.
10. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.
11. The applicant shall comply with all the Conditions and guidelines issued from time to time.
12. The applicant must create structure/facility for rain water harvesting and ground water recharge.
13. The applicant shall develop extensive green belt within the periphery of the plant.
14. This consent is issued without prejudice to Court Cases pending in any Hon'ble Court.

Please note that this is only consent for establishment issued to you to proceed with the formalities for establishment of the industry and does not give any right to proceed with trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 120 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

(This document contains 9 pages including annexure & excluding additional conditions)

Consent Fee paid : Rs. 704000

**Note:**

The Conditions No. II(2) & VII(4) mentioned in the schedule are not applicable.

**COPY TO:**

1. The Environmental Officer, KSPCB, Regional Office, Karwar for information and to inspect the industry during your next visit to the area.
2. Master copy (Dispatch).
3. Office copy.

**ANNEXURE- II**

Chimney No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission.	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	2 x 500kVA	18	PM, SO <sub>2</sub> , NO <sub>x</sub> , CO, NMHC	100, 60, 80, 80, 100	DIE	SCR, WSP	Before Commissioning

Note:

SCR, WS : Scrubber  
P

(This document contains 9 pages including annexure & excluding additional conditions)

**Additional Conditions:**

1. Condition No. II(2) & VII(4) are not applicable.
2. The project authorities shall strictly comply with the conditions stipulated in this consent order and additional conditions attached to this order containing pages 1 to 7.
3. The CFE is issued as per the recommendations of the Enforcement Committee Meeting held on 27/01/2025 duly approved by Member Secretary



(This document contains 9 pages including annexure & excluding additional conditions)

**LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.**

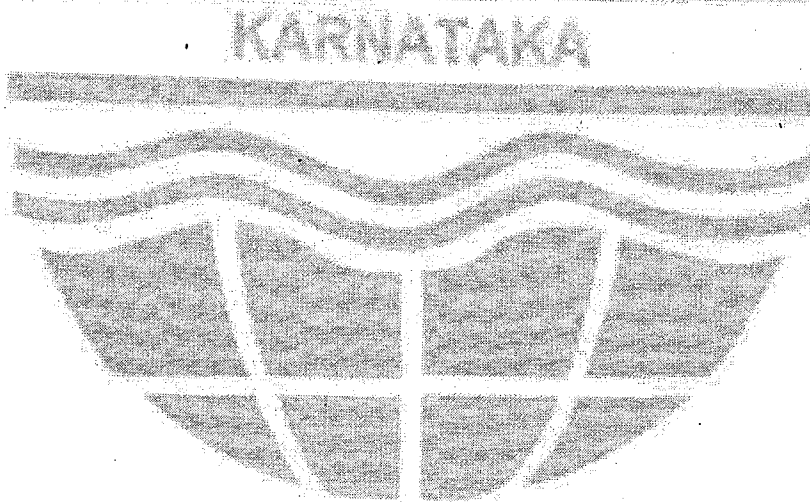
1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame or rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

FOR AND ON BEHALF OF  
KARNATAKA STATE POLLUTION CONTROL BOARD



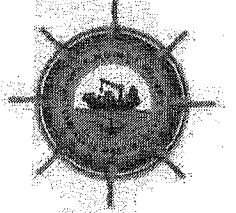
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GOVERNMENT OF KARNATAKA  
KARNATAKA MARITIME BOARD



**JAYARAM RAIPURA IRS**  
Chief Executive Officer,  
Karnataka Maritime Board

Khanija Bhavan, No.49, West Entrance,  
3rd Floor, Racecourse Road, Bengaluru - 560 001.  
080 - 2957 7444  
ceokmb2019@gmail.com

No. KMB-38/DEV-II/2024

Date: 24.06.2024

To,

The Project Director  
National Highways Authority of India,  
(Ministry of Road Transport and Highways)  
Project Implementation Unit-Honnavar,  
2nd Floor, Part 1 Vasudev Business Park,  
Adjacent to HDFC Bank, Mastikatte,  
Honnavar-581334.

Sir,

Sub:- Land Handover Memorandum and requesting NHAI to declare the Appointed Date to the EPC contractor for taking up the project highway of Four laning with paved Shoulders of Honnavar Port Connectivity Road from Km 0.00 (Kasarkod side of Honnavar Port) to Km 2.580 (towards NH-66) connecting Honnavar Port with NH-66 at Km 195.986 and to improve NH-66 from Km 195.00 to Km 197.00 to integrate port connectivity on EPC mode under Bharatmala Phase-I - reg.

- Ref:-
1. NHAI PIU-Honnavar Letter No NHAI/PIU-HNVR/14011/CEO/2024-24/233 dated- 08.06.2024.
  2. Maritime Board Karnataka Letter no. KMB-22/DEV-11/2022 dated 07.06.2024.
  3. NHAI PIU-Honnavar Letter No NHAI/PIU-HNVR/Port/2023-24/799 dated 28.02.2024.
  4. Maritime Board Karnataka Letter no. KMB-22/DEV-11/2022 dated 26.02.2024.
  5. Bipartite agreement dated: 11.03.2020.
  6. Tripartite agreement dated: 16.10.2019.

\*\*\*\*\*

Adverting to the subject cited above, relevant documents are submitted for providing encumbrance free land to NHAI which are as below.

1. NHAI, vide ref (1), requested for a joint inspection for handing over the port land to the NHAI for executing proposed four lane road connectivity from NH - 66 to the port project boundary of Honnavar Port and further requested to depute representatives from KMB for the same. Subsequently, the inspection was conducted

on 12-06-2024 in presence of the representatives from the KMB, NHAI, EPC Contractor M/S Viva Infraventure Pvt Ltd and Honnavar Port Pvt Ltd.

2. The details of the inspection report are enclosed along with the land Handover Memorandum and its abstract.
3. The encroached land within the port limits by some illegal occupants will be evacuated for free execution of the project. Any extra cost will be borne as per bipartite and tripartite agreement.
4. If required, all necessary steps will be taken for controlling the LAW & ORDER situation by the Govt. of Karnataka. The Karnataka Maritime Board shall facilitate on best effort basis.
5. As per the above inspection and details provided, we are handing over the Land. Accordingly, you are requested to declare the appointed date to the EPC contractor on priority.

Enclosed: As above

Yours faithfully,

  
Chief Executive Officer  
Karnataka Maritime Board  
Karnataka Maritime Board



## भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय)

## National Highways Authority of India

(Ministry of Road Transport and Highways)

कर्नाटक क्षेत्र, क्षेत्रीय कार्यालय, बेंगलुरु

Karnataka Region, REGIONAL OFFICE, BENGALURU

बेंगलुरु - तुमकूर सड़क (एन.एच-4), एम. एस. रामलह एंक्लेव, नागसंद्रा मेट्रो स्टेशन के बगल में, बेंगलुरु - 560 073  
Bengaluru - Tumakuru Road (NH-4), M.S. Ramalah Enclave, Beside Nagasandra Metro Station, Bengaluru - 560 073

Tele : 080 - 28397159  
080 - 28397171  
Fax : 080 - 28377171  
Email : robangalore@nhai.org  
ronhaibangalore@gmail.com



भारतमाला  
प्रगति के राह पर आगे बढ़ो  
BHARATMALA  
ROAD TO PROSPERITY

No.NHAI/RO-BNG/15028/02/2019/3036

Date: 06.11.2019

To:

**Shri.Akil Ahmad,**

**General Manager (T), Karnataka**

National Highways Authority of India,

G - 5 & 6, Sector - 10,

Dwaraka, New Delhi - 110 075

Sub: Four lane road connectivity from NH-66 to Kasarkod side to Honnavar Port - Sagarmala under Bharatmala Phase-I - **Submission of Tripartite Agreement between NHAI, Government of Karnataka & DPR Consultant - reg**

Sir,

Please find enclosed herewith Original signed copy of Tripartite Agreement between NHAI, Government of Karnataka & DPR Consultant for the subject stretch for kind information & further needful.

Thanking you,

Encl: Agreement

Yours faithfully,

  
(R.K.Suryawanshi)  
Regional Officer

Copy to:

1. The Additional Chief Secretary to Government, Public Works, Ports and Inland Water Transport Department, Government of Karnataka, Room No.335, Third Floor, Vikasa Soudha, Bangalore - 560001 - enclosed Original Copy for necessary action
2. M/s. ICT, New Delhi - enclosed Original Copy for necessary action
3. M/s. HPPL, Honnavar - enclosed Original Copy for necessary action
4. PD, PIU-Mangalore - for necessary action

## GOVERNMENT OF KARNATAKA

No. PWD 161 PSP 2016

Karnataka Government Secretariat  
Vikasa Soudha,  
Bengaluru, dated 5<sup>th</sup> November 2019From  
The Additional Chief Secretary to Government,  
Public Works, Ports & IWT Department,  
**BENGALURU-560 001**To  
The Regional Officer,  
National Highways Authority of India,  
Near Nagasandra Metro Station.,  
**BENGALURU**

Sir,

Sub: Four lane Road Connectivity proposals from Kasarkod side of Honnavar Port to National Highway No. 66 under Bharatmala Pariyojana through NHAI – signing of tripartite agreement – regarding

Ref: 1) O.M. No. Sm-25021/12/2015-sm (Sagarmala), dated: 25.10.2018  
from the Ministry of Shipping, Government of India;2) O.M. No. Sm-25021/12/2015-sm (Sagarmala), dated: 12.02.2019  
from the Ministry of Shipping, Government of India;3) Government letter No: PWD 161 PSP 2016, dated: 29.01.2019  
addressed to Government of India, Ministry of Shipping, New Delhi;

\*\*\*

Adverting to the above, I am directed to forward herewith tripartite agreement duly signed by the Director of Ports & IWT, on behalf of Government of Karnataka (in quadruplicate), which is being entered with the Consultant M/s. Intercontinental Consultants and Technocrats Private Limited by the State Government, NHAI & User Agency for the work of "Preparation of DPR of Honnavar Port Road Connectivity (access road from Kasarkod side of Honnavar Port km. 0.000 to Km 2.650 on NH-66 at (196/000)", the receipt of which may kindly be acknowledged.

Yours faithfully,

  
(S. Yoganand)
Under Secretary to Government,  
Public Works, Ports & IWT  
Department (Ports)



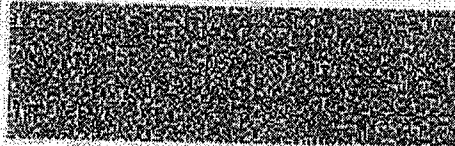
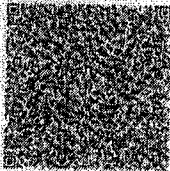
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

Certificate No.	: IN-KA17960537577595R
Certificate Issued Date	: 16-Oct-2019 12:38 PM
Account Reference	: NONACC (FI)/ kaksfci08/ KARWAR4/ KA-KW
Unique Doc. Reference	: SUBIN-KAKAKSFCL0855B08536608387R
Purchased by	: INTERCONTINENTAL CONSULTANTS AND TECHNOCRATS P LTD
Description of Document	: Article 12 Bond
Description	: AGREEMENT
Consideration Price (Rs.)	: 0 (Zero)
First Party	: INTERCONTINENTAL CONSULTANTS AND TECHNOCRATS P LTD
Second Party	: NATIONAL HIGHWAYS AUTHORITY OF INDIA
Stamp Duty Paid By	: INTERCONTINENTAL CONSULTANTS AND TECHNOCRATS P LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

Tripartite Agreement

This Agreement (hereinafter called the "Tripartite Agreement") is made on 16<sup>th</sup> day of October 2019 between Honnavar Port Pvt Ltd (hereinafter called "Client" which expression shall include their respective successors and permitted assigns, unless the context otherwise requires), Public Works, Ports & IWT Department, Government of Karnataka through the Director of Ports & IWT, Government of Karnataka having its office at Barthkol,

## Statutory Alert:-

1. The e-stamp duty of this Certificate should be paid at a Subordinate Magistrate court, any jurisdiction in the name of this Government.
2. The duty of stamping the certificate is for the use of the certificate.
3. In case of any violation of the provisions of this Act, the Certificate Authority



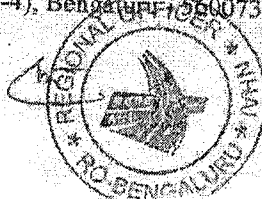
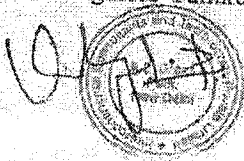
*[Signature]*  
DIRECTOR OF PORTS & IWT,  
KARWAR

-2-

Karwar, Uttar Kannada District (hereinafter called "Additional Client no. 1" which expression shall include their respective successors and permitted assigns, unless the context otherwise requires), The Regional Officer, Regional Office, National Highway Authority of India (NHAI), Sl. No. 13, 14<sup>th</sup> Km, Nagasandra Village, Bangalore-Tumkur Road (NH-4), Bangalore-560073 on behalf of The Chairman, National highways Authority of India (NHAI), G-5 & 6, Sector10, Dwarka, New Delhi - 110075 (hereinafter called "Additional Client no. 2" which expression shall include their respective successors and permitted assigns, unless the context otherwise requires) and M/s Intercontinental Consultants and Technocrats Private Limited having its registered office at #A8, Green park, New Delhi -110016. (Hereinafter referred to as the "Consultant" which expression shall include their respective successors and permitted assigns), and the Consultancy Services for "Preparation of DPR of Honnavar Port Road Connectivity (Access road from Kasarkod side of Honnavar Port km.0.000 to Km 2.650 on NH-66 at (196/000) (hereinafter called the "Work"). Further, the consultant i.e. M/s Intercontinental Consultants and Technocrats Private Limited has entered into a consultancy services agreement (hereinafter called as "Original agreement") dated 21.06.19 with Client Honnavar Port Pvt Ltd for the work of "Preparation of DPR of Honnavar Port Road Connectivity (Access road from Kasarkod side of Honnavar Port km.0.000 to Km 2.650 on NH-66 at (196/000)".

**WHEREAS:**

1. Consultant will complete its services as per scope drawn, within 60 working days from the date of Original agreement dated 21.06.2019. Extension and variations if any required during the course of project will be granted by Client in consent of "Additional Client No. 2".
2. The preparation of DPR for Honnavar Port Road Connectivity (Access road from Kasarkod side of Honnavar Port km.0.000 to Km 2.650 on NH-66 at (196/000) would be validated by the implementing Agency NHAI where ever required. The Client has already engaged consultant for the preparation of DPR for the above work. The DPR is to be prepared for 4 lanes with paved shoulder with grade separated structure at NH 66. Original agreement has been signed between the Client and the Consultants for preparation of the DPR and the cost of consultancy is 31.5 lakh + GST as on date. NHAI will validate the DPR after entering into a tripartite agreement with the consultancy firm, Public Works, Ports & IWT Department, Govt. of Karnataka and Honnavar Port Pvt Ltd.
3. The "Additional Client no. 2" has agreed to validate the DPR wherever required. Now, therefore, in consideration of the mutual promises, covenants, undertakings set forth herein, the receipt and sufficiency of which are hereby acknowledged, the Parties mutually agree as follows:
  - (a) The consultant unconditionally unequivocally without demure and on its own volition agree with addition of Additional Client no. 1 (Public Works, Ports & IWT Department, Government of Karnataka through Director, Ports & IWT Department, Additional Client no. 2 (The Chief General Manager (Tech), Regional Office, National Highway Authority of India (NHAI), Sl. No. 13, 14<sup>th</sup> Km, Nagasandra Village, Bangalore-Tumkur Road (NH-4), Bangalore-560073 on behalf of The Chairman,



*[Handwritten Signature]*  
 DIRECTOR OF PORTS & IWT  
 KARNATAKA

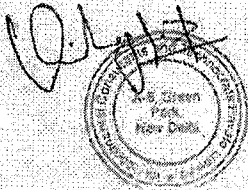
- 3 -


National highways Authority of India (NHAI), G-5 & 6, Sector 10, Dwarka, New Delhi) and assures all parties that all clauses of the Original agreement are accepted and shall continue to govern all parties without any change modification or alteration whatsoever. The original agreement dated 21.06.2019 shall now be read as if signed and executed between all parties.

- (b) It is unequivocally agreed between the parties that all the payment for the services rendered after the date of execution of this tripartite agreement, shall be made by the Client i.e. Honnavar Port Pvt Ltd to the appointed DPR consultant referred in this agreement.
- (c) It hereby agreed between the parties that this Tripartite Agreement shall form part of and read in consonance with the Agreement.
- (d) This agreement shall be subject to jurisdiction of courts in Bengaluru.

#### 4. SERVICES

- 5.1 The "Consultant" hereby confirms the receipt of 10% payment (corresponding to the "Article 3 of the Original agreement) by the "Client" Honnavar Port Pvt Ltd. Pending Service as identified under Article 1 of this (Original agreement) shall be submitted to Client and additional Client No. 2 in accordance with the scope of Services as per Original agreement.



  
DIRECTOR OF PORTS & I.W.T.  
KARWAR

**SCHEDULE-A**

**Status of Services**

**1. SERVICES**

1 Deliverables: -As per scope of Services DPR for 4 lane with paved shoulder including grade separated structure at crossing of Honnavar Port Road with NH 66 and PUP shall be submitted by Consultant to Client and additional Client no. 2.

**IN WITNESS WHEREOF THE PARTIES HERE TO HAVE CAUSED THIS TRIPARTITE SUPPLEMENTARY AGREEMENT TO BE SIGNED IN THEIR RESPECTIVE NAMES AS OF THE DAY AND YEAR FIRST WRITTEN ABOVE.**

Signed, Sealed on Behalf of	Client (Honnavar Port Pvt Ltd)	Additional Client No. 1 <i>Director</i> (Public Works, Ports & IWT Department, Government of Karnataka)	Additional Client No. 2 (National Highways Authority of India)	Consultant (Intercontinental Consultants and Technocrats Pvt. Ltd)
Signature	<i>[Signature]</i>	<i>[Signature]</i>		<i>[Signature]</i>
Name	<i>[Name]</i>	<i>[Name]</i>		<i>[Name]</i>
Designation		DIRECTOR OF PORTS & IWT KARWAR		Vichayant P
Address	<i>[Address]</i>			<i>[Address]</i>



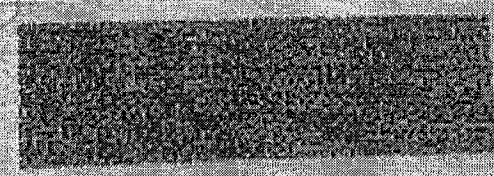
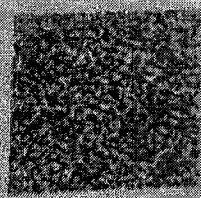
Witness	Signature	Name	Address
Witness 1	<i>[Signature]</i>	T.T.S. Phayde	Port Engineer, Directorate of Ports - Karwar
Witness 2	<i>[Signature]</i>	T. B. Muthalli	Supdt. of a. meter of ports Karwar
Witness 3	<i>[Signature]</i>	Sulantha Gajinikal	sea side road Bahadur Karwar
Witness 4	<i>[Signature]</i>	SHESHU MOHAN	PO. P.S. Mangalore

INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

Certificate No.	: IN KA236793744200055
Certificate Issued Date	: 05-Mar-2020 01:27 PM
Account Reference	: NONACC (BK) KARNATAKA/ BANGALORE/ KA-BA
Unique Doc. Reference	: SUBIN-KAKAAR-XBK0958291802130290IS
Purchased by	: PW IWT AND PORTS DEPARTMENT
Description of Document	: Article 12 Bond
Description	: AGREEMENT
Consideration Price (Rs.)	: 0 (Zero)
First Party	: PW IWT AND PORTS DEPARTMENT
Second Party	: NATIONAL HIGHWAYS AUTHORITY OF INDIA
Stamp Duty Paid By	: PW IWT AND PORTS DEPARTMENT
Stamp Duty Amount (Rs.)	: 100 (One Hundred only)



Bipartite Agreement

This Agreement (hereinafter called the Bipartite Agreement) is made on 11 day of March 2020 between Public Works, Ports & IWT Department Government of Karnataka through the Director of Ports & IWT Department, Government of Karnataka having its office at Bommalur, Karwar, Uttar Kannada District (hereinafter called "First Party" which expression shall

*[Handwritten signature]*



*[Handwritten signature]*  
Director of Ports & IWT

Statutory Alert


1. The validity of the Stamp Certificate should be checked by the concerned parties.
2. The origin of the Stamp Certificate is on the basis of the information provided by the parties.
3. In case of any discrepancy please inform the Controller.

and permitted assignees unless the context otherwise requires. The Regional Office, National Highways Authority of India (NHAI), Bangalore, Village, Bangalore-Tumkur Road (NH-4), Bangalore, Karnataka, India. The Chairman, National Highways Authority of India, Sector 10, Dwarka, New Delhi-110075 (hereinafter called "Second Party") shall include their respective successors and permitted assignees in the contract otherwise required for the work of Honnavar Port Road Connectivity (Karnataka) from Kasarkod side of Honnavar Port Km.0.000 to Km 2.650 on NH 66 at

**WHEREAS,**

- As decided in the meeting held on 10.10.2018 under the Chairmanship of Secretary (R&D) in Transport Bhawan, New Delhi, following conditions shall be complied.
- I. The Government of Karnataka shall provide encumbrance free land / ROW to NHAI.
  - II. The process of obtaining forest clearance for 0.76 Ha. of land from the forest department for the initial length of 216 m from NH 66 for the proposed road is under progress. This land will be provided after obtaining clearance from the forest department.
  - III. The entire expenditure / cost implications arising out of any future requirement, expansion, compensatory afforestation etc. shall be borne by M/s Honnavar Port Private Limited (HPPPL) / Port Developer through Government of Karnataka.
  - IV. M/s Honnavar Port Private Limited/Port Developer shall obtain all the requisite statutory clearance i.e. Forest Clearance, CRA Clearance, Environment Clearance, etc.
  - V. Any expenditure / cost implications arising out of any future requirement to provide Flyover, Elevated Corridor, Interchange or any other structure facility would be borne by M/s Honnavar Port Private Limited/Port Developer through Government of Karnataka.
  - VI. The Government of Karnataka should provide the approved alignment to NHAI.
  - VII. The Government of Karnataka need to submit an action plan obtained from M/s Honnavar Port Private Limited/Port Developer clearly mentioning the timelines by which various pre-construction activities such as land acquisition, utility shifting, statutory clearances etc., would be completed so that the executing agency may proceed further accordingly.



*Chy...* P.C.  
 REGIONAL OFFICER - NHAI  
 Bangalore  
 Member of Port & W.I.  
 KARAVAR







(1) This agreement shall be subject to jurisdiction of courts in Bangalore.

**SCHEDULE A**

**IN WITNESS WHEREOF THE PARTIES HERE TO HAVE CAUSED THIS DIPARTITE AGREEMENT TO BE SIGNED IN THEIR RESPECTIVE NAMES AS OF THE DAY AND YEAR FIRST WRITTEN ABOVE.**

Signed, Sealed on Behalf of	First Party (Public Works, Ports and IWT Department, Government of Karnataka)	Second Party (National Highways Authority of India)
Signature		
Name	C. SIVAMY	R. SURYANARAYANA
Designation	Officer in Charge of Ports & IWT, BANGALORE	
Address		



Witness	Signature	Name	Address
Witness 1		C. N. Srinivas	Red Cross Building, Bangalore
Witness 2		S. Srinivas	2nd Floor, 1st Stage, Bangalore
Witness 3		S. Srinivas	2nd Floor, 1st Stage, Bangalore
Witness 4			

LAND HANDOVER MEMORANDUM BETWEEN GOVERNMENT OF KARNATAKA, KARNATAKA MARITIME BOARD & NATIONAL HIGHWAYS AUTHORITY OF INDIA.  
ABSTRACT LAND HANDOVER MEMORANDUM

PROJECT length of project	length of project	length (LHS & RHS)	encumbered length (km)	encumbered length (sq. m)	remarks
2+2 lane length	4.58				
SI no	9.16				
type of land	chainage				
1	parallel to sea	Km.0.0 to Km.0.100	0.2	2%	encroachment=158 nos, trees= 583 nos, electrical poles=11 nos etc., present on LHS side and 28 electrical lines on RHS side. (Approx)
		Km.0.1 to Km.0.200	0.2	2%	
		Km.0.2 to Km.0.300	0.2	2%	
		Km.0.3 to Km.0.400	0.2	1%	
		Km.0.4 to Km.0.500	0.2	1%	
		Km.0.5 to Km.0.600	0.2	1%	
		Km.0.6 to Km.0.700	0.2	1%	
		Km.0.7 to Km.0.800	0.2	1%	
		Km.0.8 to Km.0.900	0.2	1%	
		Km.0.9 to Km.1.000	0.2	1%	
		Km.1.0 to Km.1.100	0.2	1%	
		Km.1.1 to Km.1.200	0.2	1%	
		Km.1.2 to Km.1.300	0.2	1%	
		Km.1.3 to Km.1.400	0.2	2%	
		Km.1.4 to Km.1.500	0.2	2%	
		Km.1.5 to Km.1.600	0.2	1%	
		Km.1.6 to Km.1.700	0.2	1%	
		Km.1.7 to Km.1.800	0.2	1%	
		Km.1.8 to Km.1.900	0.2	1%	
		Km.1.9 to Km.2.000	0.2	2%	
Km.2.0 to Km.2.100	0.2	2%			
2	perpendicular to sea	Km.2.1 to Km.2.380	0.56	6%	Trees present and status of land (forest/revenue/Port land) not confirmed.
3	NHAI LAND (NH-66)	Km.195.500 to Km.197.000	0.4	4%	OK stage-I clearance on dated 20.01.2022
Total		9.16 km	7.76 Km	83%	OK ROW available

NOTE:

1	Right of way details for road connectivity from Honnavar Port connecting to NH-66 from Km.0+000 to 2+266	30m
	from Km.2+278 to 2+580	35m
2	Encumbered stretch from Km.0.3 to Km.1.2 & from Km.1.4 to Km.1.9 LHS i.e., 158 Approx Houses and 583 Approx Trees to be removed	
3	The site shall be made available by the Karnataka Maritime Board/Port Authority/GoK to the NHAI free from all encumbrances and occupations and without NHAI/EPC Contractor being required to make any payment to the acquisition and use of such site. All risks/Claims arising out of the delay in handing over of encumbrance free land to the NHAI shall be dealt with as per tripartite agreement dated: 16.10.2019 & bipartite agreement dated: 11.03.2020.	

HANDING OVER BY

THE CHIEF EXECUTIVE OFFICER  
KARNATAKA MARITIME BOARD  
KARNATAKA MARITIME BOARD

TAKING OVER BY

PROJECT DIRECTOR  
NHAI, PIU - HONNAVAR

DGM (T) & Project Director  
NHAI, PIU - Honnavar

LAND HANDOVER MEMORANDUM BETWEEN GOVERNMENT OF KARNATAKA, KARNATAKA MARITIME BOARD & NATIONAL HIGHWAY AUTHORITY OF INDIA.

LAND HANDOVER MEMORANDUM

Name of Project: Four Lanes with paved Shoulders of Hassaner Fort Connectivity Road from Km 0.05 (Beach Road Side of Hassaner Fort) to Km 2.280 (Towards NH-66) connecting Hassaner Fort with NH-66 and to improve NH-66 from Km 195.06 to Km 197.00 to integrate port connectivity on EPC mode under Bharatmala Phase-1

Date of Contract Agreement: 07.07.2012

Date of Bidder's Agreement: 15.08.2010

Date of Bidder's Agreement: 18.10.2019

Completion Period: 365 DAYS FROM APPROVED RATE

Date of Handover:

LAND HANDOVER MEMORANDUM

SL-NO	CONDUCE @ Maximum (sq m @ 2%)		Length	ROW/Land width from centre line		No of trees to be cut		electrical utility to be shifted		water supply to be shifted		Pucca structures to be dismantled/removed		Photographic	Name of affected work	Remarks
	From (m)	To (m)		LPS(m)	RHS (m)	LPS(m)	RHS (m)	LPS(m)	RHS (m)	LPS(m)	RHS (m)	LPS(m)	RHS (m)			
1	0	0.1	0.1	15	15										N/A	
2	0.1	0.2	0.1	15	15										N/A	
3	0.2	0.3	0.1	15	15											
4	0.3	0.4	0.1	15	15	67		6				15				
5	0.4	0.5	0.1	15	15	27		3				9				
6	0.5	0.6	0.1	15	15	55		2				14				
7	0.6	0.7	0.1	15	15	44		3				12				
8	0.7	0.8	0.1	15	15	18		3				6				
9	0.8	0.9	0.1	15	15	20		3				7				
10	0.9	1	0.1	15	15	25		3				9				
11	1	1.1	0.1	15	15	21		3				11				
12	1.1	1.2	0.1	15	15	19		2				5				
13	1.2	1.3	0.1	15	15	18		3				19				
14	1.3	1.4	0.1	15	15	21		3				10				
15	1.4	1.5	0.1	15	15	18		2				12				
16	1.5	1.6	0.1	15	15	42		2				37				
17	1.6	1.7	0.1	15	15	45						24				
18	1.7	1.8	0.1	15	15	37						12				
19	1.8	1.9	0.1	15	15	39						12				
20	1.9	2	0.1	15	15	38						12				
21	2	2.1	0.1	15	15	45						15				

Encroachments, trees and electrical lines present on LIS side



## ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

**ವಿಷಯ:** ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಹೊನ್ನಾವರ ಪೋಲೀಸ್ ಬಳಿ ಯೋಜನಾ ಪ್ರದೇಶದ ಹತ್ತಿರ ಪೊಲೀಸ್ ಹೊರ ತಾಣ ತೆರೆಯುವ ಕುರಿತು-ಆದೇಶ.

**ಓದಲಾಗಿದೆ:**

ಮಹಾ ನಿರ್ದೇಶಕರು ಮತ್ತು ಆರಕ್ಷಕ ಮಹಾ ನಿರೀಕ್ಷಕರು ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಆರ್.ಎಲ್.ಎನ್ (6)25/2023-24, ದಿನಾಂಕ: 11/06/2024.

**ಪ್ರಸ್ತಾವನೆ:**

ಮೇಲೆ ಓದಲಾದ ಪತ್ರದಲ್ಲಿ ಮಹಾ ನಿರ್ದೇಶಕರು ಮತ್ತು ಆರಕ್ಷಕ ಮಹಾ ನಿರೀಕ್ಷಕರು ಸರ್ಕಾರಕ್ಕೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಹೊನ್ನಾವರ ಪೊಲೀಸ್ ತಾಣ ವ್ಯಾಪ್ತಿಯು ಒಟ್ಟು 632 ಚ.ಕಿ.ಮೀ ಇದ್ದು, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕಿನ ಜನಸಂಖ್ಯೆಯು ಒಟ್ಟು 2,19,468 ಇರುತ್ತದೆ ಹಾಗೂ ಪಟ್ಟಣ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯನ್ನು ಒಳಗೊಂಡಂತೆ ಒಟ್ಟು 65 ಗ್ರಾಮಗಳನ್ನು ಹೊಂದಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಹೊನ್ನಾವರ ಪೊಲೀಸ್ ತಾಣ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂಖ್ಯೆ-66 (18 ಕಿ.ಮೀ), ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂಖ್ಯೆ- 69 (44 ಕಿ.ಮೀ) ಹಾದು ಹೋಗಿದ್ದು, ಸದರಿ ತಾಣೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪ್ರಮುಖವಾಗಿ ಒಟ್ಟು 156 ದೇವಸ್ಥಾನಗಳು, 27 ಮಸೀದಿಗಳು, 18 ಚರ್ಚ್‌ಗಳು, 15 ಮದರಸಾಗಳು, 10 ದರ್ಗಾಗಳು ಇರುತ್ತದೆಂದು ತಿಳಿಸಿ, ಕಳೆದ 3 ವರ್ಷಗಳಲ್ಲಿ ಹೊನ್ನಾವರ ಪೊಲೀಸ್ ತಾಣ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವರದಿಯಾದ ಅಪರಾಧ ಪ್ರಕರಣಗಳ ವಿವರಗಳನ್ನು ಕೆಳಕಂಡಂತೆ ಒದಗಿಸಿರುತ್ತಾರೆ.

ವರ್ಷ	ಅಪರಾಧ ಪ್ರಕರಣಗಳು
2020	266
2021	368
2022	409
2023	270

ಮುಂದುವರೆದು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯಲ್ಲಿನ ಪೊಲೀಸ್ ತಾಣಗಳ ಪೈಕಿ ಅತಿ ಹೆಚ್ಚು ಅಪರಾಧ ಪ್ರಕರಣಗಳು ದಾಖಲಾಗುವ ಹೊನ್ನಾವರ ಪೊಲೀಸ್ ತಾಣೆಯು ಒಂದು ಪ್ರಮುಖ ಪೊಲೀಸ್ ತಾಣೆಯಾಗಿದ್ದು, ಹೊನ್ನಾವರ ಪೊಲೀಸ್ ತಾಣ ವ್ಯಾಪ್ತಿಯು ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆ ದೃಷ್ಟಿಯಿಂದ ಅತೀ ಸೂಕ್ಷ್ಮ ಪ್ರದೇಶವಾಗಿದ್ದು, ಸದರಿ ತಾಣಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಎಲ್ಲಾ ಸಮುದಾಯಕ್ಕೆ ಸೇರಿದ ಜನರು ವಾಸವಾಗಿದ್ದು, ಎಲ್ಲಾ ಸಮುದಾಯದ ಕಾರ್ಯಕ್ರಮಗಳು ಪದೇ ಪದೇ ನಡೆಯುತ್ತಿರುತ್ತವೆಂದು ಹಾಗೂ 78-ಕುಮಟಾ ವಿಧಾನ ಸಭಾ ಕ್ಷೇತ್ರ ಹಾಗೂ 79-ಭಟ್ಟಳ ವಿಧಾನ ಸಭಾ ಕ್ಷೇತ್ರ ಹೀಗೆ 2 ವಿಧಾನ ಸಭಾ ಕ್ಷೇತ್ರಗಳನ್ನು ಒಳಗೊಂಡಿದ್ದು, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕಿನ ಕಾಸರಕೋಡ ಗ್ರಾಮದಲ್ಲಿ ಬಂದರು ಯೋಜನೆ ಅನುಷ್ಠಾನ ಕಾಮಗಾರಿ ಪ್ರಾರಂಭವಾದ ಬಳಿಕ, ಅನೇಕ ಬಾರಿ ಕಾಸರಕೋಡ ಟೊಂಕಾ ಗ್ರಾಮದ ನಿವಾಸಿಗಳು ಮತ್ತು ಮೀನುಗಾರ ಸಮಾಜದವರು ಬಂದರು ಯೋಜನೆಯನ್ನು ವಿರೋಧಿಸಿ ತೀವ್ರ ರೀತಿಯಲ್ಲಿ ಪ್ರತಿಭಟಿಸಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಕಳೆದ 03 ವರ್ಷಗಳ ಅವಧಿಯಲ್ಲಿ ಕಾಸರಕೋಡ

...ಮುಂದುವರೆದಿದೆ)

ಬಂದರು ಕಾಮಗಾರಿ ನಡೆಯುವ ಯೋಜನಾ ಪ್ರದೇಶದಲ್ಲಿ ಸ್ಥಳೀಯ ನಿವಾಸಿಗಳು ಹಾಗೂ ಮೀನುಗಾರರು ಕಾಮಗಾರಿಯನ್ನು ವಿರೋಧಿಸಿ ಪ್ರತಿಭಟನೆ/ಆತ್ಮಹತ್ಯೆ ಯತ್ನ/ಕಂಪನಿ ಸಿಬ್ಬಂದಿಗಳ ಮೇಲೆ ಹಲ್ಲೆ, ರಸ್ತೆ ಬಂದ್ ಹೀಗೆ ಹಲವಾರು ರೀತಿಯಲ್ಲಿ ಪ್ರತಿಭಟಿಸಿದ್ದು, ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆಗೆ ಅನೇಕ ಬಾರಿ ಆಡೆ ತಡೆ ಉಂಟಾಗಿ, ಹೊನ್ನಾವರ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ 18 ಪ್ರಕರಣಗಳು ದಾಖಲಾಗಿರುತ್ತದೆ.

ಹೊನ್ನಾವರ ಬಂದರು ಯೋಜನೆ ವಿರೋಧಿಸಿ ಪ್ರತಿಭಟನೆ ಮಾಡುತ್ತಾ ಬಂದರು ಯೋಜನೆಯ ಕಾಮಗಾರಿಗೆ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಅಡ್ಡಿಪಡಿಸಿರುವ 94 ಜನರ ವಿರುದ್ಧ ಕಲಂ-107 ಸಿ.ಆರ್.ಪಿ.ಸಿ. ರೀತ್ಯಾ ಶಾಂತಿ ಪಾಲನೆಗಾಗಿ ಮುಂಜಾಗ್ರತಾ ಕ್ರಮ ಜರುಗಿಸಲಾಗಿದ್ದು, 16 ಜನರ ಮೇಲೆ ರೌಡಿಶೀಟ್ ತೆರೆದು ನಿರ್ವಹಿಸಲಾಗುತ್ತಿದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಕಾಸರಕೋಡೆ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯ ಭೌಗೋಳಿಕ ಕ್ಷೇತ್ರ 11.56 ಚ.ದ.ಕಿ. ಎಕರೆ ಜಾಗವನ್ನು ಹೊಂದಿದ್ದು, ಕಾಸರಕೋಡೆ ಗ್ರಾಮದ ಜನಸಂಖ್ಯೆ 12,800 ಇದ್ದು, ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂಖ್ಯೆ-66 ಹಾದು ಹೋಗಿರುತ್ತದೆಂದು ಹಾಗೂ ಗ್ರಾಮದಲ್ಲಿ ಪ್ರಮುಖ ಪುವಾಸಿ ತಾಣವಾಗಿ ಇ-ಕೋ ಬೀಚ್ ಹಾಗೂ ಕಾಂಡ್ಲಾ ವನ ಸಹ ಇರುತ್ತದೆಂದು ತಿಳಿಸಿ, ಕಳೆದ ಮೂರು ವರ್ಷಗಳಲ್ಲಿ ಹೊನ್ನಾವರ ಪೊಲೀಸ್ ಠಾಣಾ ವ್ಯಾಪ್ತಿಯ ಕಾಸರಕೋಡೆ ಗ್ರಾಮದಲ್ಲಿ ವರದಿಯಾದ ಅಪರಾಧ ಪ್ರಕರಣಗಳ ವಿವರಗಳನ್ನು ಕೆಳಕಂಡಂತೆ ಒದಗಿಸಿರುತ್ತಾರೆ.

2021	2022	2023	2024
26	15	13	14

ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕಿನ ಕಾಸರಕೋಡೆ ಗ್ರಾಮ ಬಂದರು ಯೋಜನೆ ಪ್ರದೇಶದಲ್ಲಿ 01-ಎ.ಎಸ್.ಐ., 02-ಸಿ.ಹೆಚ್.ಸಿ., 06-ಸಿ.ಪಿ.ಸಿ. ಸಿಬ್ಬಂದಿ ಬಲದೊಂದಿಗೆ ಹೊಸದಾಗಿ ಪೊಲೀಸ್ ಹೊರಠಾಣೆಯನ್ನು ಪ್ರಾರಂಭಿಕವಾಗಿ 02 ವರ್ಷಗಳ ಅವಧಿಗೆ ಮಂಜೂರು ಮಾಡುವಂತೆ ಕೋರಿ, ಈ ಸಂಬಂಧ ಆವರ್ತಕ ವೆಚ್ಚ ರೂ.38,20,392/- ಮತ್ತು ಅನಾವರ್ತಕ ವೆಚ್ಚ ರೂ.12,90,000/- ಗಳಾಗುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಮಹಾ ನಿರ್ದೇಶಕರು ಮತ್ತು ಆರಕ್ಷಕ ಮಹಾ ನಿರೀಕ್ಷಕರ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಶೀಲಿಸಿ, ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

**ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಹೆಚ್‌ಡಿ 77 ಪಿಓಪಿ 2024.**

**ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 25/ಜುಲೈ/2024.**

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಅಂಶಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕಿನ ಕಾಸರಕೋಡೆ ಗ್ರಾಮ ಬಂದರು ಯೋಜನೆ ಪ್ರದೇಶದಲ್ಲಿ ಒಂದು ಹೊರ ಠಾಣೆಯನ್ನು 01-ಎ.ಎಸ್.ಐ., 02-ಸಿ.ಹೆಚ್.ಸಿ. ಮತ್ತು 06-ಸಿ.ಪಿ.ಸಿ. ಸಿಬ್ಬಂದಿ ಬಲದೊಂದಿಗೆ ಹೊಸದಾಗಿ ಪ್ರಾರಂಭಿಕವಾಗಿ 02 ವರ್ಷಗಳ ಅವಧಿಗೆ ಮಂಜೂರು ಮಾಡಿ ಆದೇಶಿಸಿದೆ.

...ಮುಂದುವರೆದಿದೆ)

-3-

ಈ ಆದೇಶವನ್ನು ಆರ್ಥಿಕ ಇಲಾಖೆಯ ಹಿಂಬರಹ ಸಂಖ್ಯೆ: ಆಇ 287 ವೆಚ್ಚ-11/2024, ದಿನಾಂಕ: 15/07/2024ರಲ್ಲಿ ನೀಡಿರುವ ಸಹಮತಿ ಮೇರೆಗೆ ಹೊರಡಿಸಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ  
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

Vanaja K.N.  
(ಕೆ.ಎನ್.ವನಜ) 25/7/24

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,  
ಒಳಾಡಳಿತ ಇಲಾಖೆ (ಪೊಲೀಸ್ ವೆಚ್ಚ).

25/7/2024

### ಇವರಿಗೆ:

1. ಪ್ರಧಾನ ಮಹಾಲೇಖಪಾಲರು (ಆಡಿಟ್-II), ಕರ್ನಾಟಕ, ಹೊಸ ಕಟ್ಟಡ, "ಆಡಿಟ್ ಭವನ", ಅಂಚೆ ಪೆಟ್ಟಿಗೆ ಸಂಖ್ಯೆ: 5398, ಬೆಂಗಳೂರು-560001.
2. ಪ್ರಧಾನ ಮಹಾಲೇಖಪಾಲರು (ಎ & ಇ), ಕರ್ನಾಟಕ, ಪಾರ್ಕ್ ಹೌಸ್ ರಸ್ತೆ, ಅಂಚೆ ಪೆಟ್ಟಿಗೆ ಸಂಖ್ಯೆ: 5329, ಬೆಂಗಳೂರು-560001.
3. ಮಹಾ ನಿರ್ದೇಶಕರು ಮತ್ತು ಆರಕ್ಷಕ ಮಹಾ ನಿರೀಕ್ಷಕರು, ನಂ.2, ನೃಪತುಂಗ ರಸ್ತೆ, ಬೆಂಗಳೂರು-
4. ಮಾನ್ಯ ಗೃಹ ಸಚಿವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
5. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ಒಳಾಡಳಿತ ಇಲಾಖೆ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
6. ನಿರ್ದೇಶಕರು, ಖಜಾನೆ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು.
7. ಜಂಟಿ ನಿರ್ದೇಶಕರು, ರಾಜ್ಯ ಹುಜೂರ್ ಖಜಾನೆ, ಬೆಂಗಳೂರು.
8. ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ, ಆರ್ಥಿಕ ಇಲಾಖೆ (ವೆಚ್ಚ-11 ಮತ್ತು ಜಿ.ಪಂ), ವಿಧಾನ ಸೌಧ, ಬೆಂಗಳೂರು.
9. ಸರ್ಕಾರದ ವಿಶೇಷ ಕಾರ್ಯದರ್ಶಿಯವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ಒಳಾಡಳಿತ ಇಲಾಖೆ (ಪೊಲೀಸ್ ಸೇವೆಗಳು), ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
- ✓ 10. ಶಾಖಾ ರಕ್ಷಾ ಕಡತ/ಹೆಚ್ಚುವರಿ ಪ್ರತಿಗಳು.



# HONNAVAR PORT (P) LTD.

No. HPPL/PORT/CRZ/2025/032

Date: 18/02/2025

To,

The Member Secretary,  
Karnataka State Coastal Zone Management Authority,  
Room No.710, 7th Floor, IV Gate,  
M. S. Building, Bangalore - 560 001.

Sir,

**Sub: Request to take necessary action on the illegal constructions (Houses/Sheds/Compound walls) carried out in the CRZ (NDZ) area within the port limits at Kasarkod Tonka Village, Honnavar Taluk, Uttar Kannada District, Karnataka - reg.**

**Ref: HPPL letter No. HPPL/KSCZMA/2024/0034, Dated: 04/04/2024 addressed to your good office.**

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With respect to the subject cited above, it is respectfully brought to your kind notice that vide letter under ref, M/s. HPPL had intimated to your good office regarding construction of houses by few localities from the Kasarkod Tonka village who reside along the seashore/beach of Kasarkod region in the CRZ (NDZ) area falling within the port limits (photographs of the constructions attached for ready reference). The said illegal construction of houses/compound wall/sheds without any permission from the concerned authorities/Government Orders are persisting and progressing. But no action is taken against these constructions and encroachers till date.

The said encroachers involved in illegal constructions are repeatedly interrupting the port project development work sanctioned by the Government of Karnataka in the Government land for their personal interest and causing undue delay in project implementation. As these encroachers are continuously creating structures without permission in the Government land, the said act is hindering the development work at Kasarkod village.

Therefore, once again it is kindly requested to take necessary stringent action against such illegal construction activities been carried out without any permission from the concerned authority in the CRZ (NDZ) area falling within the Port limits at the earliest.

Your early action is highly solicited in the matter.

Thanking You.

Yours faithfully,

C. Raju



Executive Director,  
Honnavar Port (P) Ltd.

19/02/25  
ಸ್ವೀಕೃತಿ ಮತ್ತು ರವಾನೆ ಸವಾಯಿಗಳು  
ಅರಣ್ಯ, ಜಲಸಂಪನ್ಮೂಲ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ  
(ಸ್ವೀಕೃತಿ ಮತ್ತು ರವಾನೆ ಹಾಗೂ ಸಮನ್ವಯ) ಶಾಖೆ  
ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು-1

Enclosures: As above.

Port Office : Kasarkod Tonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342.

Regd. Office : #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001, Karnataka, India.  
Ph : +91-80-2235 3670, 4149 4960 Fax : +91-80-2235 3671 Email : info@honnavarport.com



# HONNAVAR PORT (P) LTD.

**Copy submitted to:**

1. The Deputy Commissioner, Karwar Uttar Kannada District for favor of kind information and necessary action.
2. The Assistant Commissioner, Bhatkal for favor of kind information and necessary action.
3. The CEO, Karnataka Maritime Board, Khanija Bhavan, Bengaluru for favor of kind information and necessary action.
4. The Regional Director (Env), Forest Ecology & Environment Department, Karwar for favor of kind information and necessary action.
5. The Director, (Port & Member), Karnataka Maritime Board, Karwar for favor of kind information and necessary action.
6. The Tahsildar Honnavar for favor of kind information and necessary action.
7. The Assistant Executive Engineer, Port Sub Division, Honnavar for favor of kind information and necessary action.
8. The Port Officer, Honnavar for favor of kind information and necessary action.

**Port Office :** Kasarkod Tonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342.

**Regd. Office :** #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001, Karnataka, India.  
**Ph :** +91-80-2235 3670, 4149 4960 **Fax :** +91-80-2235 3671 **Email :** info@honnavarport.com.



# HONNAVAR PORT (P) LTD.

No. HPPL/KSCZMA/2024/0034

Date 04/04/2024

To,

The Member Secretary,  
Karnataka State Coastal Zone Management Authority,  
Room No.710, 7th Floor, IV Gate,  
M. S. Building, Bangalore - 560 001.

Sir,

Sub: Request to take necessary action on the illegal constructions (Houses/Sheds/Compound walls) carried out in the CRZ (NDZ) area within the port limits at Kasarkod Tonka Village, Honnavar Taluk, Uttar Kannada District - reg.

With respect to the subject cited above, it is kindly submitted that few localities from the Kasarkod Tonka village who reside along the seashore/beach of Kasarkod region have already constructed and are still constructing houses/compound wall/sheds illegally without any permission from the concerned authorities/Government Orders in the CRZ (NDZ) area falling within the port limits (photos of the illegal constructions are attached). Also it is submitted that the said illegal construction activities are still going on.

Therefore, it is kindly requested to take necessary action against such illegal construction activities been carried out without any permission from the concerned authority in the CRZ (NDZ) area falling within the Port limits at the earliest.

Your early action is highly solicited in the matter.

Thanking You.

Yours faithfully,

*C. Raghu Reddy*  
Executive Director,  
Honnavar Port (P) Ltd.



*5/4/24*

Enclosures: As above.

Copy submitted with compliments to:

1. The Deputy Commissioner, Karwar Uttar Kannada District for favor of kind information and necessary action.
2. The Assistant Commissioner, Bhatkal for favor of kind information and necessary action.
3. The CEO, Karnataka Maritime Board, Khanija Bhavan, Bengaluru for favor of kind information and necessary action.

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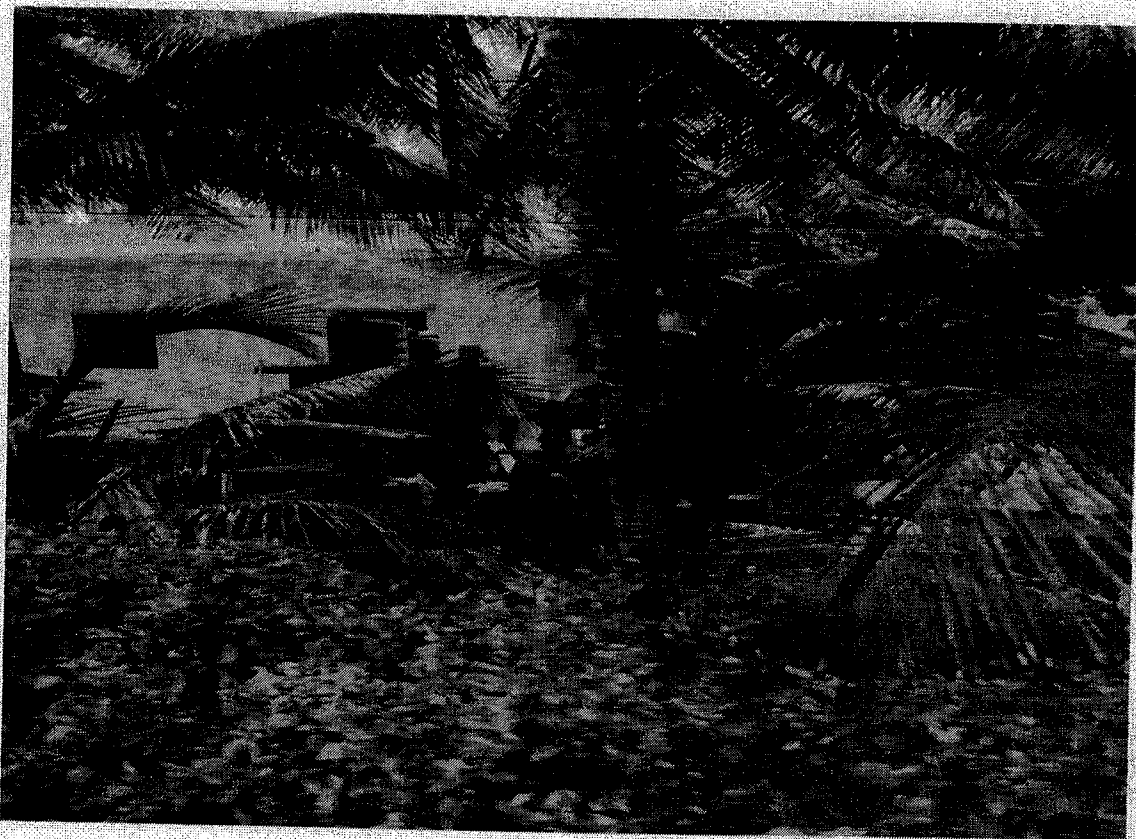
# HONNAVAR PORT (P) LTD.

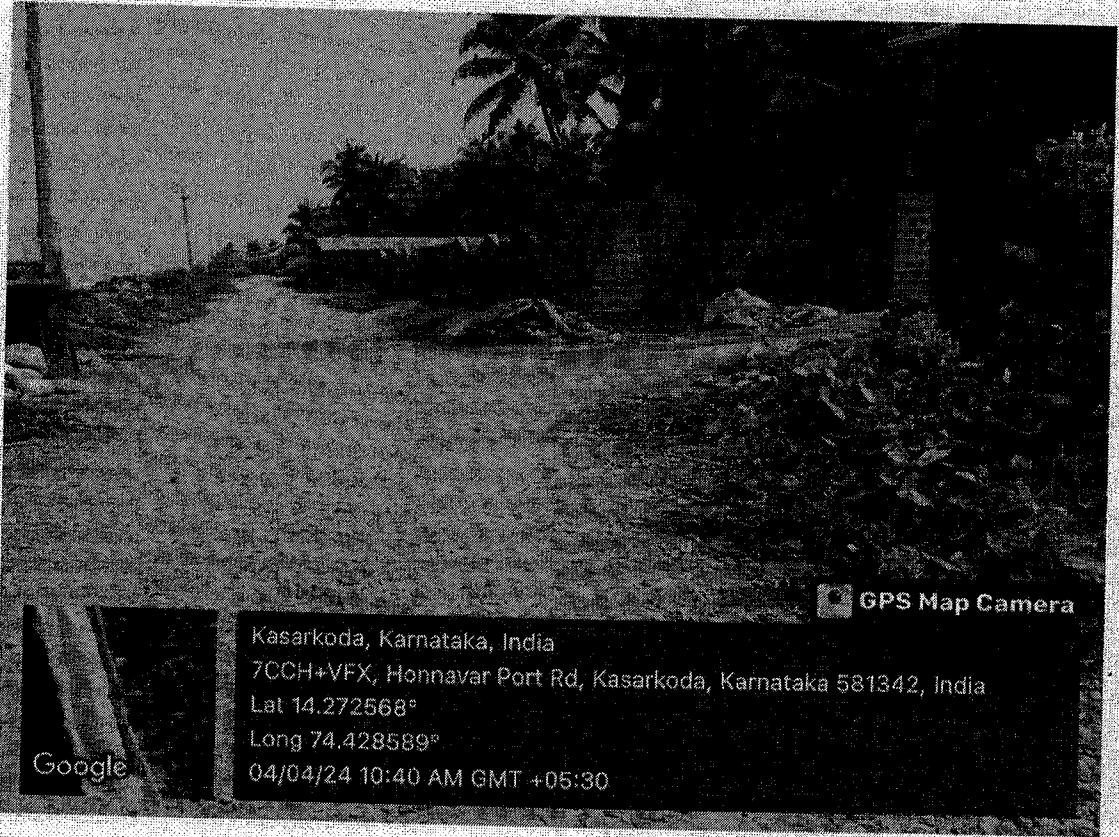
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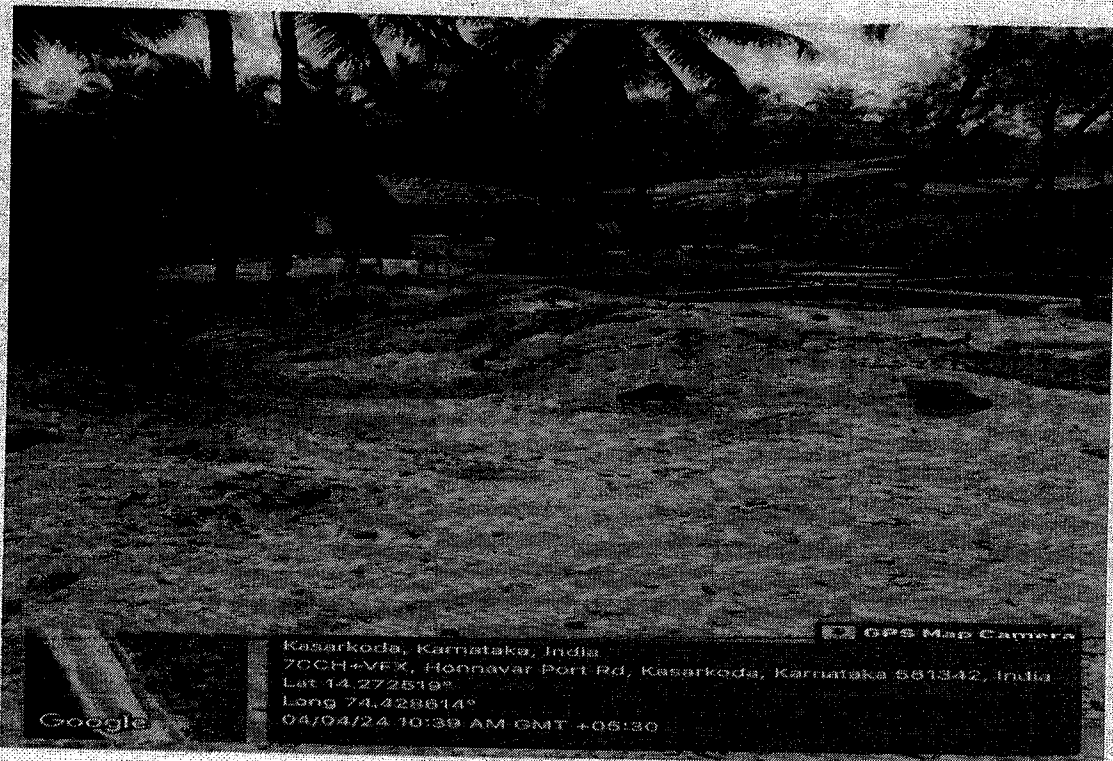




GPS Map Camera

Google

Kasarkoda, Karnataka, India  
7CCH+VFX, Honnavar Port Rd, Kasarkoda, Karnataka 581342, India  
Lat 14.272568°  
Long 74.428589°  
04/04/24 10:40 AM GMT +05:30



GPS Map Camera

Google

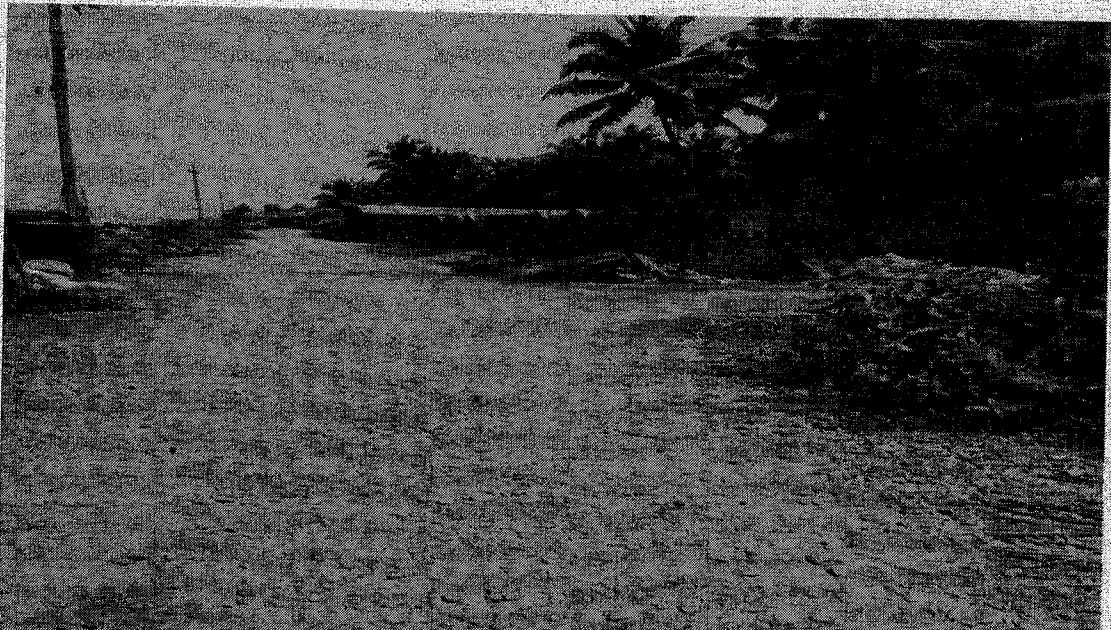
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7CCH+VFX, Honnavar Port Rd, Kasarkoda, Karnataka 581342, India  
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GPS Map Camera



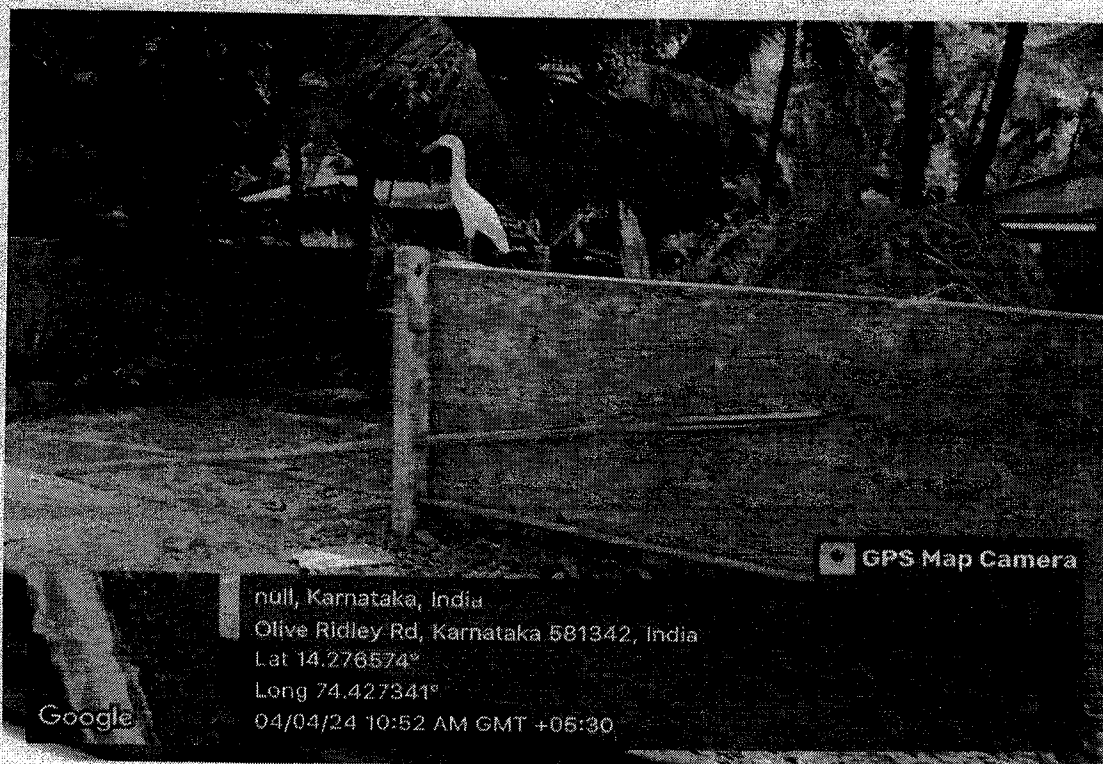
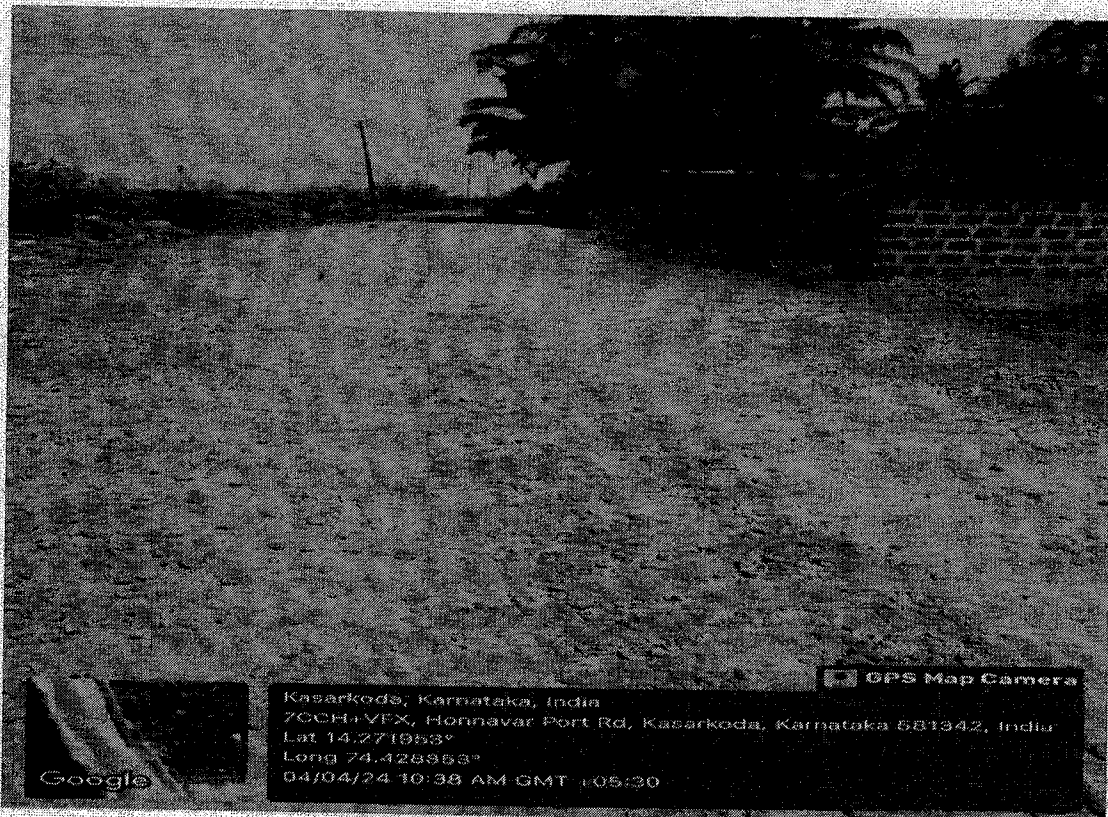
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7CCH+VFX, Honnavar Port Rd, Kasarkoda, Karnataka 581342, India  
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Long 74.428782°  
04/04/24 10:38 AM GMT +05:30



GPS Map Camera



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**NATIONAL CENTRE FOR  
SUSTAINABLE COASTAL  
MANAGEMENT**

Ministry of Environment, Forest and  
Climate Change, Government of India



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English

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# High Resolution Erosion / Accretion Mapping for the Coast of India

**Andhra Pradesh**

**Karnataka**

## AIM

The principal component of mapping shoreline positions is to ascertain the seaward movement (erosion) and landward movement (accretion) due to evolving climatic and anthropogenic influences. This provides a framework for monitoring shoreline movement, identifying coastal hazard zones, and formulating policies for coastal development regulation.

## OBJECTIVES

The shoreline change assessment of Karnataka coast represents long-term shoreline change for a period of 31 years from 1990-2021 using high-resolution satellite data. Shoreline changes were evaluated by comparing eleven set of satellite images as follows.

Year	Source	Resolution
1990	Landsat	30 m
1997	IRS 1C/1D Pan	5.8 m
2000/2001	IRS 1C/1D Pan	5.8 m
2003/2004	IRS 1C/1D Pan	5.8 m
	IRS P6 LISS IV	5 m
	IRS 1C/1D Pan	5.8 m


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Sources ▾

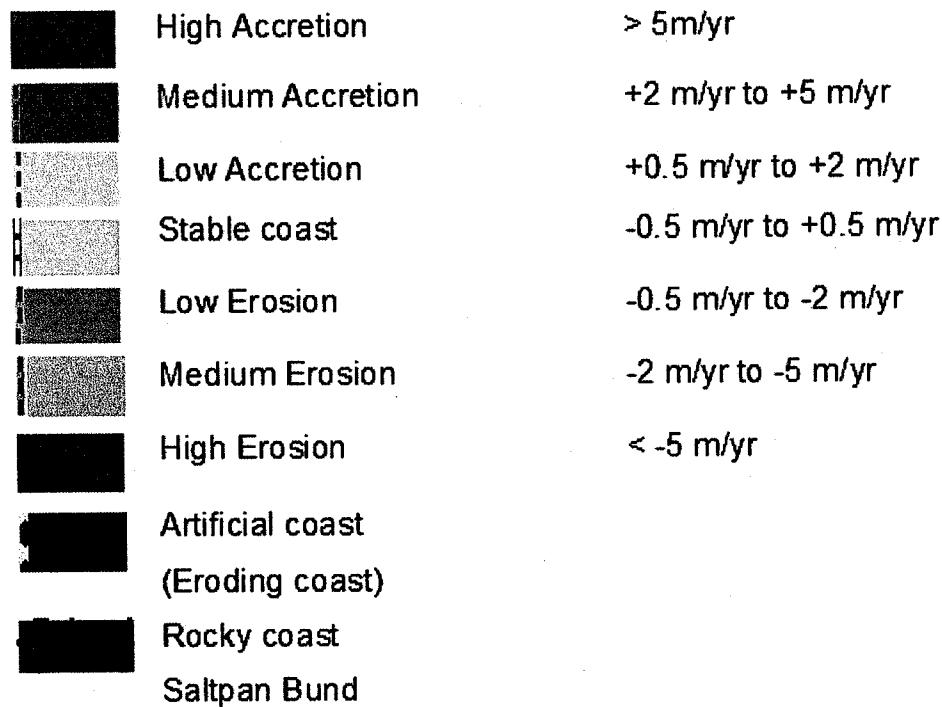
Measurement ▾

Career

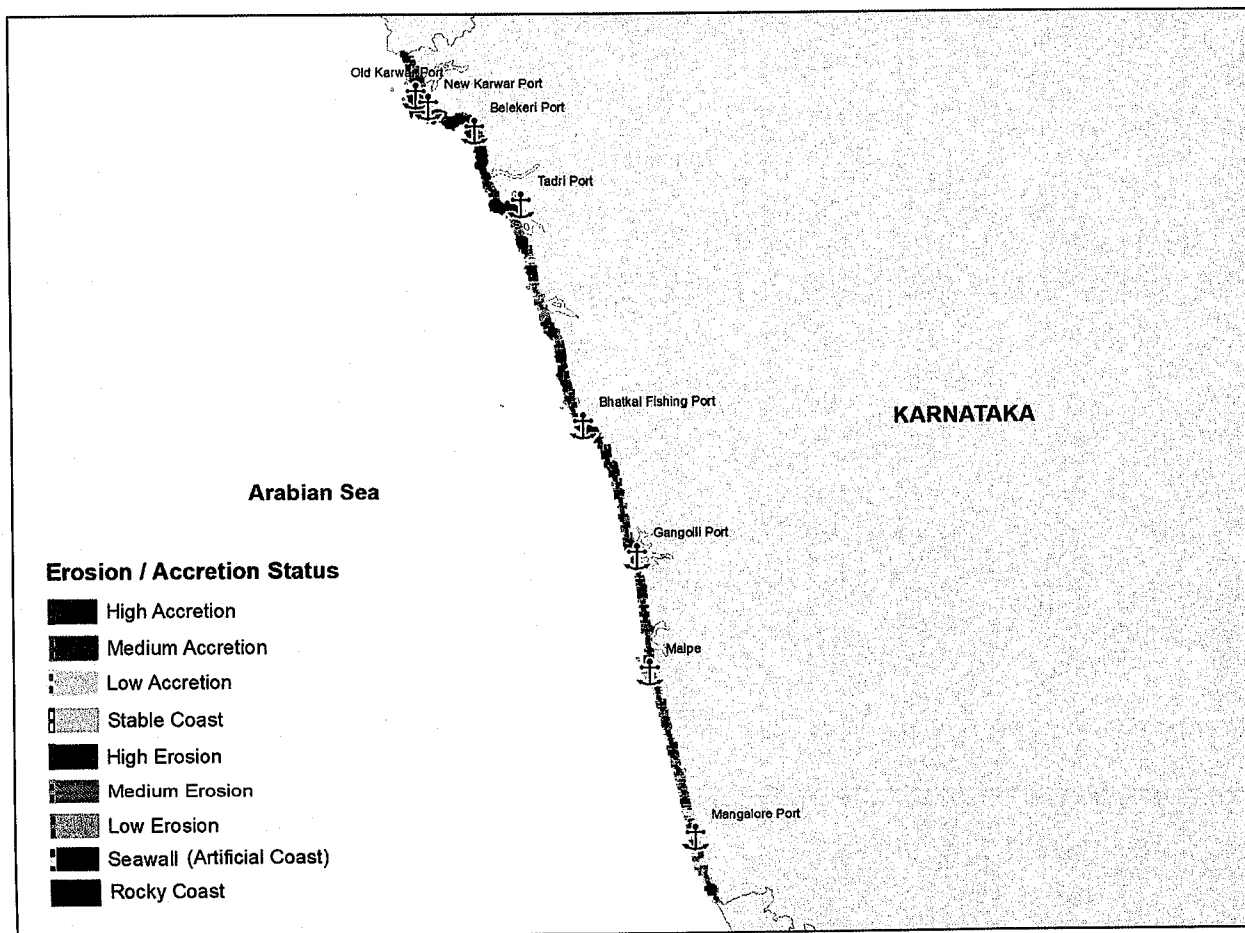
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	Worldview1	0.5 m
	Worldview2	2 m
2009/2011	Quick Bird	2.4 m
	GeoEye	2 m
2011/2012	Aerial Photo	9 cm GSD
2016/2017	IRS P6 LISS IV	5 m
2019	Worldview3	2 m
2021	Sentinel 2A	10 m

- Shoreline change data were prepared on 1:25,000 scale using various satellite imagery and stored as layers in a GIS environment for 11 set of years. For evaluating the shoreline positions, different shoreline proxies such as vegetation line, Berm line, High water line, structures, dune vegetation line, and rocky coast were mapped on satellite images.
- Long-term shoreline change rates calculated by Linear Regression method using Digital Shoreline Analysis (DSAS) method for every 200 m transect interval perpendicular to the coast from the baseline to calculate erosion/accretion statistics.
- Overall the results were categorized into eight classes as "Zones of erosion/accretion" as follows:



## FINDINGS

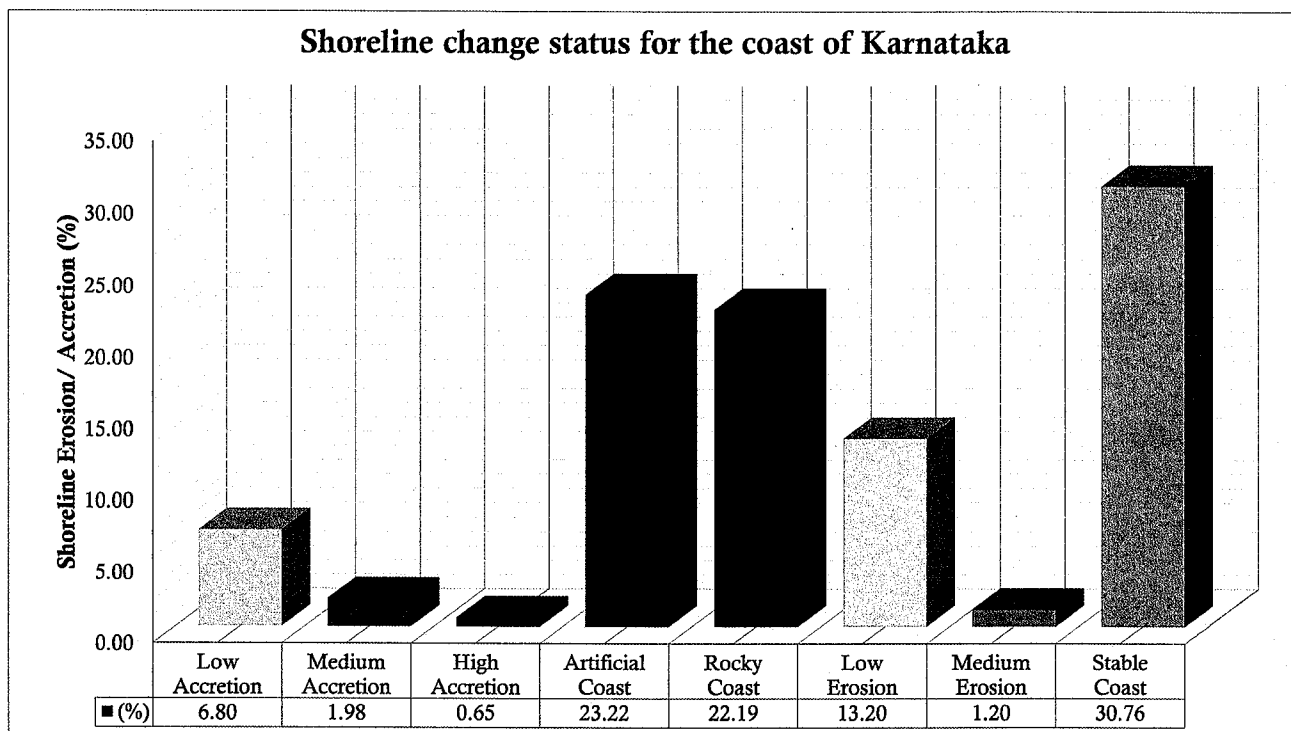


**Table 1: Shoreline Characteristics and Statistics for Karnataka coast**

<b>Shoreline Classification</b>	<b>Length (km)</b>	<b>% of Erosion and Accretion</b>	<b>Cumulative % of Erosion and Accretion</b>
Length of Coastline	<b>323.42</b>		
High Erosion		0.00	
Medium Erosion	3.88	1.20	
Low Erosion	42.71	13.20	14.40
Artificial Coast :			
Seawalls/ Riprap/SandBag	75.11	23.22	23.22
Stable Coast	99.47	30.76	30.76
High Accretion	2.09	0.65	
Medium Accretion	6.39	1.98	
Low Accretion	22.00	6.80	9.42
Rocky Coast	71.77	22.19	22.19

- Shoreline change rates calculated for 1397 transects that covers a length of about 323 km.
- Shoreline change analysis for long-term trend reveals that about 14% of Karnataka coast has erosion, 23% artificially

protected by seawalls and the coast underlines 22% of rocky coast.



**Fig 1: Overall Erosion/Accretion pattern of Karnataka coast**

About 9% of the coast has accretion and 31% is stable.

**Puducherry**

**Kerala**

**Goa**

**Tamil Nadu**

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Sciences(GEO)  
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Social Sciences  
&  
Economics(ISE)  
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Island  
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Database	Works	RTI	Privacy
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